Seventh Series, Vol. XLVII, No. 40

Saturday, April 21, 1984
Vaisakha 1, 1906 (Saka)

LOK SABHA DEBATES

(Fourteenth Session)

(Vol. XLVII contains Nos. 31 to 40)

Dc 3

LOK SABHA SECRETARIAT
NEW DELHI
Price : Rs. 4.00

[ORIGINAL ENGLISH PROCEEDINGS INCLUDED IN ENGLISH VERSION AND ORIGINAL HINDI PROCEEDINGS INCLUDED IN HINDI VERSION WILL BE TREATED AS AUTHORITATIVE AND NOT THE TRANSLATION THEREOF.]

CONTENTS

No. 40, Saturday, April 21, 1984/Vaisakha 1, 1906 (Saka)

	COLUMNS
Assent to Bills	1—2
Statement re : Laindin g of a Pakistan small aircraft at Mukerain, Hoshiarpur District, Punjab, on 18th April, 1984.	2—4
Shri R. Venkataraman	
Business of the House	4—16
Finance Bill, 1984	16—144
Motion to Consider	
Shri V. S. Vijayaraghavan	16—20
Shri K. Pradhani	20—23
Shri Mool Chand Daga	23—35
Shri Chintamani Panigrahi	35—40
Shri K. P. Tewari	40—49
Shri Arjun Sethi	49—53
Shri Ram Pyare Panika	53—63
Shri Nurul Islam	63—69
Shri Virdhi Chander Jain	69—77
Shri Bhubaneswar Bhuyan	77—81
Shrimati Krishna Sahi	81—85
Shri Maganbhai Barot	85—94
Shri Keyur Bhushan	94—102
Shri Chintamani Jena	102—106
Shri P. Namgyal	106—110
Shri A.K. Balan	110—117
Shri D.P. Yadav	117—127
Prof. N.G. Ranga	127—136
Shri S.T.K. Jakkayan	136—139
Shri Dileep Singh Bhuria	139—144

LOK SABHA

No. 40, Saturday, April 21, 1984/Vaisakha 1, 1906 (SAKA)

The Lok Sabha met at Eleven of the Clock

[MR. DEPUTY SPEAKER *in the Chair*]

ASSENT TO BILLS

SECRETARY-GENERAL : Sir, I lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 30th March, 1984 :—

1. The Comptroller and Auditor-General's (Duties Powers and Conditions of Service) Amendment Bill, 1984.

2. The Industries (Development and Regulation) Amendment Bill, 1984.

3. The Ganesh Flour Mills Company Limited, (Acquisition and Transfer of Undertakings) Bill, 1984.

4. The Inchek Tyres Limited and National Rubber Manufacturers Limited (Nationalisation) Bill, 1984.

MR. DEPUTY SPEAKER : Now, Statement by Defence Minister...

श्री मनीराम बागड़ी (हिसार) : उपाध्यक्ष महोदय, मैंने नियम 222 के अन्तर्गत आपको नोटिस दिया है कि जब यह पाकिस्तानी हवाई-जहाज भारत में उतरा उस पर एडजोर्नमेंट मंजूर करें, तो कहा गया कि गवर्नमेंट इन्फार्मेशन कलैक्ट कर रही है और फिर हवाई जहाज छोड़ दिये गये। जब यह मसला पार्लियामैंट के सामने है, तो पार्लियामेंट के सामने आने से पहले एक्शन कैसे लिया गया ? यहब्रीच आफ प्रिविलेज है।

MR. DEPUTY SPEAKER : You have given notice under Rule 222. It will be considered.

Now, the Defence Minister.

11.02 hrs.

STATEMENT *RE*: LANDING OF A PAKISTANI SMALL AIRCRAFT AT MUKERIAN, HOSHIARPUR DISTRICT, PUNJAB ON 18TH APRIL, 1984

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) :

Mr. Speaker, Sir. A Pakistani CESSNA aircraft force landed in a field near Mukerian, Hoshiarpur District, Punjab between 1430 and 1450 hours on the 18th April, 1984.

2. As per information received, this aircraft belonged to the Lahore Flying Club and had taken off from Walton Airport, Lahore at about eleven A.M. IST on the 18th April for a two hour training flight with two occupants—an instructor of Lahore Flying Club and a trainee. During this period the aircraft reportedly lost its track and instead of returning via Ravi river bed, it started following the Beas river bed. The aircraft entered Indian air space near Ferozpur at about 1250 Hrs. and travelled in the north easterly direction along the Baes river bed.

As the fuel was getting exhausted, the aircraft force landed in a field at Mukerian at about 1430 hrs.

3. As soon as the aircraft entered Indian air space at 1250 hours, it was observed by a BSF Observation Post at Hussainiwala near Ferozpur. A report was immediately lodged to the Army and Air Force authori-

ties. The aircraft was flying at a very low height.

Soon thereafter an air search was launched in the general area Ferozpur. Simultaneously, Army, Police and Civil authorities were also informed to look for the aircraft. Subsequently, information was received from Punjab Government that this aircraft had force landed at Mukerian and that the circumstances leading to the incident were being ascertained from its two occupants.

4. Facts of the case indicate that the aircraft had inadvertantly entered Indian airspace and was forced to land at Mukerian when its fuel was getting exhausted.

5. The inspection of the aircraft was conducted by the Air Force authorities who found that the plans was equipped with normal aircraft gadgets and did not have any sophisticated electronic equipment.

6. Government of Pakistan have conveyed their regrets to the Government of India for this air violation by the civilian trainer aircraft.

7. In the recent past there have also been some other incidents involving air violations by Pakistani aircraft. All these cases have been taken up with the Government of Pakistan for prevention of recurrence of such incidents. Adequate arrangements exist for safeguarding of our air space. It is due to the vigil of our Security Forces that the Air Violation was detected on the Aircraft entering our territory and for search operations to be undertaken.

8. Late in the evening of 19-4-1984, Ministry of Home Affairs have issued instructions to the Punjab Government for repatriation of the two occupants of the aircraft to Pakistan and release of the aircraft.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : Sir, it is a very important matter. I want to know...

PROF. MADHU DANDAVATE : We want to have a discussion on this.

MR. DEPUTY-SPEAKER : Please give notice of this.

PROF. MADHU DANDAVATE (Rajapur) : We have given notice of this.

MR. DEPUTY-SPEAKER : Now, you have given notice of this and it will be considered

(*Interruptions*)

MR. DEPUTY-SPEAKER : He has given notice of this and that will be considered.

(*Interruptions*)

SHRI SATYASADHAN CHAKRABORTY : Sir, I want one clarification.

MR. DEPUTY-SPEAKER : You also give notice for this. It will be considered. Now, Mr. Buta Singh, to make a statement.

श्री राम विलास पासवान (हाजीपुर) : पेपर्ज में रिपोर्ट आई है कि पायलट के पास लाइसेंस नहीं पाया गया । उसके पास लाइसेंस था या नहीं ?

AN. HON. MEMBER : Sir, what about the zero hour ?

MR. DEPUTY-SPEAKER : There is no such thing as zero hour.

SHRI RAM VILAS PASWAN : Sir, there is no water in Patna city.

MR. DEPUTY-SPEAKER : Now Mr. Buta Singh to make a statement.

11.07 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 23rd April, 1984, will consist of :

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Discussion on the Resolution seeking disapproval of the National Security (Amendment) Ordinance, 1984 and consideration and passing of the National Security (Amendment) Bill, 1984.

(3) Consideration and passing of :

(i) The Punjab Commercial Crops Cess (Amendment) Bill, 1984.

(ii) The Punjab State Legislature (Delegation of Powers) Bill, 1984.

(iii) The Government of Union Territories (Amendment) Bill, 1984, as passed by Rajya Sabha.

(4) Further consideration and passing of the payment of Gratuity (Amendment) Bill, 1982.

(5) Consideration and passing of ;

(i) The Payment of Gratuity (Amendment) Bill, 1984.

(ii) The Mogul Line Limited (Acquisition of Shares) Bill, 1984.

(iii) The Aluminium Corporation of India Limited (Acquisition and Transfer of Aluminium Undertaking) Bill, 1983.

(iv) The Workmen's Compensation (Amendment) Bill, 1984, as passed by Rajya Sabha.

श्री चन्द्रपाल शैलानी (हाथरस) : उपाध्यक्ष महोदय, आगामी 23 अप्रैल से प्रारम्भ होने वाले सप्ताह में लोक सभा की कार्यवाही में मेरे निम्नलिखित विषयों को भी सम्मिलित करने की कृपा करें :—

बिहार तथा उत्तर प्रदेश में पिछले कई दिनों से बिजली का गंभीर संकट चल रहा है, जिसके कारण ये दोनों राज्य घोर अंधेरे में डूबे हुए हैं। किसानों की फसल को बहुत नुकशान हो रहा है और निर्माण, विकास तथा उत्पादन के कार्यों की गति भी बहुत धीमी पड़ गई है। अधिकारिक सूत्रों के अनुसार बिहार के पटराटू और बरौनी ताप विद्युतगृहों तथा उत्तर प्रदेश के ओबरा एवं अन्य बिजलीघरों में क्षमता से कम बिजली उत्पादन से यह स्थिति उत्पन्न हुई है।

उत्तर प्रदेश के लगभग सभी जिलों तथा अन्य प्रदेशों में हरे और फलदार वृक्षों की कटाई धड़ल्ले से की जा रही है और इस अपराध में वन विभाग के अधिकारियों, कर्मचारियों और पुलिस की मिली-भगत है। ये लोग सरकारी नीति और विभाग के आदेशों की कतई परवाह नहीं करते। वन हमारे जीवन के आधार हैं। औद्योगीकरण के इस युग में जब लाखों कल-कारखानों, विभिन्न किस्म के करोड़ों वाहनों तथा तरह-तरह की गंदगी से जो जहर घुला है, उसका परिमार्जन और वातावरण में शुद्ध वायु का संचार वनों के द्वारा ही होता है। वनों से रेगिस्तान की वृद्धि रुकती है और पृथ्वी की उत्पादन-शक्ति बढ़ती है।

SHRI CHITTA BASU (Barasat) : Sir, I request that the following two items may be included in the Government business for the next week.

One is the sharing of Ganga waters. The recent meeting of the Joint Rivers Commission held at Dhaka could not agree to suggest a common scheme for the augmentation of the Ganga waters at Farakka during the lean months. The existing agreement has already expired.

The present agreement on the sharing of waters between the two countries is not equitable and fair having regard to the minimum need of flow of 40,000 cusecs water in the Bhagirathi during the lean months for the service of Calcutta port.

The extension proposal made by the Bangladesh Government has serious implications in this matter.

A statement is called for from the Government on this issue.

Secondly, there have been significant developments in Sri Lanka following the spate of violence in Sri Lanka on the minority Tamil speaking people and the reported naval blockade in the Palk Straits. The National Security Minister of Sri Lanka visited Indian recently.

I demand that a statement on the subject

may be included in the next week's business.

PROF. MADHU DANDAVATE (Rajapur) : Sir, I suggest the following item to be included in the next week's business.

Reported repromulgation of ordinances :

The Division bench of the Allahabad High Court has recently struck down the repremulgated official languages (amendment) ordinance on the ground of its being *ultra viras* of the Constitution.

The Court has held that 'repeated promulgation of ordinances by repeating previous ordinances and re-enacting its provisions and thereby extending life of ordinance indirectly beyond the upper limit provided by the Constitution would be an abuse of power on the part of the Government'. The Court has totally disapproved the tendency of frequent repromulgation of ordinances for the same purpose, one after another without attempting to have a Bill passed on the subject. The judgement was held that 'It would be an act of fraud if the Government ventures to rule by repeated ordinances without taking the courage to face the elected representatives of the people in the House by bringing a Bill replacing the ordinances."

*(Interruptions)***

MR. DEPUTY SPEAKER : One can always have this subject included by the BAC & then we can have a thorough discussion.

PROF. MADHU DANDAVATE : Against the background of this judgement, the anti-democratic practice of repromulgating the same ordinances for more than 30 times and allowing the ordinances to survive for a period up to 14 years in States like Bihar is a grave infringement on the spirit of the Constitution.

On this question, great public debate is going on and it would be in the fitness of things that the Lok Sabha should also discuss the issue of repeated repromulgation of ordinances. I seek the highest priority for this discussion.

MR. DEPUTY SPEAKER : No discussion on this now, only the approved statement will go on record.

*(Interruptions)***

श्री जयपाल सिंह कश्यप (आंवला): उपाध्यक्ष महोदय, संसदीय कार्य मन्त्री के आगामी सप्ताह की कार्यवाही के सम्बन्ध में निम्नलिखित दो मुद्दे सम्मिलित कराने हेतु प्रार्थना करता हूं :

1. बरेली जंकशन से दिन में मथुरा जंकशन होकर आगरा फोर्ट तक के लिए मेल तथा एक्सप्रेस ट्रेन नहीं है। इसी प्रकार बरेली जंकशन से आंवला, चंदौसी होकर अलीगढ़ के लिए कोई मेल या एक्सप्रेस ट्रेन नहीं है। इस कारण इस क्षेत्र के लोगों को आवागमन में बड़ी परेशानी का सामना करना पड़ता है। इस क्षेत्र का विकास भी पूरी गति से नहीं हो पाता। सरकार द्वारा बरेली व बदायूं के मध्य शटल गाड़ियां चलाने का निश्चय किया गया है परन्तु अभी तक चलाई नहीं गई हैं। बरेली से आगरा फोर्ट तक और बरेली से अलीगढ़ तक तुरन्त ही मेल व एक्सप्रेस ट्रेन चलाई जानीं चाहिए। और बरेली बदायूं के बीच शटल सेवा शीघ्र प्रारम्भ कर दी जानी चाहिए।

2. कार्यालय महालेखाकर का विभाजन करने की योजना से 60,000 कर्मचारियों के अतिरिक्त इलाहाबाद के नागरिक भी बहुत क्षुब्ध हैं। पुनर्गठन की इस योजना के अनुसार आडिट और एकाउन्ट्स विभाग अलग 2 होंगे तथा कर्मचारियों का लीय नतक स्थानांतरित होगा। आडिट विभाग के कर्मचारी बेहतर वेतनमान के हकदार होंगे और लेखा विभाग के कर्मचारी पूर्ववर्ती वेतनमान में ही काम करेंगे। इस प्रकार की भेदभावपूर्ण असंगत और असंवैधानिक विघटन योजना से भविष्य में गम्भीर विवाद उत्पन्न हो जायेंगे। इस विभाजन से प्रयाग नगर की गरिमा को भी ठेस लगेगी। इस आडिट और एकाउन्टस विभाग के विभाजन की योजना को तुरन्त निरस्त किया जाए।

**Not recorded.

आगामी सप्ताह की संसद कार्यवाही में इन मुद्दों को विचार के लिए सम्मिलित किया जाए।

SHRI SOMNATH CHATTERJEE (Jadavpur): I beg to suggest the inclusion of the following items in the next week's business, as the same relate to urgent matters of public importance.

(i) Various industries, owned or controlled by the Government, are being closed down on the plea that the same are not viable units. On this plea, units like Carter Pooler & Co, Ltd., Containers & Closures Ltd. and Indian Rubber Manufacturing Co. Ltd. and some other units have already been closed down, throwing thousands of workers on the streets. It is a matter of great concern that a leading engineering unit, Biecco Lawrie & Co. Ltd. is also going to be closed down, which will make about 1400 workers jobless. It is essential that the Government must give its serious thought to the problem, and this House should discuss the matter, so that all necessary steps may be taken to re-open and run the units for the sake of the industrial production as well as the workers.

(ii) The shipping industry in the country is passing through a crisis. Many companies are closing down their business and selling their vessels at low prices. Various companies are also taking recourse to reterenchments, causing untold misery to the workers. The Government has a great stake in the matter, as it concerns the future of Indian Shipping, as well as protection and recovery of huge funds provided by the Government through SDFC and public financial institutions. Scindia Steam Navigation Co. Ltd. one of the leading shipping companies in the country in the private sector, has decided to reduce 55, 50% of its workers' strength. The Shipping Employees' Federation of India has demanded nationalization of the shipping industry as the only way out of the deep crisis that is prevailing in the industry. It is necessary that this important matter should be discussed on the floor of the House and the Government must declare its policy with regard to the same at an early date.

राम विलास पासवान (हाजीपुर) : उपाध्यक्ष महोदय, मैं अगले सप्ताह के निम्नलिखित विषयों पर बहस चाहता हूं।

बिहार में कासाज्वर तथा उत्तर प्रदेश एवं देश के अन्य भागों में चेचक से मरने वालों के काफी समाचार आए हैं। ये दोनों बीमारियां संक्रामक रोग हैं। सैंकड़ों व्यक्तियों की मौतें अभी तक हो चुकी हैं। बिहार बैशाली जिले में कासाज्वर का भयंकर प्रकोप शुरू हो गया है। अकेली एक जिले बैशाली में एक सौ से अधिक लोग इस बीमारी से मर चुके हैं। अत: सरकार से आग्रह है कि अविलम्ब कासाज्वर एवं चेचक की रोक-थाम हेतु कार्यवाही करे।

बिहार में अभी गर्मी आई नहीं की पानी का सर्वत्र अकाल छा गया है। एक तो गर्मी के कारण पानी का अभाव हो रहा है, दूसरा कारण यह भी है कि बरौनी एवं पतरातु पावर जनरेशन के ब्रेक डाउन होने के कारण 19.4.84 से पटना में पाइप द्वारा पानी की आपूर्ति बन्द है। दक्षिण बिहार में पानी का हाहाकार है। लोगों का जीवन अस्त-व्यस्त हो गया है।

अत सरकार से मांग है कि उपरोक्त दोनों लोक महत्व के विषयों पर अगले सप्ताह में चर्चा कराए।

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): I give notice of the following to be included in the next week's business.

That the entire eastern and a major part of the central region of U.P. remained without power for six hours on 19th night following disruption in supply between Obra and Allahabad.

Bihar also was bereft of electricity supply after a major snag developed in the U.P. power system which caused a grid collapse in Orissa.

It is reported that this sudden breakdown was the cause of sabotage. This matter needs to be discussed in the House.

MR. DEPUTY SPEAKER : Shrimati Pramila Dandavate.

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS

AND HOUSING (SHRI BUTA SINGH) : Before she starts reading her statement, I have to raise a point of order. There has been a serious breach of a convention. The lady member should have been given the first chance.

MR. DEPUTY SPEAKER : That can be taken note of.

PROF. MADHU DANDAVATE : That is why we have allowed Mrs. Gandhi to be the Prime Minister of this country.

SHRI BUTA SINGH : That is why Shrimati Pramila Dandavate should have got the first chance and Prof. Madhu Dandavate the second chance.

MR. DEPUTY SPEAKER : This is being taken note of by the Chair.

SHRI SOMNATH CHATTERJEE : Everywhere this distortion is there.

MR. DEPUTY SPEAKER : I suggest that if both the couple they get a chance, Shrimati Pramila Dandavate should be given the first chance and Prof. Dandavate next.

SHRI BUTA SINGH : I think you will be having a great relief during the zero hour.

MR. DEPUTY SPEAKER : You should have been called earlier, to which I think Prof. Dandavate agrees.

PROF. MADHU DANDAVATE : In the interest of peace at home I do not mind.

SHRIMATI PRAMILA DANDAVATE (Bombay North Central) : I would like the following items to be included in the next week's business. I would be very happy if I am not compelled to make this statement.

When the Minister of Parliamentary Affairs makes a statement in the House regarding next week's government business, I would like the following item to be included in the business.

1. Number of women's organisations have been working untiringly for the last many years for a legislation to amend the Dowry Prohibition Act, 1961 in the light of rising incidents or dowry deaths and dowry demands. They have spared no efforts to create public opinion against this evil system. The Joint Committee to examine the working of Dowry Prohibition Act 1961 also presented its Report and recommendations to the Parliament on 11.8.1982.

It is a matter of deep concern that in spite of repeated assurances by the Government, and from the Prime Minister herself to the delegation of Dahej Virodhi Chetna Manch on 26.8.1983 that the Bill would be introduced, it has yet remained unamended and the system is taking its tool. I, therefore, request the Government to introduce a Bill in the next week.

SHRI BUTA SINGH : To be true to myself, I must take up the item mentioned by Shrimati Pramila Dandavate first, because I was checking up with the officials why this Bill (Amendment) has not been brought forward ; and it will be my endeavour to see that this is brought forward as soon as possible preferably in this session so that this work is attended to with the due importance that it deserves.

SHRIMATI PRAMILA DANDAVATE : This is again vague. (*Interruptions*) Marati *bahus* are burnt. (*Interruptions*)

SHRIMATI GEETA MUKHERJEE (Panskura) : Only the other day, the Minister had made a statement here that it will be introduced in this session ; now, he says, it will be examined.

SHRI BUTA SINGH : I am prepared to accept the amendment provided I get the information ; I was getting in touch with the officials. The other important issues raised by the hon. members are not doubt very important but you have given the ruling ; we will place it before the PAC and try to see that as many issues are included as possible in the next week's agenda.

MR. DEPUTY SPEAKER : Very important items are there. We go to the next item the legislative business. I think we have convened today's session on Saturday only to see that we are able to complete our legislative business ; and I will not allow all.

(*Interruptions*)

PROF. K.K. TEWARY (Buxar) : There is a very important development. I want to bring it to the notice of all the Members

of the House. In India we have a Constitution which guarantees freedom of expression. Here is an intellectual in Jammu and Kashmir. He wrote a book supporting the theory of Darwin about the evolution of man. And, for this he has been arrested and put in jail. This shows the rise of obscurantist forces, revivalist forces, in Jammu & Kashmir and this is a negation of all that we have stood for as a nation and as a country. Therefore...

(*Interruptions*)

MR. DEPUTY-SPEAKER : Have you given notice of any motion here ?

PROF. K.K. TEWARY : I have given a notice of a Calling Attention.

MR. DEPUTY-SPEAKER : You give notice.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : This is a very important.

MR. DEPUTY-SPEAKER : We will collect the information.

PROF. K.K. TEWARY : This Tej Bahadur Bhan, the intellectual concerned has been arrested ; and there has been a hue and cry for his release, all over the State. Therefore, it is a matter which calls for immediate action and we have given a notice.

SHRI SATYASADHAN CHAKRABORTY : I am relly at a loss to understand how for writing a book supporting the theory of Darwin that higher form is coming from the lower form, a man can be arrested in India. You know it is a question of freedom, freedom of expression and I am asserting that here that. The Jamait-ul-Islam has demanded the arrest of this writer. I want the Government to look into this matter and give an explanation.

PROF MADHU DANDAVATE : Sir, I whole heartedly support Prof. Tewary.**

MR. DEPUTY-SPEAKER : The latter part of your comments need not go on record.

(*Interruptions*)

SHRIMATI PRAMILA DANDAVATE : Minor girls are being forced into prostitution in different parts of the country. A free lance journalist has approached the Supreme Court and the Supreme Court has asked for comments from the States. Four States have refused to send a reply. I would like that to be discussed.

श्री रामविलास पासवान (हाजीपुर) : उपाध्यक्ष महोदय, मैंने और प्रो० मधु दण्डवते जी ने एक प्रिवलेज का मोशन दिया था, जिस में 10 कांग्रेस (आई) के एम० पीज० ने दो पार्लियामेन्ट के मेम्बरों के खिलाफ अनर्गल शब्दों का व्यवहार किया था, जो संसदीय परम्परा के विरुद्ध है ...

MR. DEPUTY-SPEAKER : I remember it was raised yesterday. I think it has been disallowed.

PROF. MADHU DANDAVATE : No ; It is under consideration. It is under consideration of the Speaker.

(*Interruptions*)

PROF. K.K. TEWARY : We understand that it has been decided.

MR. DEPUTY-SPEAKER : It has been disallowed.

PROF. MADHU DANDAVATE : Why ?

MR. DEPUTY-SPEAKER : I need not give any ground.

PROF. K.K. TEWARY : The Members cannot stand up and. (*Interruptions*)

PROF. MADHU DANDAVATE : Members are free to come to the House and seek clarifications.

PROF. K.K. TEWARY : The rules of the House permit a Member seeking clarification. (*Interruptions*) I want to say that in respect of charges if Members are seeking clarifications, or some personal clarifications, it means they have a lot to hide.

MR. DEPUTY-SPEAKER : We have disallowed it. The Hon. Speaker has not

**Not recorded.

allowed it. There cannot be any discussion. *(Interruptions)*

PROF. MADHU DANDAVATE : What is the ruling ?

MR. DEPUTY-SPEAKER : Ruling ? On what are you asking for a ruling ? It has been disallowed. There is no question of any ruling. The Hon. Speaker has already disallowed it.

PROF. MADHU DANDAVATE : I am not challenging your ruling.

MR. DEPUTY-SPEAKER : You cannot.

PROF. MADHU DANDAVATE : The Speaker has said it. He is on record that 'the matter is under my consideration'.

MR. DEPUTY-SPEAKER : That is what you say.

SHRI BUTA SINGH : Hon. Speaker has disallowed it. Why do you raise it ?

MR. DEPUTY-SPEAKER : My information is, Prof. Dandavate, that this was disallowed by the Speaker after consideration and therefore if you want to re-open the subject, you can re-open it tomorrow.

PROF. MADHU DANDAVATE : Tomorrow ?

MR. DEPUTY-SPEAKER : Tomorrow means Monday. But I say that it has been disallowed.

PROF. MADHU DANDAVATE : He has said, that the matter is under consideration.

MR. DEPUTY-SPEAKER : It will be in the proceedings. We can go through them.

श्री राम विलास पासवान : उत्तर प्रदेश में मिर्जापुर में 30 शेडयूल्ड कास्ट्स और शेडयूल्ड ट्राइब्स के बच्चों को बोर्डेड लेबर बना कर रखा हुआ है और मैंने इस लिए एजोर्नमेंट मोशन दिया है। ... (व्यवधान)

MR. DEPUTY-SPEAKER : That has been disallowed.

श्री आर० एन० राकेश (चैल) : स्पीकर महोदय के आदेशानुसार मैंने 353 के तहत नोटिस दिया है, जिस में एलीगेशन लगाया है कि कामर्स मिनिस्टर ने ** और कामर्स मिनिस्ट्री का जो लेटर आया है, वह मेरे पास भेजा गया है लेकिन स्वीकार महोदय ने इस पर तथा फाइंडिग दी है।

MR. DEPUTY-SPEAKER : It is under consideration. Please sit down.

SHRI SOMNATH CHATTERJEE : There is an all round power crisis in the country known everywhere. Mr. Ram Vilas Paswan has also mentioned about it. Various projects of different State Governments are pending before the Central Energy Ministry because the Planning Commission has to give its sanction and funds have to be provided. This is very important. The young energetic Minister is here. He should show some energy. The Central Electricity Authority is sitting over these projects for a long time, particularly the projects relating to the State of West Bengal.

SHRI BRAJAMOHAN MOHANTY (Puri) : The problem is that there is a privilege motion given in which I am one of the persons against whom the motion has been given. I do not know the charge. But the matter is being discussed, mentioned and all that. What is the charge ? That also I do not know. My submission is whether I am entitled to give a personal explanation.

MR. DEPUTY-SPEAKER : Have you given any adjournment motion for today ? Please meet me in my Chamber. You are a very good friend of mine.

11.32 hrs.

FINANCE BILL, 1984 Contd.

MR. DEPUTY-SPEAKER : Now, we resume discussion on the Finance Bill. Shri Vijayaraghavan to continue his speach. He has already taken 7 minutes.

*SHRI V. S. VIJAYARAGHAVAN (Palghat) : Yesterday I was referring to the problems of Kerala. Kerala has always

---

**Not recorded.

*The original speech was deliverd in Malayalam.

been regarded as a problem State. This was true in a political sense. However, the political situation has undergone a radical change in that State after the Democratic Front under the leadership of Shri Karunakaran came to power. There is political stability in that State now. But some of the basic economic problems remain to be solved.

The major problem is shortage of rice. As you know, Kerala is deficient in food. We have to depend on the Central allocation for meeting our requirements. Kerala requires 2 lakh ten thousand tonnes of rice per month to meet the requirements of the public distribution system. Incidentally the public distribution system in Kerala has been hailed as the best in the country. But inadequate allocation has rendered it less effective. Against the requirement of 2 lakh ten thousand tonnes of rice the Central allocation was one lakh 20 thousand tonnes during the month of August, September and October, 1983. But even this level could not be maintained subsequently. We have been advised by the Centre to increase the intake of wheat. I can very well understand the anxiety of the Central Government in maintaining food supply to different parts of the country. But how can we change within a short time the food habits formed through many centuries. Therefore, the Centre should be little more considerate in the matter of rice allocation. The Kerala Government has demanded permission to buy rice directly from the rice producing States. The Centre has not given permission. This too has affected the rice supply in the State. Therefore, in this matter the Centre should take a realistic approach and discuss the problem with the representatives of the State and find a solution so that the poor people of Kerala do not suffer.

Another vital problem affecting the State is the extensive damage of the coconut trees due to the root wilt disease. Needless to say that coconut plays a very important role in Kerala's economy. It is estimated that India has about 1.12 million hactares of land under coconut cultivation and produces about 6000 million nuts annually. This dreaded disease has caused an annual loss of 340 million nuts. This disease is prevalent in about 2.5 lakh hectares of land. The total acreage of coconut cultivation in Kerala is around 7.4 lakh hectares. You can very well imagine the dimension of the damage and the seriousness of the disease. Although some research is being done in Kerala into the causes of this disease no effective remedy has so far been found. The Central Government has some scheme for providing relief to the growers affected by this disease. But that is not enough. Liberal financial assistance and research facilities should be provided to meet the threat. In this context I would demand that the root wilt disease of coconut be declared a national disease.

Sir, Kerala is primarily a cash crop growing State. Last year's severe drought had taken a heavy toll of these crops. There has been extensive damage of important cash crops like cardamom, nutmeg, coffee, rubber etc. The worst damage has occurred in the cardamom plantation. The full impact of the drought is yet to be assessed. The Central team had done some study and on the basis of that the Central Government has released some money for the rehabilitation and replantation of the plantations. The Cardamom Board has recently formulated a scheme for this purpose and has sent it for the Central clearance. I hope the Government will give speedy clearance to this scheme.

Then I come to the question of industrialisation of the State. Kerala has the lowest Central investment. Of course, of late the Central Government is taking steps to set up some industries and expand the existing ones. I am grateful to the Government for expanding the Indian Telephone Industries in Palghat which is my constituency. Similarly I am told that the Central Government has sent a team to Kerala to study the technical feasibility of setting up a coach factory. In fact this demand was made by me in the House and elsewhere on a number of occasions. If the report is true, I will be really happy. Kerala has assured all infrastructural facilities required for this coach factory and I hope that the Government will take a speedy decision in this matter.

Similarly, the Kerala Government is formulating some schemes for setting up industries with the help of the non-resident Indians. Without the Central assistance it is not possible to make any significant

progress in this respect. Therefore, I would request the Government to give all possible assistance in this matter.

Sir, the paddy cultivators of Kerala are in distress. Last year's drought has almost crippled the farmers of Kerala. Thousands of hectares of paddy fields has dried up and the crops were damaged. This matter was raised by me in the House on many occasions. The farmers particularly of Palghat district are hit hard and they are unable to pay off the loan which they had taken. They are unable to pay water charges. Palghat is the granary of Kerala. If this is the condition of the paddy growers, what will happen on the food front in Kerala is anybody's guess, Therefore, what I want is a moratorium on the repayment of loan and liberal financial assistance to the paddy growers.

Finally, I want to say a word about the power situation in Kerala. Kerala was a surplus State until a few years back. Successive failures of monsoon have created a crippling power shortage in the State. There was cent per cent power cut for industries whose impact on industrial production is yet to be known. This has happened because of the total dependence on hydro power generation. This situation has to change. That is why the State has demanded a nuclear power plant in the South. I would request the Government to set up the proposed plant in Kerala.

One more submission I want to make in this context. The Kuriarkutty-Karappora Hydro-electric project is awaiting Central clearance. When power shortage has become very acute in Kerala this project, if implemented would relieve the shortage in the Mnlabar region. Therefore speedy clearance should be given to this project.

Sir, I will just make one more point and then conclude. It is concerning my own constituency. Under the 20-point programme the Government has formulated a scheme for expanding television facilities to all parts of the country. Accordingly it has been decided to set up relay centres in all major towns of Kerala. I thank the Government for this decision. Under this scheme a low power transmitor will be set up at Palghat. I would request the Government to complete the work on this centre and commission it at the earliest.

Sir, the budget makes adequate provisions to implement the major items of the 20-point programme of our Prime Minister. The 20-point programme gives a new direction and guidance to our economy. Assuring my whole hearted support to the Government for all the steps that it takes, for the successful implementation of these programmes, I conclude.

SHRI K. PRADHANI (Nowrangpur) : Sir, I rise to support the Finance Bill for the year 1984-85, introduced by the Finance Minister in this House. I congratulate the Finance Minister for introducing such a popular budget, where 60 per cent of the allotment is made for developmental work, 16 per cent for defence and 13 per cent for interest of outstanding loan. The Finance Minister has given some concessions instead of adding to the burden of the common people. I will mention some of the concessions given by him. There is a reduction of 5 per cent in every income-tax slab. In the case of income-tax payers earning more than Rs. 1 lakh, there is another reduction from 60 to 55 per cent. The ceiling for wealth tax has been raised from Rs. 1.5 lakhs to Rs. 2 lakhs for joint families. In the corporate sector, the rate of interest which the entrepreneurs have to pay has been reduced from 12-1/2 to 11-1/2 per cent for loans upto four crores. In addition Minister has mentioned some more in his Budget speech and also during his speech on the Finance Bill, day before yesterday. The last item he mentioned was the release of three more instalments of dearness allowance.

Sir, during this year the production of crop exceeded 149 million tonnes and the electricity production increased by five per cent. Industrial production was up by 4.5 per cent while the coal production exceeded the 140 million tonnes target and the petroleum production exceeded the 26 million mark. Keeping these in view, I would say that the background of our Budget was very favourable and our Government is its best to improve the economy of the country. and also of the people. Some of our Opposition leaders while speaking day before yesterday criticised our Government saying that this Budget is an election year Budget and that they have not done anything good for the country. Sir, this it not true and during the later part of my speech

I will just give those facts and figures which will disprove their claim.

Sir, while our Government is doing its best to improve the economy of the country and of the people, there are some urgent and important problems facing the country which force us to spend more and more on those items because of which our development is delayed and that we are not able to achieve the development target as we desire. The main problem is the induction of sophisticated arms in Pakistan and militarisation of the Indian Ocean which threatens the security of our country. Therefore, whether we like it or not, we have to spend more and more of our funds every year on our defence. This year we are spending Rs. 6,800 crores, which is Rs. 450 crores more than that of the last year spending. Here I must mention that our Prime Minister, who is the Chair-person of the non-aligned movement, is taking every step and is trying her best to promote peace, disarmament and economic cooperation among the nations of the world.

Sir, the next problem is the population growth. Our country is the second largest country with population next only to China. This population explosion has deterred us to eliminate illitracy, poverty and unemployment from our country. Because of this we are unable to achieve the targets as we desired. That is why the family planning programme has become the most important programme in our planning. Our efforts to reduce our population growth have taken the international recognition and our Prime Minister was given the International Population Award on 30th September, 1983 at New York.

The third and the most important programme is the elimination of poverty, unemployment and illitracy. During 1984-85 our allotment for IRD has been Rs. 216 crores against last years allocation of Rs. 202 crores. This year's allotment for the NREP was Rs. 3230 crores against Rs. 190 crores of last year, while the Employment Guarantee Programme has been allotted Rs. 400 crores against last year's allotment of Rs. 100 crores.

Now, I will refrain from speaking anything further on the Budget. Instead I would like to give some suggestion to different Ministries for their consideration.

First I speak on agricultural support price to the farmers. The support price is given as an incentive to the agriculturists and the cultivators. It is only meant for the poorer classes of farmers and cultivators. Sir, rice is grown in South India, Eastern India and in many other parts of the country. It is the main food for our country, but the remunerative price of rice is much lower than that of wheat. Our people sometimes get discouraged due to unremunerative price. This year due to the bumper crop our people are not getting the remunerative price of rice. Generally it is the poor cultivator who, soon after the harvest, goes to the market to dispose of his stock to be able to meet his domestic needs, purchase bullocks and repay the loans. Actually the rich farmers do not need the support price. They get more money after six months or one year. Therefore, they dispose of their food stocks only after that period. That is why the support price is meant for those living below the poverty line. If the Government thinks that giving remunerative price will be difficult because the poor consumers will be affected, I would suggest that the Government may give subsidised ration cards only to those consumers who are poor and are living below the poverty line and cut off the ration cards of those who do not need it.

The second item on which I want to speak is in regard to education. Sir, day by day the value of the moral education in our country is going down and indiscipline is growing. Only two or three decades, ago, when I was a student in schools and colleges, I remember even upto high schools and even in colleges the teachers used to teach moral instructions and discipline. But today I do not find that these subjects are taught in the schools and colleges. Most probably this is the reason why the value of morals and discipline is going down. This should he Compulsory subject now.

Now, I come to the tribals development. This is a subject dealt by the Home Minister. Sir, in this connection I would like to draw the attention of the Home Minister through you that the tribal areas, where the population of the tribals is more than 50 per cent of the population, are treated as Scheduled areas and they are governed by the Schedule

V. The Governor of that State in consultation with the Tribal Advisory Council can withhold any law of the Parliament or State Assembly to operate in that area. That means the Governor, in consultation with the Tribal Advisory Council, it more powerful than the Parliament and the State Assemblies. But in practice what we see is that the implementation part of this is not up to the Mark. The main task entrusted to them is to see that the exploitation of the people is eliminated. Actually what we find is that they have passed many regulations in different States, but they do not see that they are properly implemented. It is only a formal committee under the Chairmanship of the Chief Minister. They do not meet frequently to discuss all these things. Therefore, I would draw the attention of the Home Ministry towards this and request it to see that these committees meet frequently to discuss the subject like forest policy, excise policy etc. There the exploitation is continuing. Therefore, measures be should taken frequently to dissuade the exploitation of the tribals and give them some direct benefit so that there is no room for exploitation.

With these words I conclude my speech.

श्री मूलचन्द डागा (पाली) : उपाध्यक्ष महोदय, हिन्दुस्तान में अगर किन्हीं लोगों ने बात की है तो जो बड़े-बड़े अर्थ-शास्त्री और विद्वान् हैं उन्होंने ही इस फाइनेंस बिल पर बात की है और इन्होंने जो अपना लिट्रेचर देश में दिया है उसको पढ़ते हुए ऐसा मालूम होता है कि सारे अर्थ-शास्त्रियों को ऊंचा उठाने की चिन्ता हो गई है और ज्यों-ज्यों अर्थ-शास्त्री चिन्ता करते जाते हैं त्यों-त्यों देश पीछे जाता है। हमारे श्री एल० के० झा बड़े भारी अर्थशास्त्री हैं, उन्होंने अपनी एक कमेटी मुकर्रर कि और अच्छी अच्छी जगह भाषण देते हैं जहां बड़े बड़े इंडस्ट्रियलिस्ट्स और विद्वान लोग जाते है...मुझे उनकी मालूम नहीं। एल० के० झा की 12 रिपोर्टें आज तक पेश हो चुकी हैं, लेकिन उस गरीब को उन्होंने उस तस्वीर में नहीं रखा। इन मीटिंग्ज में कौन जाते हैं ? हिन्दुस्तान की सरकार इस बात से बड़ी चिन्तित है बड़ी बड़ी रिफार्म कमेटी—नरसिंहम कमेटी, चौकसी कमेटी, वांछू कमेटी—बनाई गईं। लोगों ने सोचा कि हिन्दुस्तान की धरती पर कुछ होगा। आर्टिकल के अनुसार हमारा ध्येय यह था कि देश को कैसे बनायें। हमने यह सोचा था कि किस तरह मुल्क को—

The State shall take suitable steps and may...

जितने लोग हैं उनकी आर्थिक हालत कैसे ठीक की जाये, डिस्पैरिटी कैसे कम की जाये, यह हमारा ध्येय था। आज भी देश में गरीब पीछे रह रहे हैं। एक तरफ धन का अम्बार है और दूसरी तरफ गरीब सिसक रहे हैं। यह आज की नहीं, कई सालों से बात कर रहे हैं और कांस्टीट्यूशन के डायरेक्टिव प्रिंसिपल्ज हैं बड़े-बड़े अर्थशास्त्री बात करते हैं।

हमारे पहले वित्त मंत्री ने कहा था कि देश से कालाधन समाप्त किया जायेगा। ज्यों-ज्यों दवा करते हैं, मर्ज बढ़ता जाता है, कहीं न कहीं कालाधन है। अपने जजबात को हमें सोचना होगा। देश की धमनियों में, समाज में यह कालाधन देश को बहुत खराब हालत में पहुंचायेगा और समय आयेगा कि देश में क्रांति होगी। इसको आप टाल नहीं सकेंगे, चाहे आप आई० आर० डी० पी० या एन० आर० ई० पी० बनायें और देश को कहीं ले जायें। आज हिन्दुस्तान में कुछ अर्थ-शास्त्री कहते हैं कि 7 हजार करोड़ का कालाधन है। एक अर्थ-शास्त्री ने कहा है —

> "The creation of black money continues unabatedly. Taking the conservative mean of different estimates made by the economists, the generation of black money may be taken to be approximately Rs. 16,500 p.a."

PROF. N. G. RANGA (Guntur) : Who has made that estimate ? What is the basis of making that ?

SHRI MOOL CHAND DAGA : You can also make another statement. We will read that statement also. I do not mind, because I have got so many statements.

You can make another statement.

> "10% of the gross domestic product of Rs. 1,65,000 crores would be more than the toal tax revenues of the Centre which aggregate to Rs. 15700 crores for 1983-84"

Now, Prof. Ranga wants to know who has made this statement.

SHRI M.M. LAWRENCE (Idukki) : What is the use of it ?

SHRI MOOL CHAND DAGA : I will show you that this can be wrong.

Shri Navin Chandra Joshi in his article in the Hindustan Times of 30th December, 1983 has said :

> "Black money deals are of the order of about Rs. 20,000 crore a year, amounting to not less than 20 to 25 per cent of our national income. The compound rate of its growth is anywhere from 15 to 20 per cent. Black money has become the source of finance for all speculative operations. Kept in the form of cash .."

12.00 hrs.

It is used in construction of houses, purchasing articles of conspicuous consumption and lavish expenditure in marriages and other functions. This has brought out distortions in the economy. A part of the national income is being diverted to the production of articles which do not cater to the needs of the common men.

कालाधन इतना बढ़ गया है कि उसकी फिगर के बारे में कोई जिम्मेदारी नहीं लेता। प्रो० रंगा कहते हैं कि यह फिगर गलत है। वह बड़े नालेजेबल हैं, लेकिन इन इकानोमिस्ट्स ने हमारे लिए प्राब्लम्ज पैदा कर दी हैं। मैं आपको बताना चाहता हूं कि काले धन का देश पर प्रभाव पड़ा है। हाल ही में मेरे एक सवाल के जवाब में योजना मंत्री ने बताया कि क्रान्स्टेंट (1970-71) प्राइसिग पर 1978-79 में हिमाचल प्रदेश की पर कैपिटा इनकम 742 रुपए थी और 1981-82 में वह 728 रुपए हो गई। तमिल नाडू की पर कैपिटा इन्कम 1978-79 में 669 रुपए थी और 1981-82 में वह 667 रुपए हो गई। राजस्थान की पर कैपिटा इन्कम 1978-79 में 642 रुपए थी और 1981-82 में वह 585 रुपए हो गई। पर कैपिटा इन्कम कम होती जा रही है और हम समझते हैं कि हम प्रगति कर रहे हैं। सरकार को इस प्राब्लम पर विचार करना चाहिए।

अब मैं आपके सामने 1979 में उस समय के मिनिस्टर, श्री सतीश अग्रवाल द्वारा दिए गए जवाब को पढ़ना चाहता हूं। कोई भी मिनिस्टर हो, वे सब एक रटा-रटाया जवाब दे देते हैं और उनके जवाबों में मामूली सा फर्क होता है। श्री सतीश अग्रवाल का जवाब था :—

> "Even so, measures to counter the twin evils of the blackmoney and tax evasion are continuing. Both the laws as well as machinery of tax administration have been strengthened in recent years to unearth blackmoney and bring tax evaders to book."

सब मिनिस्टर एक सा जवाब देते हैं। इसके बाद आप श्री मगनभाई बरोट द्वारा दिया गया जवाब देखिए। एक दिलचस्प बात यह है कि जब कोई इस तरह का सवाल होता है, तो उसका जवाब हमेशा डिपुटी मिनिस्टर देते हैं, खुद कैबिनेट मिनिस्टर नहीं। श्री बरोट ने कहा :—

> "The Government is taking all possible steps by invoking the relevant provisions of Income-tax Act and other Acts to fight the evil of black-money and tax evasion."

सारे लोग परेशान हों गए, काला यमदूत यह कौन ऐसा पैदा हो गया जिस को निकाल नहीं सके। .....(व्यवधान) . मान लिया बनिया भी हैं लेकिन विद दि कनाइवेंस आफ दि करप्ट आफिसर्स।

This is an unholy alliance between dishonest businessmen, dishonest officers and dishonest politicians. Don't talk of *banias* alone.

बनिया ने चोरी कर ली, लेकिन यह चोरी कैसे मिटेगी ? हिन्दुस्तान से जब तक यह काला

धन नहीं जायेगा हिन्दुस्तान का समाज आगे नहीं बढ़ेगा। यह आन्सर वह देते हैं।

I should not repeat it. Every Minister says this.

अब इस काले धन की हालत क्या है ? वह कैसे बढ़ता है ? उस के बारे में मैंने एक क्वेश्चन पूछा। उसका आन्सर देखिए। यह वित्त मंत्री का 16 दिसम्बर 1983 का आन्सर है। जब श्री सुब्रह्मण्यम् वित्त मंत्री थे तो उन्होंने इन्कम टैक्स ऐक्ट में एक संशोधन किया कि जितनी प्रापर्टी बेची जाती है उस का अंडर वैल्यूएशन वह कर लेते हैं, तो हम ऐसी प्रापर्टी को ऐक्वायर कर लेंगे। मैंने उस में अमेंडमेंट मूव किया था। उन्होंने यह कहा कि जो लोग अपनी प्रापर्टी को छिपाने के लिए ऐसा करते हैं उनकी प्रापर्टी को हम ऐक्वायर करेंगे। सी सुब्रह्मण्यम के बाद पिछले चार सालों में कितनी प्रापर्टी ऐक्वायर कर ली और कितनी प्रापर्टी आप के पास आई इस के बारे में मैंने क्वेश्चन पूछा :

> "How many intimations regarding transfer of properties were received by the Income-tax Department all over India in connection with the acquisition proceedings and, out of this, how many cases were attended to and disposed of during the last three years."

The Answer is :

> "During the period 1/4/80 to 31st March, 1983, 19,25,624 intimations in Form No. 37G were received by the Income-tax Department all over India in connection with the acquisition proceedings. Proceedings for acquisition were initiated in 24,138 cases. The total number of proceedings disposed of during this period is 8,639.
>
> During the period 1/4/80 to 31st March, 1983, orders under Section 269 F(6) were passed in 15 cases."

जहां 16 लाख की इन्फार्मेशन हुई उस में पन्द्रह केसेज के अंदर उन्होंने प्रापर्टी ऐक्वायर करने की कार्यवाही की। मैंने पूछा कि कब की, कौन सी की तो वह नहीं बताया। कहा कि हम ने आर्डर दे दिया।

Everything will be laid on the Table of the House.

अभी तक यह भी नहीं मालूम कि वह 15 प्रापर्टी भी एक्वायर की या नहीं की।

आज आप जानते हैं कि दिल्ली में 50 प्रतिशत प्रापर्टी पावर आफ एटार्नी के नाम पर बेची जाती है। मैं कह देता हूं कि मैं अपनी दौलत के लिए फलां व्यक्ति को पावर आफ एटार्नी देता हूं। उस में अभी इन्होंने यहां कुछ एक्ट में अमेंडमेंट कर दिया कि जब तक कंसिडरेशन नहीं होगा तब तक नहीं माना जायेगा।

तो लोग पावर आफ एटार्नी के लिए गाजियाबाद चले जाते हैं और वहां से लाकर ट्रांसफर आफ प्रापर्टी करते हैं। इस तरह से आप देखेंगे कि मकान में रहने वाला कोई दूसरा है और मालिक कोई दूसरा ही है। इस तरह से ब्लैकमनी बढ़ती है, इन्कम टैक्स भी आपको जो मिलना चाहिए, वह नहीं मिल पाता है और स्टैम्प ड्यूटी की चोरी भी होती है। साथ ही डी डी ए को जो बढ़े हुए चार्जेज मिलने चाहिए वह भी उसको नहीं मिलते हैं। दिल्ली शहर में करोड़ों अरबों रुपए की सम्पति का ट्रांसफर पावर आफ एटार्नी के आधार पर किया गया है।

इसी तरह से आजकल एक और ड्राफ्ट स्कैण्डल चला हुआ है जिसको वित्त मंत्री जी अच्छी तरह से जानते होंगे। मुझे 15 लाख रुपया पेमेन्ट करना है बम्बई में तो मैंने रामलाल, हीरालाल, श्यामलाल, अर्जुन सेठी, चौधरी सुन्दर सिंह के नाम लिखकर भेज दिए-इस तरह के सारे नाम चले जाते हैं तो ड्राफ्ट घूमता रहता है, वह सर्कुलेट हो रहा है पूना, कोल्हापुर और बम्बई में-इस तरह का भी ड्राफ्ट स्कैंडल आजकल चल रहा है। हमारे वित्त मंत्री जी कहते हैं कि व्यापारियों को बड़ी सुविधा देते हैं लेकिन परसों शायद कुछ मूड में रहे होंगे,

जिससे उन्होंने व्यापारियों को लतेड़ दिया। आज कितनी ही बोगस कम्पनीज बन रही हैं जिनकी वजह से हम परेशान हैं। एक कम्पनी बन गई, शेयर भी खरीद लिए गए लेकिन जब वह काम करती है और उसके शेयर की कीमत घट जाती है तो जिनको सैलरी मिलती है वे कहते हैं कि हमारा भाव घट गया इसलिए इनकम टैक्स से एग्जेम्शन मिलना चाहिए। दूसरी तरफ वे बोगस शेयर काम चलाते हैं।

इस तरह से आज हमारे देश में पता नहीं कितनी बोगस कम्पनियां चल रही हैं। मंत्री जी ने अपने स्टेटमेंन्ट में भी इस बात का जिक्र किया है कि बोगस कम्पनीज चलाई जा रही हैं। आप देखेंगे कि इन कम्पनीज में हर जगह घोटला हो रहा है।

> "In February 1975 Mr. A. P. Sharma, the then Minister of State for Industry, said in Parliament that one-third of the units in the textile small scale sector were bogus. In March 1977 a survey conducted by the Reserve Bank showed that 34.5 per cent of the small-scale units assisted by banks represented dishonest circumvention of the law. The Fourteenth Report of the Estimates Committee of Lok Sabha (1980-81) reiterated that something must be done about the alarming rise in bogus units in the small-scale sector."

कंपनियां कई खुली हुई हैं माल कहां जाता है, इसका कुछ पता नहीं है। कहा जाता है कि हमारे कस्टम वाले बहुत तेज हैं, लेकिन पता नहीं चलता है कि आने वाले कितने-कितने वीडियोज लेकर आते हैं, उनका भी पता नहीं चलता है। चार-पांच सौ उनको डालर्स मिलते हैं, जिनमें उनका मुश्किल से गुजारा चल सकता है। होटल में ठहरिए, रोटी खाइए और घर वापिस आ जाइए। वे फिर भी इतनी चीजें लेकर आते हैं।

श्री जी० एस० निहालसिंह वाला (संगरूर) : गिफ्ट मिलते हैं।

श्री मूलचन्द डागा : आप जहां जायेंगे, आपको दोस्त मिल जायेंगे। हम लोगों का न तो कनाडा में दोस्त मिलता है, न आस्ट्रेलिया में मिलता है और न हांग-कांग में मिलता है—पता नहीं फिर भी हर आदमी कैसे लेकर आ जाता है। मैं चाहता हूं कि उनसे डिक्लरेशन लेना चाहिए, ताकि सब चीजों का पता चल सके। इम्पोर्टेड कार चल रही है, लेकिन इनकम टैक्स में नहीं है। जब तक आप देश में ब्लैकमनी को नहीं रोकेंगे, तब तक कुछ नहीं हो सकता है। मैं आप से निवेदन करना चाहता हूं कि आप इस ब्लैकमनी को रोकने की कृपा करें।

MR. DEPUTY-SPEAKEK : Please try to conclude. There are about 25 hon. Members to speak from the ruling party, and I am allotting a maximum of 15 minutes each. You have taken more than 20 minutes. This is for your kind information. If you take more time, some of your own colleagues may not get even a chance to speak. This is my humble submission to hon. Shri Daga.

श्री मूलचन्द डागा : एक बात मैं अब ऑडिट के बारे में कहना चाहता हूं। आपने इसकी सीमा 20 लाख से बढ़ाकर 40 लाख कर दी है। आप क्या यह समझते हैं कि ऑडिट होने के बाद काम सही होगा, सी० ए० को आप बड़ा ईमानदार समझते हैं। सी० ए० एम्पलायज किसी कम्पनी के हैं और वह किसी से पैसा लेने के बाद उस का काम करता है। आपके आफिसर्स क्या यह प्रिजम्पशन कर लेंगे कि जो ऑडिट हो गया है, वह ठीक है? दो तरह के मैमोरेंड्मस आ गए हैं – सी० ए० वाले कहते हैं कि हमारी सर्विसेज जरूरी हैं, इनकम टैक्स वाले कहते हैं कि हमको केस प्लीड करने दीजिए, इनको एलाउ मत करिए। मैं चाहता हूं कि मेहरबानी करके आप इस पर पुनः विचार करें। 40 लाख का टर्नओवर कितने आदमी कर सकेंगे, एक कमीशन एजेंट है, तो उसकी हालत तो खराब हो जाएगी। इस पर हमने अमेंडमेंट दिया है कि कमीशन एजेंट के लिए एक करोड़ का टर्न-ओवर मान लीजिए। कमीशन एजेंट कुछ नहीं करता है, केवल माल को इधर से उधर करता है। उस

ट्रांस्फर करने के काम में उसे केवल कमीशन मिलता है ।

आप ने एक अच्छा काम किया है कि जो लोग लोन लेंगे या डिपाजिट करेंगे, वे बैंक ड्राफ्ट से या चैक से करेंगे । यह तो ठीक है, लेकिन जब रिपे करेंगे तब क्या होगा ? मैं लोन लेता हूं या डिपाजिट कराता हूं—बैंक के द्वारा करा-ऊंगा, लेकिन जब रिपे करूंगा उस के लिये कोई कानून नहीं है । मेहरबानी कर के इसके लिये भी कानून बनाइये ताकि यह काम भी बैंक की मारफत हो सके । जो भी पेमेंट हो, चैक की मारफत हो, अगर ऐसा नहीं करेंगे तो फिर ब्लैक मनी का चक्कर चलेगा ।

एक क्वेश्चन था—आप इतने रेड्स कराते हैं—

> "The number of big raids conducted by Income Tax Officers during 1981-82 and till date during the current year and the amount in cash, ornaments and other property recovered in each raid, (b) the number of raids out of them decided so far."

इतने रेड्स करते हैं, उन की खबर अखबारों में आती है । लेकिन उस के बाद क्या होता है ?

> "The total number of searches conducted by the Income-tax Department and the approximate value of prima facie unaccounted assets seized year-wise are as under :—

1981-82	— No of searches	4282 —	value of assets seized—Rs. 30.66 crores.
1982-83	,,	4291 —	Rs. 27.96 crores.

इसमें मैंने पूछा था कि मनी कितनी सीज की, यह सरकार को अभी तक मालूम नहीं है । मुझे कहा गया कि इस का उत्तर बाद में बतलाया जायेगा, जो आज तक मुझे नहीं बतलाया गया । मैं आप से पूछता हूं—इतनी सर्वेज होने के बाद, इतनी रेडस होने के बाद, कितने आदमियों को सजा मिली, कितनी प्रापर्टी आपने सीज करके गवर्नमेंट प्रापर्टी बना दी—यह आज तक नहीं बतलाया गया ।

> "The figure of collections made in these cases is also not readily available. It will take considerable time to collect the required information from the records of all the above cases which are scattered all over the country."

जब कभी मैंने 4-5 क्वेश्चन किये—

This is what they say :

> "The figure of collections made in these cases is also not readily available. It will take considerable time to collect the required information from the records of all the above cases which are scattered all over the country. The time and effort involved will not be commensurate with the desired result."

सर्चेज के बाद, रेड्स के बाद, समरी असेसमेन्ट कराने के बाद भी लोगों को कितनी परेशानी है—यह मैं आप से अर्ज कर रहा था···

MR. DEPUTY SPEAKER : Now please conclude...All right, how much time more do you require ?

SHRI MOOL CHAND DAGA : Fifteen minutes.

MR. DEPUTY SPEAKER : All right, granted. Complete it whithin fifteen minutes.

श्री मूलचन्द डागा : इस बार वित्त मंत्री ने एक काम अच्छा किया है । साइन्टिफिक रिसर्च के बारे में अखबारों में काफी कुछ आया है । डी० सी० एम०, जे० के० जैसी बड़ी-बड़ी कंपनियों ने बहुत अच्छा तरीका निकाला है । रिसर्च के नाम पर रुपया ले लेते हैं और खर्च नहीं करते हैं और इससे गवर्नमेंट को घाटा होता है । रिसर्च के बारे में एकोनामिक टाइम्स, जो कि 5 जनवरी, 1984 का है, में यह निकला हुआ है :

> "How precise are the criteria for assessing claims for exemption ? Do tax exemptions serve the purpose for which they are given ?

At the end it says : "Some of the approved institutions which had enjoyed tax exemption under Section 35 for as many as 25 years, had not done any research work whatever."

25 साल से इन इंस्टीट्यूशन्स ने कोई रिसर्च वर्क नहीं किया है और रिसर्च के लिए पैसा ले लिया है। पी० ए० सी० ने भी इस के बारे में अपनी रिपोर्ट दी है। उस में यह लिखा हुआ है :

"Massive tax evasion by private companies through fictitious money contribution to bogus research institutions has been detected by the PAC of Parliament."

इस तरह से आप देखें कि रिसर्च में जो लोग आप का धन उठा लेते हैं, उस को वे इस्तेमाल नहीं करते हैं और इस तरह से उस का पूरा लाभ लोगों को नहीं मिलता है। आप इंस्ट्रूमेंट्स के लिए रिसर्च के लिए पैसा दें लेकिन मशीनरी और कैपीटल एक्सपेंडीचर वाली चीजों के लिए पैसा न दें।

SHRI SATISH AGARWAL (Jaipur) : You are referring to which report ?

SHRI MOOL CHAND DAGA : This is a report submitted by you.

मैं तो यह चाहता हूं कि यह जो रिसर्च का मामला है, इस को आप देखें। मैंने आप के सामने यह बात रख दी है।

एक बात और मैं कहना चाहता हूं। आप ने छाते पर, अम्ब्रेला पर शायद टैक्स माफ कर दिया। आप की जो स्पीच है, उसमें अम्ब्रेला को टैक्स से एग्जेम्प्ट कर दिया गया है लेकिन इस के बारे में लोगों ने यह कहा है कि इस के पार्ट्स को भी एगजेम्प्ट किया जाए। उन्होंने यह कहा है :

"Umbrella parts and components are at present covered under GET no. 68 as the production and manufacturing activity is carried out with the aid of power."

इस को भी आप को देखना चाहिए। अपनी स्पीच में आप ने कहा है कि गर्मी से बचाने के लिए एम्ब्रेला को टैक्स से माफी दी है लेकिन उन के पार्ट्स का क्या होगा। इसलिए मेरा कहना यह है कि इस को भी आप एग्जामिन कीजिए।

आप फाइनेन्स बिल रखते हैं लेकिन ब्लैक मनी के जो रास्ते खुले हुए हैं, उन को आप चैक नहीं करते हैं और जो अनहोनी एलायन्स डिसआनेस्ट आफिसर्स और बिजनैसमेन के बीच में होती है और करप्ट पालिटीशियन्स के बीच में भी होती है, उस को जब तक आप खत्म नहीं करेंगे, तब तक कुछ नहीं होगा। आप को डाइरेक्ट टैक्सेज में बहुत कम धनराशी मिलती है और सारा धन ब्लैक के अन्दर जा रहा है और धड़ाधड़ खर्च हो रहा है। इस से हमारी एकोनामी को, हमारी अर्थ व्यवस्था को और हमारी सामाजिक व्यवस्था को बहुत नुकसान हो रहा है और छोटे-मोटे एमेंडमेंट करने से कुछ नहीं होने वाला है। आज 1984 में जनता बहुत जागरूक हो चुकी है और वह यह देखती है कि कौन इम्पोर्टेड कार में चल रहा है और वह सब समझती है और आगे वह इस चीज को बर्दाश्त नहीं करेगी। आप बड़ी बड़ी बातें करते रहें, उन से कुछ नहीं होने वाला है। आज सिसकते हुए गरीबों का खून उबल गया है और आगे आने वाले समय में वे आप की चिकनी-चुपड़ी बातों में आने वाले नहीं हैं। इसलिए मेरा कहना यह है कि आप को हर आदमी की इन्कम और उस के एक्सपेंडीचर की जांच करनी चाहिए। गरीब और अमीर के बीच जो आय का इतना बड़ा अन्तर है वह मिटना चाहिए। आपने फर्स्ट फाईव ईयर प्लान में इस बात की घोषणा की थी। उसको आज तीस साल हो गये। इतने वर्षों के बाद गरीब और गरीब होने की हालत में आया है और मालदार और मालदार। इसलिए मैं चाहता हूं कि टेक्सिज का जो परपज है कि जो लोग ज्यादा कमाते हैं वे ज्यादा टैक्स दें, वह पूरा होना चाहिए। लेकिन हो यह रहा है कि वे लोग तो टैक्स ईवेड कर जाते हैं और न

ही आप उनसे टैक्स पूरा वसूल कर पाते हैं। इसको आप देखें, बस मेरा यही कहना है।

SHRI CHINTAMANI PANIGRAHI : (Bhubaneswar) : Sir, despite the strains on our economic development for the last four years we have seen significant developments so far as our economic progress is concerned. We started from a very dismal background when we took over in 1980 and now since 1980 upto 1984 we have seen all round progress in various spheres of our economic development. TODAY I would like to bring to the notice of the Government some of the problems which need to be looked into.

If we look to the Budget of 1984-85, we will find that we have provided more subsidies. Regarding domestic fertilizer subsidies we have provided Rs 930 crores in 1984-85. Similarly for providing food at reasonable price to weaker sections of society we have made a provision of food subsidy of Rs. 850 crores. The Government of India and our Prime Minister have also announced, let us see that wheat sells at Rs 1.50 a kg. We also suggested similar thing in respect of rice for the weaker sections, that is, rice to be sold at Rs. 2 per k.g.

Now, regarding promotion of exports we have made a provision of Rs 520 crores for giving various incentives so that exports will increase.

If we add also the invisible subsidies to the companies which manufacture fertilizers and also the invisible subsidies that we provide on the 20 point programme to weaker sections, then, it comes to about Rs 4000 crores. We are trying to absorb these 4,000 crores subsidies in our Budget. This is a very great venture ; it is a very courageous, bold step. But here I would suggest to the Government that these subsidies are not at all reaching the beneficiaries for whom they are intended. We are trying to face a very difficult situation so far as our financial matters are concerned. It is a bold step which we have taken. But now the only question before us is that these subsidies are not reaching the beneficiaries to whom they are intended. Therefore what I suggest is this. There are subsidies on the 20 point economic programme ; there is generation of employment under the Self-employment scheme which the Prime Minister announced for unemployed graduates. This is a very good scheme. But I would like to bring to the notice of the government that these subsidies have created a sort of corruptive atomosphere in block level and in different administrative levels. Therefore why should not we think of a different method ? When we go and meet these beneficiaries they say, you should not charge the interest, because that taxes us more, because we are not getting the subsidy part ; it does not reach us. Why not then forego the subsidy ? The beneficiaries should not be asked to pay interest for a period of say 10 years or 15 years. There should no interest charged from them for a longer term period. But the point is that the subsidy part is not reaching the beneficiaries There is a lot of corruption going on while granting subsidy.

PROF. N.G. RANGA : It does not reach the farmers. It is taken away by others.

SHRI CHINTAMANI PANIGRAHI : The subsidy given by way of fertilisers does not reach the farmers. The fertiliser is sold by the officers and they enter the names of farmers to show that the subsidy has reached such and such farmers. Therefore, Sir, this problem should be solved and needs serious attention.

Here, I would like to draw the attention of the hon. Minister to another important aspect of our economy, that is, the external debt servicing payment. In the First Plan the total debt servicing payment that we made as interest and amortisation of capital, together, was Rs. 23.8 crores. In the Second Plan, we paid Rs. 119.4 crores and in the Third Plan we paid Rs. 542.6 crores as external debt servicing payment. In 1983-84 itself, this year, we paid Rs. 1025.3 crores. So, from the beginning of the First Five Year Plan till now, we have paid Rs. 12, 273.7 crores by way of External Debt Servicing payment, both interest and amortization of capital put together. Now, investment of the multinations by way of royalty and their profit if we add this outflow of resources from this country, it comes to Rs. 6,600 crores. So, if you calculate these two, then the outflow comes to Rs. 18000 to Rs. 19,000 crores by now This is a very serious problem. Now, a kind of opinion is being mobilised in the

international forums that India should not get concessional loan assistance from the International Financial Institutions and that India should go in for commercial loans from the open market. It means they want to say that India should pay more to the foreign countries. Therefore, this kind of opinion is being mobilised against India. In the beginning we took foreign assistance about 10% to 15% only. We should not have gone for more and more of foreign assistance. We should emulate the ideals of Gandhiji. Therefore, let us try to be self-reliant with whatever little we are earning. This outlow of resources of about 19,000 crores of rupees is a big sum. If you read the great book written by Dadaji Nauroji as to how the Indian Nation was swept by the emotion by the Indian nationals, that is, Swadeshi and Swaraj movements in those days, it would give an inspiration to the nation to attain self reliance. Therefore, I feel that the Government should pay more attention to this aspect of outflow of our resources through multi-nationals and by way of debt servicing payment.

Sir, there is another aspect of our economic problem, that is, we have so far invested more than Rs. 30,000 to Rs. 40,000 crores in the public sector. We have invested in the public sector in order to achieve the growth in various sectors of our economy. Now, If private business have invested so much of money in the private sector, if they have invested Rs. 1000 crores, they would calculate a return of 8 to 10%. If we calculate even 5 to 6% out of the investment that we have made in the public sector, every year we have to get Rs 10,000 crores of return. Now, if we look at the performance and if we see the achievements of the public sector, we will find that capacity utilisation of various public sector units varies from 45% to 75% Take the case of Aluminium. This is a core sector. Now, we need aluminium for various industries. In the industries, only 63% of the production capacity of aluminium has been utilised with such a huge investment made in the Aluminium industries. If you look to the copper, an important core sector, the percentage capacity utilisation is 87 per cent. Then, the percentage capacity utilisation in respect of zinc is 59 per cent, lead 83 per cent, and cement for which there is a great demand and there is black market of the same, it is 79 per cent. In respect of fertilizer, it is 65 per cent; for news print it is 70 per cent and for steel, it is only 63 percent. Obviously, we should lay more emphasis on capacity utilisation. We should devise ways and means to see that whatever capacities we have created after so much investment from our public resources, should be utilised to the maximum possible extent, at least to the extent of 80-85 per cent in the coming one or two years so that we can make up our financial deficiencies.

I will now come to another important aspect. In Orissa, the Talcher Fertilizer factory has also been closed down because of power shortage. Last year, this factory suffered a total loss of 52 crores. This year, it is being shut down from April onwards. In Orissa there is hydel power. For various industries like Talchar Fertilizer Factory, Rourkela Steel plant etc. there is no power. I would request that at least April onwards, we should try to supply power from the national grid to all the public sector industries in the core sector like fertilizers, steel, aluminium etc, so that these industries do not shut down, and we keep up to the production targets.

Further, I would like to bring to the notice of the Government, that when the hon. Finance Minister was himself Steel Minister, we got Daitaru Steel Plant. It was to come up in the Sixth Plan period. Now, in this year's budget only one crore has been provided, when it requires some 400 or 500 crores of rupees. I plead that this Steel Plant, which is really a hope for our people should be completed as early as possible. It is languishing now; it is not coming up, we are maintaining the structure only. More funds should be made available for this plant, so that it comes up at the earliest.

Then, I am surprised sometimes, how our Vigilance Department becomes very active in some cases. Last year, there was a raid on the Ferro Alloys Corporation Ltd. and a lot of unaccounted wealth was reported to have been found. How suddenly was the entire process of investigation and enquiry dropped ? I could not understand the whole thing. It is really surprising for the people. It has gone to the mind of the people that some kind of action which was

being taken is being hushed up. I, therefore, plead with the Government that there should be an enquiry. Why has no further action been taken in this regard ? This needs immediation action by the Government.

Let us now have a look at the irrigation potential that we have created in the country. As I told you, we have not utilised the capacities created by us in the industrial sector. The irrigation potential utilised in the major and minor irrigation has been only 24 per cent, and in the matter of minor irrigation, it is 34 per cent. That is the latest position. We have invested thousands of rupees for creating irrigation potential in the country and this is the utilisation. While we have created so much irrigation potential by spending so many crores, we should make all-out efforts to make maximum capacity utilisation of the capacity. If we do that, it can bring enough resources, and the huge deficit of Rs. 2700 crores may not be necessary.

Therefore, we have created resources, but we are not able to utilise them. Sir, these points need serious attention of the Government.

I must submit that with all the efforts that we have made, the farmers are not getting a fair deal. The Parliament and the Prime Minister have declared many times that the Government are fixing the prices of wheat and rice. Therefore, the Food Corporation of India should go and immediately purchase rice from the farmers. But Sir, we see that in spite of all our declarations and in spite of all our affirmations that the farmers should get reasonable prices, the Food Corporation of India did not go direct to the farmers. They appointed wholesalers and the farmers had distress sales. The wholesalers would sell for a higher price, and because of that the Food Corporation of India will again suffer a loss. Therefore, whatever decisions we are taking, we should try to implement them and see that the benefits reach the farmers, the beneficiaries for whom the entire country and the Central Government is spending crores and millions of rupees, so that their living standards are improved.

Lastly, regarding the implementation of the 20-Point Programme, take the case of Andhra Pradesh, Regarding surplus land allotment, now what has been the progress ? The Minister has replied in January 1984 that it was only 15.8 per cent. This is the achievement so far as surplus land allotment is concerned.

Similarly, you look at the drinking water supply in Andhra Pradesh. Only 62.1 per cent is utilised. This is the achievement. Sir, I need not go into all these details, in respect of all the States. Whether it is drinking water supply or surplus land allotment or giving house-sites to the weaker sections of the people, how much importance the Government of India and the Prime Minister are giving to these programmes and how they are being implemented in the States ? This is the latest reply that the Minister has given to the House.

We are taking so many measures so that the weaker sections improve their living standards, but the achievement is so negligible. I hope this monitoring mechanism from the Centre should be arranged in such a manner that month to month at least we can see and monitor what are the achievements and what is the money we are spending. In the case of West Bengal, Sir, if you look at the achievement, it is completely negligible.

With these words, I support the Finance Bill and I hope that the points which I have suggested will be taken into consideration.

श्री कृष्ण प्रकाश तिवारी (इलाहाबाद) : माननीय उपाध्यक्ष जी, मैं फाइनेंस बिल का समर्थन करते हुए दो तीन मुख्य बातों की ओर आपका और वित्त मंत्री जी का ध्यान आकर्षित करना चाहता हूं । अभी डागा जी ने यहां काले धन के विषय में चर्चा की । वास्तव में काले धन का हमारी इकानामी पर बहुत बड़ा प्रभाव पड़ता है और यह विकट समस्या है जिसके लिए हमारे कर्मचारी, व्यापारी और राजनेता भी जिम्मेदार हैं । मैं यहां सब की बात नहीं करता, लेकिन बहुत विनम्रता के साथ कहना चाहता हूं कि हम में से बहुत से इस सदन में चुनाव आयोग द्वारा निर्धारित सीमा से ज्यादा मात्रा में धन व्यय करके यहां आते हैं और मेरी तो यह भी मान्यता है कि समाज भी इसमें उतना

ही दोषी है जितने की कर्मचारी, व्यापारी या राजनेता। क्यों कि समाज में उन्हीं लोगों की पूछ होती है, उन्हीं को मत हासिल होते हैं, उन्हीं के साथ लोग चलते हैं, उन्हीं का प्रचार करते हैं, जिन के पास साधन होते हैं, जिनके पास जीप होती है जिनके पास मोटर होती हैं, जिनके पास पैसा होता है। इसलिए मैं बहुत विनम्रता-पूर्वक निवेदन करना चाहता हूं कि काले धन को रोकने की दिशा में हमें चुनाव प्रक्रिया में मूल-भूत परिवर्तन करना होगा। इसलिए मैं कहना चाहता हूं कि काले धन को रोकने की प्रक्रिया में चुनाव की प्रक्रिया में मूलभूत परिवर्तन करना होगा। जब तक इस देश में चुनाव की प्रणाली में ऐसा परिवर्तन नहीं होगा कि कम खर्चे में और शीघ्र चुनाव हो, ज्यादा खर्चीला न हो और मतदाता इतने जागरूक हों कि जीप और पैसा ले कर चुनाव प्रचार में न जायें, वोट न दें, तब तो काला धन रुक सकता है, अन्यथा नहीं। केवल कानून से काला धन नहीं रुक सकता।

20 सूत्री प्रोग्राम के बारे में अभी माननीय पाणिग्रही ने कहा, मैं उनकी उन बातों से सहमत होते हुए दो, एक सुझाव और देना चाहता हूं। देश की नेता श्रीमती इन्दिरा गांधी 20 सूत्री प्रोग्राम के जरिये मूलभूत क्रान्तिकारी परिवर्तन देश और समाज में करना चाहती हैं, और मैं इस राय का भी नहीं हूं कुछ लोग जो यह कहते हैं कि गरीब और गरीब होता जा रहा है, अमीर और अमीर होता जा रहा है। मैं इस राय से सहमत नहीं हूं। मैं इस राय का हूं कि अमीरों की अमीरी तेजी से बढ़ रही है, लेकिन गरीब अमीर होने की तरफ उतनी तेजी से नहीं जा रहा है जितनी तेजी से उसे जाना चाहिए। लेकिन यह निश्चित रूप से सही है गरीब और गरीब नहीं हो रहा है, उसके रहन सहन का स्तर बढ़ा है और बढ़ रहा है। लेकिन जिस तेजी से बढ़ना चाहिये वह नहीं बढ़ रहा है।

12.25 Hrs.

[SHRI CHINTAMANI PANIGRAHI *in the Chair*]

सभापति जी, मैं आपकी इस राय से सहमत हूं कि 20 सूत्री प्रोग्राम में जो सब्सिडी दी जाती है किसानों को वह अधिकारियों और कर्मचारियों द्वारा बन्दर बांट कर के खा ली जाती है और उन तक नहीं पहुंचती है जिनको देने का शासन का लक्ष्य है। मैंने पिछली बार भी कहा था और फिर कहना चाहता हूं कि सब्सिडी समाप्त करके गरीबों को राहत पहुंचाने के लिये उनको इंटरेस्ट फ्री लोन दिया जाय जिससे उनको यही फायदा हो सके और अभी सब्सिडी का जो बंटवारा अधिकारियों और कर्मचारियों के बीच होता है वह रुक सके।

आई० आर० डी० पी०, एन० आर० ई० पी० की स्कीमें जो नीचे लेबिल पर चल रही हैं वह बहुत दोषपूर्ण हैं। उद्देश्य उनका अच्छा है, लेकिन नीचे स्तर पर उनका कार्यान्वयन गलत ढंग से होता है। उदाहरणस्वरूप एक भैंस खरीदने को अगर किसान को पैसा मिलता है तो उसको विवश किया जाता है कि एक निश्चित बाजार में जा कर ही वह भैंस खरीदे। उसको अपने मन से कहीं से भी भैंस खरीदने की छूट नहीं है। इसी तरह न गाय और न बैल खरीद सकता है। हर एक के लिए एक बाजार प्रेस्काइब्ड है जहां भैंस, गाय या बैल का दाम ड्योढ़ा होता है और उसे मजबूरन वहीं से खरीदना पड़ता है। इसलिए किसान को छूट होनी चाहिए कि वह भैंस, गाय, बैल जहां से चाहे खरीदे तभी कुछ लाभ होगा। लाउडस्पीकर खरीदना है, इसका खरीदना है इनकी भी दुकानें प्रेस्काइब्ड हैं। और इलाहाबाद के बाजार में जो लाउड-स्पीकर 1,800 रु. का है वही लोन लेकर अगर खरीदा जाता है तो 2,800 रु० का उसी दुकान पर मिलेगा। कोई भी सामान प्रेस्काइब्ड दुकान पर किसान खरीदने जाय ड्योढ़े, दूने दाम क्यों होते हैं, समझ में नहीं आता? और शासन का जो उद्देश्य है राहत पहुंचाना है उनकी उल्टे लूट

होती है और उन दुकानों से अधिकारी कमीशन लेते हैं। इसलिये उनको छूट दी जाये कि वह रसीद दिखा दें और जिस दुकान से सामान खरीदना चाहें, बैल-भैंस खरीदना चाहें, वह खरीद लें। देहातों में ऐसी-ऐसी बहुत सी किंवदन्तियां प्रचलित हैं, जिनको यहां बताना मैं उचित नहीं समझता। निश्चित रूप से इस परम्परा को बन्द करना चाहिए।

जब हम अपने क्षेत्रों में जाते हैं, 10, 20 उदाहरण सामने आ जाते हैं। इस बारे में ध्यान देना चाहिये, तभी सही उद्देश्य की पूर्ति होगी।

मानिटरिंग की रिपोर्ट जो आती है, उसमें शायद 50% भी सत्य नहीं होती है। मानिटरिंग अगर विकास-खंड स्तर पर हो और फिर वहां से ऊपर आये तो सही पिक्चर आयेगी। इलाहाबाद जनपद में 6 लाख पेड़ लगाने का प्रोग्राम है, लेकिन किसी गांव को पता नहीं कि पेड़ कहां लगाने हैं। पेड़ कागज पर लगाने हैं या जमीन पर लगाने हैं? विकास-खण्ड को कोई अधिकार नहीं कि उसकी चैकिंग कर सके। मानिटरिंग विकास खंड स्तर पर होनी चाहिये। मस्टररोल पर काम कराया जाता है, सिंचाई विभाग, पी डब्लू डी विभाग और दूसरे विभाग मैनडेज जैनरेटेड दिखाते हैं कि इतने मैनडेज जैनरेट हुए, लेकिन गांव की नहर, सड़क, पुलिया या पुल पर कोई काम नहीं होता है। अधिकारियों की जेब में पैसा चला जाता है। मानिटरिंग का मुद्दा विकास खंड को बनाना चाहिए क्योंकि वे हमारी सबसे नीचे की ईकाई है यहां मानिटरिंग होकर फीड-अप हो तभी सही पिक्चर ऊपर आयेगी, अन्यथा तो कागज पूर्ति होती है, वह कि गलत है और कहीं भी वस्तु स्थिति में फायदा नहीं होता है।

देश में निराशा इस बात से भी है कि देश की नेता श्रीमती इंदिरा गांधी गरीबों के लिये देहात और शहरों के लिए इतना पैसा दे रही हैं लेकिन उस पैसे का दुरुपयोग सरे आम जनता की निगाह के सामने होता है, जिससे जनता में बहुत गुस्सा है और इसको हम केवल मानिटरिंग विकास-खंड स्तर पर करने से रोक सकते हैं।

सभापति महोदय, विकास-खंड आपके यहां भी होगा, हमारे यहां भी। जहां से सांसद आते हैं, उनको मालूम है कि विकास खंडों में जिन अधिकारियों को जाना चाहिए, वह अधिकारी वहां पार्टिसिपेट नहीं करते, वी० डी० सी० की मीटिंग में वह अधिकारी जाते नहीं। अगर वह उन मीटिंगों में जायें तो तमाम समस्याओं का निराकरण वहीं मौके पर हो जाये। उनके न जाने से वी० डी० सी० में केवल प्रस्ताव पास होता है। जब उनको वहां जाने का समय नहीं है तो उन प्रस्तावों पर कार्य करने का उनको कहां समय है?

सब राज्य गवर्नमेंट्स के बारे में मैं कहना चाहता हूं कि जूनियर इंजीनियर्स, एसिस्टेंट इंजीनियर्स, गांवों में रहते नहीं है, जिन विभागों के कर्मचारियों को गांव में नियमानुसार रहना चाहिए वह वहां रहते नहीं और शहरों में काजू-किश्मिश खाते हुए एयर कंडीशन्ड कमरों में रहते हैं। गांव का किसान एक दफ्तर से दूसरे, तीसरे, चौथे दफ्तर में जाता है और उसकी कोई सुनवाई नहीं होती।

सिंचाई के बारे में आपने पोटेंशियल इन्क्रीज 24 परसेंट बताई है। सिंचाई का पूरा ढांचा जो केन्द्र को राज्यों द्वारा फीड किया जाता है, वह गलत है। एक ट्यूबवेल 250 एकड़ सिंचाई करता हुआ दिखाया जाता है। वह 250 एकड़ तब सिंचित कर सकता है, जब नाली बनी हों, बिगड़ा न हो, और 20,22 घंटे उसे बिजली मिलती हो। न उसको बिजली मिलती है, न नाली बनी हैं, न ठीक है, बिगड़ा रहता है, कमांड एरिया में नहर में दिखा दिया जाता है, कि माइनर में 2 हजार बीघा सिंचाई हो जायेगी। जब कि एक बार भी पानी नहीं जाता, कोलाबा से पानी नहीं चढ़ता है और गलत कुल इरिगेटेड एरिया दिखाकर कह दिया जाता है कि इतना खाद्य और गल्ले का उत्पादन हुआ जबकि न इतनी सिंचाई है और न इतनी सिंचित क्षमता बढ़ी है। केन्द्रीय सरकार से इस आशय का

13.00 hrs.

निर्देश जाना चाहिए कि राज्य स्तर पर इन बातों का कोई न कोई प्रावधान किया जाए।

ग्रामीण विकास मंत्रालय द्वारा योजना चलाई गई कि मजदूरों से दो रुपए किलो चावल के हिसाब से काम कराया जाए। देश की नेता प्रधान मंत्री का इस बारे में आदेश हुआ, गरीबों के हित में हुआ। लेकिन उसका लेखा-जोखा कहीं भी दिखाई नहीं देता है। जो सड़कें बनीं, वे बरसात में बह गईं, और कोई भी काम दिखाई नहीं देता है। मानिटरिंग का केन्द्र-बिंदु विकास-खंड और प्रधान होना चाहिए। उनकी संस्तुति के बिना किसी भी कार्य को सही नहीं माना जाना चाहिए।

मैं सरकार को बधाई देना चाहता हूं कि पेट्रोल और डीजल के आयात में निरन्तर कमी होती जा रही है और देश में उनका उत्पादन बढ़ता जा रहा है, बावजूद इसके कि उनका इस्तेमाल भी बढ़ रहा है। हो सकता है कि इस मामले में हम एक दशक में देश आत्म-निर्भर हो जाएं। लेकिन खाने वाले तेल का आयात निरन्तर बढ़ता जा रहा है। पिछले वर्ष वह चार अरब रुपए का आया था और इस वर्ष वह सात अरब रु० का आया है। इसका मुख्य कारण है बढ़ती हुई आबादी। 1947 का भारत 35 करोड़ का भारत था, जबकि 1984 का भारत 70 करोड़ का भारत है। आबादी की दृष्टि से एक नया भारत इन 35 वर्षों में पैदा हो गया है। इसके अलावा लोगों का रहन-सहन का स्तर ऊंचा हो गया है। पूरी, कचौड़ी और पकौड़ी का शौक बढ रहा है। इसकी तुलना में तेल का उत्पादन कम है। गेहूं और धान के मामले में हम कुछ आगे बढ़ गए हैं, लेकिन तिलहन और दलहन के उत्पादन में जितनी प्रगति करनी चाहिए थी, उतनी प्रगति हमने नहीं की है, हालांकि प्रधान मंत्री ने इनको बहुत महत्व दिया है।

यह हमारा दुर्भाग्य है कि यदि कोई इंडस्ट्री सिक हो जाती है, तो उसके लोन का इंट्रेस्ट माफ हो जाता है, लेकिन अगर किसान ड्राउट, बाढ़ या साइक्लोन से प्रभावित होकर सिक हो जाता है, तो उसका लगान, तकावी और कर्जा मुल्तवी तो होता है, मगर उस मुल्तवी पीरियड का इन्ट्रेस्ट माफ नहीं होता है। जब दैवी विपत्तियों के कारण किसानों से कर्जे की वसूली रोक दी जाती है, तो कम से कम उस पीरियड का इन्ट्रेस्ट भी माफ होना चाहिए, जैसा कि इंडस्ट्री के सम्बन्ध में किया जाता है।

एग्रीकल्चर का उत्पादन बढता जा रहा है, लेकिन इतने इनवैस्टमेंट के बाद भी इंडस्ट्री की उत्पादन-क्षमता का पूरा यूटिलाइजेशन नहीं हो रहा है। मैं किसानों की तरफ से नम्रतापूर्वक कहना चाहता हूं कि वे लोग संगठित होने की मुद्रा में हैं। वे महसूस करते हैं कि उनके साथ उतना न्याय नहीं हो रहा है, जितना कि होना चाहिए। किसानों का प्रतिनिधित्व कृषि मूल्य आयोग में होना चाहिए। किसान के काम में आने वाले ट्रेक्टर के दाम बढ़ जाएं, सरकार की तरफ से कम से कम मजदूरी दस रुपए तय हो जाए, किसान जो भी चीज खरीदता है, उसके दाम एक दो बरस में बढ़ते जाएं, लेकिन उसके अनुपात में किसान के गल्ले और गेहूं के दाम न बढ़ें, यह बड़ी भारी विधि की विडम्बना है, जो किसान देख रहा है। उसको विश्वास है हमारी नेता श्रीमती इन्दिरा गांधी पर और कांग्रेस पार्टी पर, जिन्होंने किसानों के लिए कुछ किया है। लेकिन इस स्थिति से किसान अब ऊब ऐसा रहा है। इसलिए मेरा निवेदन है कि कृषि मूल्य आयोग जो बने उसमें किसानों का भी प्रतिनिधि रहे और केवल जैसे डागा जी ने कहा, बड़े-बड़े अर्थशास्त्री ही न रहें किसान के बीच वे आदमी भी रहें ताकि वह किसान की हर चीज उसकी बढ़ती हुई लागत वगैरह को देखें।

यूटिलाइजेशन के बारे में मैं दो शब्द कहना चाहूंगा। यहां आने से पहले उत्तर प्रदेश में मैं कुछ समय तक मन्त्री रहा। थर्मल पावर स्टेशन वहां है जो 30-35 या 40-45 परसेन्ट बिजली पैदा करता है। अभी तीन दिन से उत्तर प्रदेश में बिजली नहीं है। वहां पानी बन्द है, सब कुछ

बन्द है। वही आप देखें विजयवाड़ा में थर्मल पावर स्टेशन है, उसका यूटिलाइजेशन 90, से 95 प्रतिशत तक है। वही भेल की मशीनें हैं, वही कोयला है। वही इन्जीनियर हैं। श्रीमती विद्या जी शायद वहीं से आती हैं। पिछली बार जब मैं वहां गया तो मुझे यह मालूम हुआ। मैं जानना चाहता हूं कि जब वहां 90-95 प्रतिशत यूटिलाइजेशन है थर्मल पावर स्टेशन का तो और थर्मल पावर स्टेशन में वह क्यों नहीं हो सकता।

मैं वित्त मन्त्री जी को बधाई देना चाहूंगा कि पहली बार केन्द्रीय सरकार के कर्मचारियों को जिसमें ए जी आफिस, सी० डी० ए० पेंशंस और ऐसे कर्मचारी जिनको बोनस नहीं मिलता था, इन्दिरा जी के निर्देश पर उन्होंने बोनस दिया। इससे इलाहाबाद के ही नहीं हिन्दुस्तान के लाखों कर्मचारी प्रभावित हुए। उनकी री-स्ट्रक्चरिंग आफ वेजेज किया, डी० ए, टी० ए० बढ़ाया। लेकिन आज थोड़ी सी बात-वाइफरकेशन की मांग को लेकर के ए० जी० आफिस के कर्मचारियों में असंतोष है। तमाम विरोधी पार्टी के नेता जब वह सत्ता में थे तो उनकी मांग को हल नहीं कर सके, उन की एक मांग भी पूरी नहीं कर सके थे, लेकिन आज वह उस में राजनीति कर रहे हैं। तो मैं वित्त मन्त्री जी से कहूंगा कि ए०.जी आफिस के कर्मचारियों में जो थोड़ा सा असंतोष है वेज स्ट्रक्चरिंग को लेकर और कुछ राजनेता उसको गलत तरीके से प्रचारित कर रहे हैं केवल राजनैतिक लाभ के लिए, उस को भी हल करा दें तो बहुत अच्छा होगा।

मैं इस सदन के माध्यम से अपनी प्रधान मन्त्री और नेता इन्दिरा जी को बधाई देता हूं कि इलाहबाद में उन्होंने टी वी दिया और कैंसर का अस्पताल खोला। लेकिन इलाहाबाद की एक मांग है माडर्न हार्ट सेंटर की। लखनऊ में माडर्न हार्ट सेंटर है, वाराणसी में है। इलाहाबाद जो राजनैतिक, सामाजिक और सांस्कृतिक दृष्टि से तथा ऐतिहासिक दृष्टि से एक बहुत बड़ा नगर है उस में एक माडर्न हार्ट सेंटर होना चाहिए।

मेरा एक और निवेदन है वित्त मंत्री जी से और उन के माध्यम से संबंधित मंत्री से कि इलाहाबाद की आकाशवाणी शायद हिन्दुस्तान की सब से पुरानी आकाशवाणी है। लेकिन उस की क्षमता एक किलोवाट की है। एक किलो वाट से नीचे की क्षमता वाली कोई आकाश-वाणी इस समय इस देश में ही नहीं। उस का रेडियस केवल 35 किलोमीटर है। गोरखपुर का 150 किलोवाट है, लखनऊ का 100 किलो-वाट है, रींवा में भी 50 किलोवाट है, नजीबा-बाद में 200 किलोवाट है। तो इलाहाबाद की क्षमता भी बढ़ायी जाय क्यों कि बनारस में भी 50 किलोवाट की आकाशवाणी होने जा रही है। इस के बाद इलाहाबाद तो सैंडविच हो जायेगा बनारस और रीवा के बीच में। थोड़े से इन्वेस्टमेंट की जरूरत है। वह अगर नहीं किया जायेगा तो चारों तरफ से घिर कर इला-हाबाद सैंडविच हो जायेगा। इसलिए मेरा निवेदन है कि इलाहाबाद की आकाशवाणी की क्षमता बढ़ायी जाय।

इलाहाबाद में एक रेलवे की कोच फैक्ट्री विचा-राधीन है। आप ने अपने यहां के लिए कहा। एक समय तो ऐसा लगा कि हमारी नेता इंदिरा जी इलाहाबाद जा कर उस का शिलान्यास करेंगी। लेकिन वह कोच फैक्ट्री पता नहीं कहां है, किस जगह पर है।

फूलपुर के लिए मैंने पिछले वर्ष सवाल किया था तो कृषि मन्त्री जी ने कहा था कि दो फैक्ट्री वहां के लिए मंजूर हुई है 60 करोड़ की —एक सोडा ऐश की और 60 करोड़ की एक एमोनियम प्लान्ट की। लेटर आफ इंटेंट भी हो गया दो वर्ष से, लाइसेंस ईश्यू हो गया। लेकिन किस कोल्ड स्टोरेज में वह लाइसेंस पड़ा हुआ है, उस को भी आप देखें और उस को जल्दी से जल्दी लगवाने की व्यवस्था करा दें क्योंकि लाइसेंस मिल चुका है, धन का प्रावधान भी हो चुका है। शंकरगढ़ इलाके में फ्लोट ग्लास फैक्टरी एक अरब 10 करोड़ की लागत से लगाने के लिए लाइसेंस दे दिया गया है अत:

उसको भी लगाने की व्यवस्था शीघ्र होनी चाहिए।

इसके साथ साथ मुझे यह भी निवेदन करना है कि इलाहाबाद यू पी का मिनी कैपिटल है, राजधानी तो लखनऊ ही है लेकिन इलाहाबाद ही यू पी की राजधानी रही होती यदि इलाहाबाद में आनन्द भवन और स्वराज भवन आजादी की लड़ाई के केन्द्र बिन्दु न रहे होते। इसी कारण अंग्रेजों ने राजधानी इलाहाबाद से हटाकर लखनऊ कर दी थी। आज भी ज्यादातर कार्यालय इलाहाबाद में हैं और लखनऊ में भी हैं। इलाहाबाद और लखनऊ के बीच पौने दो सौ किलोमीटर की दूरी है जिसकी यात्रा में 8 से 12 घंटे तक लग जाते हैं। इसीलिए एक सुपर फास्ट ट्रेन की मांग बहुत दिनों से चली आ रही है। यदि एक सुपर फास्ट ट्रेन लखनऊ और इलाहाबाद के बीच में हो जाए तो जो लोग दोनों ओर दफ्तरों में आते-जाते हैं उनकी समस्या हल हो जायेगी।

आज वाराणसी तो पर्यटक मैप पर है किंतु इलाहाबाद नहीं है। इलाहाबाद में लक्षागृह है। जहां पर कौरवों ने पांडवों को जलाने की कुचेष्टा की थी, श्रंगेरपुर है जहां भगवान राम ने वन में जाते हुए गंगा पार की थी, वहाँ पर उदयन की राजधानी कौशाम्बी है, भारद्वाज का आश्रम है, अकबर का किला है और पवित्र त्रिवेणी संगम है लेकिन फिर भी इलाहाबाद पर्यटन मैप पर नहीं आ सका है। मेरा अनुरोध है कि इलाहाबाद को भी पर्यटक मैप पर लाया जाए।

इन शब्दों के साथ मैं इस बिल का पुनः समर्थन करता हूं।

SHRI ARJUN SETHI (Bhadrak) : Sir, at the outset I ought to congratulate the hon. Minister of Finance for his strides to control the inflation to the single digit level as well as to meet the development needs of the country fully. It is commendable on the part of the Government that they have achieved a record target in the production of wheat and rice during the current year. Not only they have achieved the record target, they have tried to see that the farmers get their due share for their products. But at the same time I would like to point out to the House as well as to the hon. Minister that there are same distortions in our production process and in spite of achieving the record target in food production this year, there are some distortions in the production of rice. We are aware that rice is produced mainly in Eastern India-in the States of Orissa, Bihar, West Bengal, Assam, etc.-but I find from the papers available in the library that the production of rice yield is actually not equitable in comparison with the other States of the country. Here I must point out that according to an international comparison, amongst the less developed countries, the best results are reported from the two Koreas, China and Indonesia and amongst the industrialised countries, Austria leads, with Japan following closely.

The experience with high-yielding varieties has shown that when the ecology of the riee field is charged by the application of more water and fertilizer, the threat to yield caused by the triple alliance of weeds, pests pathogens could become serious. Countering the risk effectively will be particularly important for the small farmers, who cannot otherwise be expected to show an making requisite investments in inputs which are vital to the success of high-yielding varieties programme.

Here the most important aspect perhaps is the correction of yield disparities between regions. In rice yield Punjab leads with 2,961 kg per hectare, followed by Haryana. The average per hectare yield is 952 kg in Assam, West Bengal, Orrissa, Madhya Pradesh and UP, which account for 66.8 per cent of the land underpaddy, against the national average of 1,308 kg. Further, Punjab and Haryana with a little over four per cent of the country's population produce 13 per cent of the national food output. Only 19 per cent of their population is below the poverty line. Madhya Pradesh and Uttar Pradesh have the worst scores in this regard. So, the picture of plenty reflected in absolute figures of increase of food production has to be viewed in the context of intensity of deprivation that stalks the vast countryside, because the per capita calorie supply is uneven due to the weaknesses in the distribution system. So, I would request the hon. Minister to see that these distortions are

removed at the earliest.

The Economic Advisory Council has also made a reference to lower rates of growth of output of rice, in these States. That low yield levels are prevailing in Eastern and Central India and almost stationary levels of rice production in the three Southern States of Tamil Nadu, Karnataka and Kerala. The have also equally mentioned the low growth rate of pulses in oilseeds.

While the rice production is almost stationary in the eastern region, the consumption of fertilizer has decreased in some States in comparison to 1982-83. In Andhra Pradesh the consumption of fertilizer has come down from 8.7 to 5.4 per cent ; in Tamil Nadu it has come down to 5.4 per cent and in Punjab to 4.1 per cent. No doubt, Government have made attempts to see that fertilizers are made available to the fammers in time. In spite of that there is shortfall in consumption of fertilizer. The hon. Minister has to see how this can be rectified.

Coming to oilseeds, in reply to a question the hon. Minister stated that the per hectare yield of oilseed has been fluctuating from year to year because a major proportion of the oilseeds is being grown in the rain-fed condition in arid and semi-arid areas. Unless this fluctuation is stopped, the growth tempo which we have built during the year may not be maintained.

Coming to irrigation, the hon. Members have mentioned how the potential has been created, it is not being utilised for the benefit of the farmer. I would elaborate it and say that by the end of 1979-80 though an irrigation potential of 56.5 million hectares has been created, the actual utilisation in the country is very much less compared to the potential created.

In fact 4 2 million hectares irrigable land is not being used in the country. It is good that during the Sixth Five Year Plan Government took steps to see that additional acreage of 13.74 million to be created in the country. But according to the recent Report of the Ministry they will be able to create potential of 11.5%. Inspite of the shortfall in the creation of irrigation potential, the gap between the irrigation potential and its use in the country has also widened. It is mentioned in the report of the Irrigation Ministry that about 6 million hectares of irrigation potential is not being used. I would like to urge upon the Government as well as the Minister to look into it. We have spent large money. Unless it is used fully for the benefit of the farmers and all of us, we cannot achieve our target in food production.

Similarly, we have made provisions for the Command Area Development Project. To reduce the gap between the potential-what has been created and what is being used, Government has created Command Area Development Project. But what has been the result ? In the Report it has been pointed out that our efforts in this direction have not been made so as to achieve the result. To point out that, in my constituency there is a Command Area Development Project called Salandi Development Project. Although it has been in operation for the last twelve years, the potential has not been achieved. The progress has not been made due to the various reasons. The consolidation of holdings, the land levelling is not upto the mark. Unless this is done no irrigation potential can be utilised fully and the people cannot have its benefit.

The Government has time and again been told that the spill over irrigation projects must be completed during the Sixth Five Year Plan. Four years have already passed but no report has been made available to us—how many projects have been completed by this time and how many spill over projects remain to be completed. The new projects have also been taken up. There are another 104 new Projects during the Plan. It is good that they have taken up the projects but whatever we have taken up in the previous Plan must be completed. There is escalation of cost. These should, therefore, be completed soon.

Drinking water is not available in the coastal area of Orissa and other States. Mr. Chairman, you also come from my State. There has not been rain fall from December last. Water level has gone down. Most of the tube wells which were in operation now remain dry. Unless some emergency steps are taken to see that drinking water is made available to the people, I am afraid, the people will face many difficulties. So, I urge upon the Government and I have also drawn the attention of the hon. Minister on

earlier occasions regarding many tubewells lying defuct after the onset of summer. There are also sanctioned tubewells but that have not been installed due to non-availability of rigs as well as some other difficulties in the locality. So, I urge upon the Government to do something.

I also thank the hon. Minister for his efforts to see and improve the economy in spite of many strains in the economy. They have managed the economy well and they have gone ahead in a remarkable way in the food front.

13.26 hrs.

श्री राम प्यारे पनिका (राबर्ट्सगंज) : सभापति महोदय, मैं माननीय वित्त मन्त्री द्वारा प्रस्तुत वित्त विधेयक का पुरजोर समर्थन करने के लिए खड़ा हुआ हूं।

मान्यवर, आज जो वित्त विधेयक पेश है और उस पर जो चर्चा हो रही है, उस पर कुछ कहने से पहले मुझे याद आता है जब सन् 1980 में दोनों सदनों की बैठक में राष्ट्रपति जी का अभिभाषण हुआ था और 1980-81 का बजट प्रस्तुत करते हुए तत्कालीन वित्त मंत्री महोदय ने जो भाषण दिया था और जो आर्थिक दिशा दी थी, निश्चित तौर पर वे हमारी सफलता के कारण हैं। आप को याद होगा कि सन् 1980 में एक जर्जर अर्थ-व्यवस्था हमको जनता पार्टी के ढाई वर्ष के शासन में प्राप्त हुई थी और ऐसा क्यों हुआ था, उस के इतिहास में मैं इस समय बहुत ज्यादा नहीं जाना चाहता और केवल इतना ही कहना चाहता हूं कि उन्होंने जो हमारी कांग्रेस सरकार ने आर्थिक दिशा निर्धारित की थी, उस को बदल दिया था और जो हमारी प्लानिंग की व्यवस्था थी, उस को बदल दिया था और एक रोलिंग प्लान वाली अर्थव्यवस्था ला कर सारी अर्थ-व्यवस्था को तहस-नहस कर दिया था। इस का नतीजा यह हुआ था कि हमारा कृषि उत्पादन घट गया था और औद्योगिक उत्पादन बढ़ने की बजाए माइनस में यानी 1.4 पर सेन्ट और घट गया था। इस तरह से हमें जो खराब अर्थ-व्यवस्था मिली थी, उस को सन् 1980-81 में हमने धीरे-धीरे पटरी पर लाना शुरू किया और उस वर्ष ही हमारा औद्योगिक उत्पादन 2.9 परसेन्ट बढ़ गया था और कृषि का उत्पादन भी बढ़ा लेकिन 82-83 में देश में प्राकृतिक आपदाएं आईं चाहे वह सूखा हो, चाहे बाढ़ हो, चाहे ओला हो और अन्य प्रकार की कई विपदाएं जैसे तूफान आए। इन के कारण हमारी अर्थ-व्यवस्था पर थोड़ी सी परेशानी आई और इन के कारण हमारा कृषि का उत्पादन कुछ घट गया था लेकिन पिछले चार, साढ़े चार सालों में हमारे उत्पादन में बढ़ोत्तरी हुई और जो वायदा किया था कि हम 5 प्रतिशत से अधिक अपनी अर्थ-व्यवस्था में बढ़ोत्तरी करेंगे, उस में हम सफल रहे हैं। इस के लिए मैं अपनी नेता श्रीमती इन्दिरा गांधी, अपनी सरकार के विभिन्न मंत्रालयों और मंत्रियों को बधाई देना चाहता हूं। आज हम ने लगभग 15 करोड़ टन रिकार्ड गल्ले का उत्पादन किया है। 14 करोड़ 97 लाख टन अनाज हम ने पैदा किया है। इस से यह सिद्ध हो गया है कि हमारी सरकार ने जो नीति बनाई थी, वह सही थी और चुनाव में जो वायदा किया था कि हमारी सरकार वह बनेगी जो काम करती है, उस को पूरा किया है। हम ने जो लक्ष्य उत्पादन का रखा था, कृषि उत्पादन में लक्ष्य से ज्यादा पैदा किया है। औद्योगिक उत्पादन में जरूर थोड़ी सी गिरावट आई है लेकिन उस को भी हम पूरा करने की कोशिश कर रहे हैं। हमारा औद्योगिक उत्पादन 4.2 पर सेन्ट हुआ है और हमें पूरी उम्मीद है कि 1984-85 के समाप्त होने तक हम औद्योगिक उत्पादन के लक्ष्य को भी पूरा कर लेंगे।

एक बात और कहना चाहता था और वह यह है कि औद्योगिक उत्पादन को अगर देखा जाए, तो जनता पार्टी के रिजीम में इस में बहुत कमी आई थी और आप को याद होगा कि जनता रिजीम में किस तरह से जनता मिट्टी के तेल के लिए, पेट्रोल के लिए और डीजल के लिए परेशान थी और उसे बड़ी बड़ी लाइनों में लग कर इन को लेना पड़ता था। लेकिन अब वह स्थिति नहीं है।

श्रीमन् आप जानते हैं कि हमने पेट्रोल सेक्टर में कितनी आशातीत उपलब्धि प्राप्त की है। यह उस सरकार की उपलब्धि है जो कि

श्रीमती इन्दिरा गांधी के नेतृत्व में चल रही है। अगर यह सरकार रही और मेरा पूरा विश्वास है कि यह सरकार रहेगी ही, तो पांच वर्षों के अन्दर हम तेल के क्षेत्र में आत्मनिर्भरता प्राप्त कर लेंगे।

हमने कोयले का उत्पादन बढ़ाया, हमने बिजली का उत्पादन बढ़ाया। बिजली का जितना उत्पादन हम बढ़ाना चाहते थे उतना नहीं बढ़ा पाये, यह मैं मानता हूं। क्योंकि इस क्षेत्र में कुछ कठिनाइयां रही हैं। हमारे यहां बिजली की मांग बढ़ती जा रही है। पहले हमने छठी पंचवर्षीय योजना में साढ़े उन्नीस हजार मेगावाट का लक्ष्य रखा था लेकिन साधनों की कमी के कारण हमने साढ़े चौदह हजार मेगावाट का लक्ष्य निर्धारित किया। उस लक्ष्य को हम प्राप्त करने जा रहे हैं। छठी पंचवर्षीय योजना के अंत तक हम साढ़े चौदह हजार मेगावाट का लक्ष्य प्राप्त करने जा रहे हैं। इस विषय में मैं कहना चाहूंगा कि बिजली हमारा मुख्य सेक्टर है। अगर बिजली का उत्पादन नहीं बढ़ता है तो औद्योगिक उत्पादन, कृषि का उत्पादन नहीं बढ़ सकेगा। इसलिए बिजली का उत्पादन बढ़ाना बहुत आवश्यक है।

मैं कहना चाहता हूं कि अर्थव्यवस्था के क्षेत्र में हमने जो सफलताएं प्राप्त की हैं, हमारी जो उपलब्धियां हैं, उन पर हम गर्व कर सकते हैं और राष्ट्र भी गर्व कर सकता है। विपक्ष के लोग हमारे कार्यक्रमों और हमारी नीतियों की आलोचना करते हैं लेकिन मैं उनको बताना चाहता हूं कि हमारा रास्ता सही है। हमें जो अर्थव्यवस्था पिछले रिजीम से जर्जरित अवस्था में मिली थी, बावजूद प्राकृतिक आपदाओं के, हमने उसे आगे बढ़ाया है और निश्चित तौर से इसमें सफलता प्राप्त की है।

जब हम आई०एम०एफ० से लोन ले रहे थे तो विपक्ष के लोग बहुत आलोचना किया करते थे और कहते थे कि हमने देश को गिरवी रख दिया है। मान्यवर, अब आपने देखा है कि हमने फारन एक्सचेंज बचा कर आई०एम० एफ० से लोन की 1.4 एस०डी०आर० लेने के लिए मना कर दिया है। हमने यह लेना इसलिए मना किया है कि क्योंकि हम अपनी अर्थव्यवस्था में उतरोत्तर तरक्की करते जा रहे हैं।

श्रीमन्, एक बात की हमें अपने यहां कमी दिखाई देती है। वह है मेनपावर की जिस पर कि हमने ध्यान नहीं दिया। अगर हम लोगों को एडमिनिस्ट्रेशन की और टेक्नीकल क्षेत्र में शिक्षा देते, इन क्षेत्रों में लोगों को ट्रेनिंग देते तो हमारी प्लानिंग बहुत सफल होती। हम साऊथ कोरिया गये थे। वहां हमने देखा कि वह देश दस वर्षों के अन्दर आर्थिक क्षेत्र में कितना आगे बढ़ गया। वह इसलिए आगे बढ़ गया कि उसने आर्थिक क्षेत्र में और शिक्षा के क्षेत्र में एक संतुलन बनाये रखा। जहां उस देश ने आर्थिक विकास किया, वहीं उस देश ने शिक्षा के क्षेत्र में भी विकास किया। हमारे देश में शिक्षा जैसे महत्वपूर्ण विषय को नान-प्लान में रखा गया है। हमारे देश में जो एजूकेशन की हालत है बहुत ही दयनीय है। 37 वर्ष के अन्दर हम केवल 36 परसेंट लोगों को शिक्षित कर सके हैं। या यह कहना चाहिए कि 36 परसेंट लोगों को साक्षर कर सके हैं, असली शिक्षा तो हम केवल 10-15 परसेंट लोगों को ही दे पाये हैं। शिक्षा की समस्या एक बहुत मौलिक समस्या है। अब आप सातवीं पंचवर्षीय योजना बना रहे हैं। आप इसमें शिक्षा को पूरा महत्व दीजिए। नहीं तो हम जो प्लानिंग कर रहे हैं, प्लान पर जो धनराशि खर्च कर रहे हैं, उसका सदुपयोग नहीं हो पायेगा क्योंकि हमारे पास मेनपावर नहीं रहेगी।

अब मैं सिंचाई के सम्बन्ध में कहना चाहता हूं, वैसे इस पर कई माननीय सदस्य बोल चुके हैं। ऐसा नहीं है कि हमने इर्रीगेशन पोटेंशयल क्रियेट नहीं किया है। हमने बड़े डेम, बड़ी-बड़ी नहरें बनाई हैं। ट्यूबवैल्स भी हमने लगाये हैं। लेकिन कमाण्ड एरिया न बना पाने की वजह से जहां पानी हम ले जाना चाहते हैं वहां तक नहीं ले जा पा रहे हैं। इससे आपके सिंचाई साधनों का लाभ किसानों को नहीं मिल पा रहा है। कहीं नालियां ठीक नहीं हैं, कूले ठीक नहीं हैं।

जहां ट्यूबवैल लगे हैं वहां बिजली नहीं मिल रही है। इस सब का कारण यह है कि हम कमाण्ड एरिया नहीं बना पाये हैं। मैं विशेषकर अपने संसदीय निर्वाचन क्षेत्र राबर्ट्सगंज के बारे में आपको बताना चाहता हूं। वहां डी०पी० ए०पी० के अन्तर्गत 36 बन्धियों का निर्माण हुआ है लेकिन कमाण्ड एरिया न होने के कारण उनका लाभ किसानों को नहीं मिल पा रहा है। जमीन ले ली गयी है, रुपया खर्च हो गया है लेकिन उसका कुछ उपयोग नहीं हो पाया है। सिंचाई नहीं हो रही है। योजना में जो बुनियादी कमियां हैं, सातवीं पंचवर्षीय योजना में उस तरफ ध्यान जाना चाहिए। काम तो सरकार ने बहुत किया है लेकिन उसके नतीजे जितने प्राप्त होने चाहिए थे, उतने प्राप्त नहीं हो रहे हैं। क्योंकि योजनाओं में कई कमियां रह गई हैं।

बिजली के बारे में आप देख लीजिए। बिजली हम साढ़े 14 हजार मेगावाट प्राप्त करने जा रहे हैं लेकिन उसका यूटीलाइजेशन 40-49 परसेंट बताया गया है। हम एन० टी० पी० सी० और विद्युत विभाग के अभारी हैं कि उसने अच्छे रिजल्ट्स देश को दिए हैं। लेकिन योजनाओं में कमी के लिए इलेक्ट्रिसिटी बोर्ड को जिम्मेदार ठहराया जाता है। लेकिन विद्युत मण्डलों की आर्थिक हालत ठीक नहीं है। स्पेयर पार्ट्स प्राप्त नहीं कर पाते। हिन्दुस्तान भर में विद्युतमण्डलों के पास धन का अभाव है। स्पेयर पार्ट्स और फर्निश आइल की कमी रहती है। इससे यूटीलाइजेशन पूरा नहीं हो पाता। अगर इस यूटीलाइजेशन को 40 से बढ़ाकर 50 कर दिया जाए तो सातवीं पंचवर्षीय योजना में काफी विकास हो सकता है। इस ओर ध्यान देने की आवश्यकता है। मैं यह नहीं कहता कि आप पावर हाउसेस मत लगाइए, उस ओर भी ध्यान दीजिए, लेकिन जहां धन लगाया जा चुका है उसका यूटीलाइजेशन भी होना चाहिए। भेल को आगे बढ़ाइए, स्पेयर पार्ट्स समय पर उपलब्ध कराइए। अनुशासनहीनता को दूर कीजिए। हमारी नेता ने तो कहा है कि "अनुशासन ही देश को महान बनाता है," आज विद्युतमण्डलों में अनुशासन की यह हालत है कि वहां का चेयरमैन एक मामूली कर्मचारी का स्थानांतरण भी नहीं कर सकता। आगरा जिला है, उसके बारे में जानकारी मिली है कि 48 परसेंट लाइन लासेस है, बिजली की चोरी हो रही है। इसको रोकने की आवश्यकता है। कोयला अच्छा सप्लाई करना पड़ेगा। कैपेसिटी यूटीलाइजेशन की ओर ध्यान देना होगा। इन सब के लिए इलेक्ट्रिसिटी बोर्डों को अपने हाथ में लें। क्योंकि सारी जिम्मेदारी तो केन्द्र सरकार पर ही आती है।

कुछ राज्य तो ऐसे हैं, जैसे वेस्ट बंगाल जो सी ए की एडवाइज को ही नहीं मानते हैं। वहां पर बिजली की हालत बहुत खराब है। इसको सुधारने की जरूरत है। पब्लिक सेक्टर जो लास में चल रहे हैं, उनको लाभ में परिवर्तित करना होगा। प्राइवेट सेक्टर में भी अधिकतर गवर्नमेंट का ही पैसा लगा होता है, इसलिए उनका लाभ में चलना भी आवश्यक है। 30 हजार करोड़ से ज्यादा पैसा सरकार का लगा हुआ है। नाम के लिए वे प्राइवेट सेक्टर हैं। मुझ खुशी है कि अभी वित्त मंत्री महोदय ने कलकत्ता में कहा कि प्राइवेट सेक्टर वालों को भी लाभ दिखाना पड़ेगा। सारा रुपया लेकर एक के बाद एक उद्योग लगाते जाते हैं और फिर लाक आउट मैन डेज लास और अन्य कारणों से प्राइवेट सेक्टर में भी घाटा दिखाना शुरू कर दिया जाता है। पब्लिक सेक्टर में भी जो गड़बड़ी चल रही है, उनको दूर करने की आवश्यकता है। पब्लिक सैक्टर और प्राईवेट सेक्टर में शाब्दिक अर्थ जरूर है लेकिन सारी धनराशि गवर्नमेंट की ही लगी होती है। मैं यह कहना चाहूंगा कि गवर्नमेंट के कारपोरेशन्स दूसरी जगह से पैसा लेकर काम चला रहे हैं। प्राइवेट सैक्टरवालों से भी आपको रिजल्ट मांगना चाहिए क्योंकि वे भी काफी पैसा ले लेते हैं। नौकरी के लिए भी प्राईवेट सैक्टर वालों को कहना पड़ेगा कि आपको इतने शेड्यूल्ड कास्ट्स, शेड्यूल्ड ट्राइब्स और बैकवर्ड

क्लास के लोग लेने पड़ेंगे। हमारे जितने भी टैक्नीकल और क्वालिफाइड लोग होते हैं, उनको प्राईवेट सैक्टर वाले अधिक पैसा देकर अपने यहां रख लेते हैं। ऐसे अधिकारी हमारे भेद को जानते हैं, इस पर आपको रोक लगानी पड़ेगी। मेरे एरिया में तीन थर्मल पावर स्टेशन्स हैं। एक स्टेट सैक्टर और दो पब्लिक सैक्टर में। जैसे कोई कोयला लेने वाला अधिकारी है और वह वहां का जनरल मैनेजर है तो वह यह कहकर ओब्लाइज करता है कि रिटायरमेंट के बाद हमको रख लेना। प्रैक्टिकल बात ही आपको बता रहा हूं। मैं, सरकार से कहना चाहूंगा कि एक नियम बनाया जाए जिससे इस तरह की जो गड़बड़ी हो रही है, उस पर रोक लग सके। अब मैं शिक्षा के बारे में कुछ कहना चाहता हूं। कहीं पर जिला परिषद, कहीं पर बेसिक शिक्षा परिषद और कहीं पर प्राईवेट स्कूल खुले हुए हैं। संविधान में समता का अधिकार भी दिया हुआ है। देश में जो ईर्ष्या की भावना चल रही है, जब तक वह समाप्त नहीं होगी तब तक शिक्षा में एकरूपता नहीं आयेगी। हमारा, तीन भाषा का जो फार्मूला है, उसको कई राज्यों ने स्वीकार नहीं किया है। एक लोकल भाषा, एक अंग्रेजी और एक हिन्दी भाषा का फार्मूला है। एकीकरण के हिसाब से हमें शिक्षा में सुधार लाना होगा। राज्यों को कहना पड़ेगा कि शिक्षा का स्तर एक ही होगा। शिक्षा के क्षेत्र में राजनीति भी आ रही है। उत्तर प्रदेश में तो कांस्टीच्युश्नल संकट पैदा हो गया है। मैं, विवाद में नहीं पड़ना चाहता लेकिन इतना जरूर कहना चाहूंगा कि टीचर्स को सक्रिय राजनीति में नहीं आना चाहिए चाहे वह सत्तारूढ या विपक्षी दल के लोग हों। तभी, राष्ट्र में अनुशासन कायम हो सकता है और राष्ट्र को आगे बढ़ाया जा सकता है। वन नीति के बारे में भी कुछ कहना चाहता हूं। हमारे देश में 33 प्रतिशत जंगल का होना बहुत जरूरी है। लेकिन, जो हैं उनको ही बचा नहीं पा रहे हैं। कन्जर्वेशन एक्ट 1980 में पास किया गया। जो आदिवासी शिफ्टिंग कल्टीवेशन करते हैं, उनको पूरे अधिकार अभी तक नहीं दे सके हैं। यह कहा गया था कि लैण्ड रिफार्म करके अधिकार देंगे, वह कार्य भी नहीं हुआ। हमारे जैसे कार्यकर्त्ता को न्याय पाने के लिए सुप्रीम कोर्ट में जाना पड़ा है। वन विभाग, हरिजन और आदिवासियों की भूमि छीन रहे हैं। भूमि सुधार के लिए एक टाइम बाउन्ड प्रोग्राम बनाया जाए। 1984-85 तक यह कार्यक्रम हो जाना चाहिए। बीस सूत्री कार्यक्रम इस देश के लिए वरदान है, चाहे आइ०आर०डी०, एन०आर०इ०पी० वा स्पेशन कंपोनेंट का कार्यक्रम हो।

आज क्या हो रहा है राज्य स्तर पर, वह हमें देखना चाहिए। चूंकि सैन्ट्रल गवर्नमैंट के पास इतने रिसोर्सेज नहीं हैं। लेकिन इसमें तीन कमियां हैं—एक तो हमारी प्रधानमंत्री जी की दिली इच्छा है कि यह सारा कार्यक्रम जनता का कार्यक्रम बने। लेकिन हमारे अधिकारी उस को जनता का कार्यक्रम न मानकर अपने लाभार्थियों को इसमें शामिल कर रहे हैं और उस पर प्रधानों आदि की मुहर लगा लेते हैं। दूसरे, बैंको से जितने सहयोग अपेक्षित है, वह नहीं मिल रहा है। उप मंत्री जी चले गए, उनके पास बैंकिंग का विभाग भी है, लेकिन मैं विनम्रतापूर्वक कहना चाहता हूं कि सारे देश की और सदन की यही राय है कि बैंकों का रुख इस कार्यक्रम के सफल क्रियान्वयन में आड़े आ रहा है। हमारी प्रधानमंत्री जी के बार-बार कहने के बावजूद, उसमें कोई परिवर्तन नहीं हो रहा है। मैं चाहता हूं कि बैंकों के इस रुख में परिवर्तन लाया जाए। जहां जहां भी बैंकों ने इस कार्यक्रम में थोड़ा बहुत मदद दी है, मंत्री जी सुन लें, वह सब परसेंटेज लेकर दी है। चाहे बिहार का मामला हो या केरल का, हमारे सभी साथी इसमें शामिल हैं। इसलिए आज जरुरत इस बात की है कि बैंकों को सख्त निर्देश जारी किए जाएं। एक बैंक मैनेजर के विरुद्ध मैंने शिकायत की थी, लेकिन अब एक साल के बाद मुझे उसका उत्तर आया है कि उसके विरुद्ध एफ आई आर दर्ज हो गया है और कार्यवाही की जा रही है। उसकी ट्रांसफर करने के बाद भी, वह अपना

स्थानान्तरण 6 महिने से ज्यादा हो गया रुकवाये हुए हैं और अपने अधिकारियों के कहने में चल रहा है। मेरा मतलब है कि आज यूनियनें इतनी शक्तिशाली होती जा रही हैं कि सरकार कुछ नहीं कर सकती। मैं अपने सी. पी. एम. के साथियों से भी आग्रह करूंगा कि आप वैसे तो गरीबों की बातें करते हैं, लेकिन इनकी यूनियनें इतनी जम गई हैं कि जहां गरीबों को कर्ज देने की बात आती है, ये लोग सही काम नहीं कर रहे हैं। इसलिए मैं मांग करना चहाता हूं कि बैंकों के साथ सरकार को कड़ाई के साथ पेश आना चाहिए। इसके बाद गरीब को जो वस्तुएं आप दे रहे हैं, वैसे हमारे कई साथियों ने उनके बारे में कह दिया है, मैं उसको दोहराना नहीं चाहता, लेकिन वे चीजें बड़ी रद्दी और घटिया किस्म की हैं, जिनमें सुधार लाने की आवश्यकता है। क्यों कि जो बुनियादी किस्म की चीजें हैं, हमारी माननीया प्रधानमंत्री जी की भी इच्छा है कि इस कार्यक्रम के जरिए गरीबों को अच्छी चीजें सुलभ हों। पहले तो उनको बैंकों से कर्जा नहीं मिल पाता, दूसरे उनको घटिया और रद्दी किस्म की चीजें मुहैया की जाती हैं। हमारे विरोधी दल चाहे कितना कहें, लेकिन वह सिद्ध हो चुका है कि हमारी सरकार ने 1980 में सत्ता में आने के बाद जो कार्यक्रम जनता को दिए हैं, उसके तहत यदि किसी को 10 भैंसें दी गईं और किसी ब्लाक में या डॉक्टर ने एक भैंस का 500 रुपया ले लिया, तो हमारे विरोधी दल उसको इतना उछालते हैं और पोलिटिक्स को उसमें शामिल कर देते हैं। मैं इनसे कहना चाहता हूं कि आप सामने आईये, क्यों कि हमारी माननीय इन्दिरा जी ने कार्यक्रम में इन लोगों को भी तो शामिल किया है। जो भी अच्छा कार्यक्रम सरकार चलाये उसमें इनको भी अपने आप को शामिल करते हुए विचार प्रकट करने चाहिए। लेकिन अच्छे कार्यक्रम का ये आप श्रेय लेना चाहते हैं और काम में जो गड़बड़ होती है, उसको सरकार के माथे मढ़ने की बात करते हैं। मधु दण्डवते जी के विचार काफी अच्छे हैं और मैं उनसे काफी प्रभावित होता रहता हूं लेकिन जब भी कोई पोलिटिकल बात यहां आती हैं तो ये भी सही चीज को दूसरी तरह से पेश करते हैं। मैं कहना चाहता हूं कि हमारे सामने सारे देश को आगे ले जाना है और छठी पंच वर्षीय योजना में हमने जिस आर्थिक नीति को क्रियान्वित करने का निश्चय किया है, अपनी नीति को दिशा दी है, वह बिल्कुल ठीक निकली और तमाम कठिनाईयों, आपदाओं और विपत्तियों के बावजूद रिकार्ड उत्पादन किया है। इसी तरह कई विपदाओं के बावजूद हमारा औद्योगिक उत्पादन भी बढ़ा है और हम लक्ष्य से अधिक टागेट एचीव करने जा रहे हैं। हमारे यहां 15 करोड़ टन के आसपास गल्ले का उत्पादन होने जा रहा है। यदि हमारी नीति सफल नहीं होती तो इतनी सारी उपलब्धियां हम कैसे हासिल करते। मान्यवर, यह निश्चित हो गया है कि तमाम कठिनाइयों के बावजूद सरकार ने जो काम किए हैं, आसमान से लेकर पंजाब तक आप देख लीजिए, वह हमारी उपलब्धि है। इसके अतिरिक्त जिन इंटरनेशनल परिस्थितियों में हम रह रहे है, आज हमारी नेता को विश्व के 101 देशों का नेतृत्व करने का श्रेय मिला है, चाहे आप विदेश नीति को ले अर्थ नीति को को देखें या किसी दूसरी नीति को, सभी स्थानों पर हमें सफलता मिली है। मैं एक बार फिर कहना चाहता हूं कि जब भी हमारे विरोधी दल बोलें तो जरा वास्तविकता के संसार में घूम कर कहें। केवल अपनी पार्टी या विरोध करने के पचड़े में न पड़ें और कोई इधर-उधर की बात न करें।

मान्यवर, मैं आज अपने क्षेत्र के विषय में नहीं बोल सका, जब कि मैं बहुत कुछ कहना चाहता था। मेरा इलाका बड़ा पिछड़ा है, आदिवासी है। जहां आपने उड़ीसा क्षेत्र में विभिन्न परियोजनाएं शुरु की हैं, हमें ध्यान देना चाहिए कि जिस किसान की ज़मीन आप लें उस किसान को अनिवार्य रुप से नौकरी दी जानी चाहिए। ऐसा न होने के कारण उन औद्योगिक क्षेत्रों में आज भारी असंतोष फैला हुआ है, आग की ज्वाला फैल रही है। हमारे

विरोध पक्ष वाले जब वहां जाते हैं तो सिर्फ भड़काने वाले भाषण करते हैं। उपमंत्री जी आप नोट करें कि जिन पिछड़े इलाकों में आप योजनाएं चलायें, आप उससे पहले उन लोगों को नौकरी दें। आपके आदेशों का अधिकारी लोग पालन नहीं करते, चाहे आप प्राइवेट सैक्टर को ले लीजिए या पब्लिक सैक्टर को। इन शब्दों के साथ मैं फाइनेंस बिल का समर्थन करता हूं और आपको धन्यवाद देना चाहता हूं कि आपने मुझे बोलने का मौका दिया।

SHRI NURUL ISLAM (Dhubri): Mr. Chairman, Sir, I rise to support the Finance Bill for the year 1984-85. In doing so at the outset I would like to congratulate our hon. Minister for producing such a most befitting budget and a Finance Bill thereon. Why I call it a befitting budget because this year's budget aims at the well-being of the down-trodden, middle class and the fixed income group of the country.

Sir, this budget is anti-inflationary and his has been proved because the inflation has come down to 8.8 per cent and on account of this reduction in inflation Government has proposed to grant three instalments of dearness allowance to the Central Government employees. The duty reduction on certain consumer goods will benefit all classes of people and will have a salutary affect on the rising prices. The duty reduction on consumer goods and some other measures envisaged in the budget shall stimulate the gross national production of country. The income tax reliefs that have been announced in the budget shall benefit all levels of income earners and will be an incentive save, and invest which, I believe, is the most essential thing under the present economic juncture. Enhancement of subsidy on the fertilisers and adequate allotment of funds to agriculture shall invariably improve the agricultural production of the country. The subsidy to food stuff announced in the budget shall benefit the consumers in general.

Further, Sir, the allotment of funds being doubled for the precious 20-point programme of our benevolent leader, Shrimati Indira Gandhi, shall surely have a salutary effect on removing poverty from our country to a great extent. For all these I cann't but to support the Finance Bill for 1984-85. On account of the able guidance of our leader, Shrimati Indira Gandhi and under the dynamic personality of our Finance Minister and introducing the strict fiscal and economic discipline we improved the GNP of our country from 3.5 per cent to 6 to 7% by 1985. The industrial production has improved from 1.4 per cent in 1979 to 5.4 per cent in 1984-85. The rate of inflation has come down from 21.4 per cent in 1979 to 8.8 per cent in 1984. Oil production has increased from 10.4 million tonnes in 1979 to 26 million tonnes in 1984. Food production has increased to 142 million tonnes and coal production from 107 million tonnes in 1979 to 137 million tonnes in 1984. Hence I support the Finance Bill for 1984-85.

Although we have made all these achivements yet I would like to make one submission that this achievement is not uniform throughout the country. I have made this submission earlier also. This un-uniformed development is creating regional imbalances the country and consequent dis-satisfaction and conflaguration everywhere in the country.

So my submission is that the planning must not be defective. I believe that in a defective manpower planning regional imbalances is happening and it will happen. I hope that the Finance Ministry will look into it because the Finance Ministry is altotting the funds to different States. In allotting the funds special priority is to be given to the undeveloped regions and States. There should be a follow-up action taken by the Finance Ministry to see that there is proper utilisation of the funds allotted to different regions.

During the course of the debate on the President's Address and on General Budget and now on this Finance Bill, I have noticed one thing. There have been speeches from the opposition side that this Government is giving encourangement to monoply houses. The opposition members have always alleged that this Government has deluded anti-monopoly thrust and that Tata, Birla and other 75 monopoly houses have amassed huge wealth and assets etc. It is quite natural since ours is a mixed economy, and in a mixed economy we must allow private capital to thrive.

One thing I must bring to your notice. When we started the plan in 1950-51 we had only 5 central public undertakings with an overall investment of Rs. 29 crores. Private sector in those days had a predominant role in our economy. In the total capital formulation the share of the private sector at that time was more than 93% and the public sector's share was only 7%.

What is the position today ? Today the public sector investment is more than Rs. 25,000 crores and the private sector's percentage of share was reduced fund 93% to 28%. Does it indicate that this Government is deluding the thrust against the monopoly houses ? No.

Now I come to another point. They have said that the Government is dependent upon more foreign aid and assistance and liberalising the import policy and giving up the policy of economic self-reliance. I would like to point out that in the Sixth Plan we are having a massive outlay of Rs. 110, thousand crores of which we have already spent more than Rs. 80, thousand crores during the last four years.

In this huge expenditure what is the percentage of foreign aid and assistance ? It includes both bilaterial and multilateral financial assistance. The quantum of such assistance is less than 7% and 93% of the plan expenditure comes from own rerources. Is it not a policy of self-reliance ? The rate of investment is 25% ; our saving is 23% ; we are depending upon foreign assistance to the extent of only 2% of our total investment. So it proves that our economy is selfreliant and self-sufficient.

Let us assume .today that all countries of the world stop economic assistance and technical aid to us ; then what will happen to this country ? I can proudly say that this country will continue to earn 26 to 30 million tonnes of oil, 10 to 15 million tonnes of steel, 35 to 40 million tonnes of cement, and 132 to 150 million tonnes of foodgrains. If that be so, is it not a self-reliant economy ?

14.00 hrs.

Now, Sir, the third thing I like to raise about is the centre-State relation. As regards Centre-State relation, I have already made my submision. Yet, I want to repeat that 40% of our national resources come from agriculture. Now, agriculture has been transferred to State and this year the subject of power tariff has also been transferred to the State. Over and above this, the transfer of resources from Central Government in 1982-83 was Rs. 12,822 crores out of the total receipts of Rs. 35,000 crores. In terms of percentage, it comes to 36.6%. In 1960-61, the total transfer to the States was only Rs. 471 crores out of the total receipt of 1882 crores. In terms of percentage, it was only 24.8%. Now, I would like to ask them where is the injustice has been done in the matter of dealing with the States. Already 40% of the main resources of the country has been transferred to the States, which comes from Agriculture. Then, again, power tariff was transferred to the States. Besides, 36.6% of the total receipts has also been transferred to the States by the Central Government. I do not understand why they claim that injustice has been done to the States. The opposition claim that the States should be granted more financial powers. Their slogan is only to cover up their inability and inefficiency to manage their affairs. Sir, during the decade of 1950-1960, if Mr. Venkataraman could have industrialisation, under the same provision of the Constitution and the fiscal policy and make the modern Bengal under the same scheme why today Bengal cannot have a single industry with the Left Front Government for the last seven years ? Apart from this if you see the percentage of investment made by the respective States for development, you will be convinced that there cannot be any development., In U.P. the investment made for developmental purposes upto March 1984 was about 31%, in Maharashtra, it was 29%, in Andhra Pradesh it was 25% in Rajasthan, it was 22% and in West Bengal, it was only 17%. Now, with only 17% investment in West Bengal can there be any development ?

Sir, there is a big plus point in this year's Budget, that is, the total allocation of funds for the 20-point programme is very sizeable. As you know, this 20-Point Programme is the economic magna carta for the poorer sections of the people of this country. If this programme is properly and honestly implemented, I am sure the benefit of this programme will definitely reach the common and the weaker sections of the

people and this programme aimed at the rural economic recostructions and also to ameliorate the economic condition of the poorer sections of this country. Upto this year, in implementing this 20 Point Programme, we have provided house-sites upto to March 1983 to 31.73 lakh families. We have provided financial assistance to construct houses, to 17 67 lakhs of families. We have provided drinking water facilities to 54,208 problem villages. Upto 1983, Integrated Rural Development Programme helped 89 lakhs of families. Upto 1984 under R.L.E.G.P., 328 million mandays have been created.

Sir, although these things were done, I want to make one submission in this regard. However, sufficient progress we could make due to negligence of the banking authorities, accelerated implementation of this precious programme has been hampered to a great extent. In respect of the banking services, I had already submitted about a year back that in my district, Dhubri, and also other districts like Goalpara, Barapeta and Kokrajhar, the ratio of per Bank branch population varies from 50,000 to 1,50,000. I have drawn the attention of the hon. Finance Minister to this fact through letters and through my personal request in this House on more than one occasions But no action has yet been taken in this direction. If it is not done, then the implementation of 20-Point Programme will remain on paper and would become infructuous in many vulnerable packets of the country. I draw the sharp and pointed attention of the Hon. Minister to see that more bank branches should be established in these four districts for which licences were issued long back and rather accorded its sanction. I hope, the hon. Minister will take keen interest to see that the bank branches are established in these four districts and the bank branch population ratio is brought down to the all India level.

As regards allocation of funds, I would request honourable Finance Minister to make adequate allocation of funds to the State of Assam, which is not only a sensitive State, but also a problematic State, for development of power, industry irrigation and anti-erosion schemes in river Brahmaputra. The whole economy of the State depends on the river Brahmaputra. I do not know, why the Government could not do anything to control this river for the last 36 years, and there is no effort for the future also. I believe, it will take another 25-30 years to control this river. The anti-erosion measures should therefore be taken immediately at least in the districts of Dhubri and Goalpara.

In the districts of Dhubri and Goalpura, alone the erosion of Brahmaputra river has already rendered, by and large, one lakh families landless, and homeless, and these one lakh families are roaming throughout the state of Assam about in search of land and livelihood and they are posing a national problem (foreign nationals). I have made this submission on previous occasions also that anti-erosion schemes should be sincerely taken up in the districts of Dhubri and Goalpura in a massive way without which about 6/7 lakhs people are likely to be rendered landless and homeless in these districts within 5/6 years are account of erosin of river Brahmeputra.

Further, a reasonable tax remission to the north-eastern region must be given, more particularly to the State of Assam for facilitating its all round economic development, for which our benevolent leader, Shrimati Indira Gandhi's anxiety knows no bounds.

Then, the regional headquarters of G.I.C. and the New Indian Assurance Co. are still at Calcutta. These should be established at Gauhati for the all round development of the State. With branches at Dhubri, Goalpura, Bongaigaon and Kourajha etc.

Improvement of performances of banks like IDBI, FCICI and other banks should also be given serious consideration Investment by these banks in the north-eastern region is lamentably meagre in comparison with that of other developing States. I request the hon. Minister to see that the investment performances by the various banks is improved within a short time which none can help the industrialisation of the state of Assam.

This State is industrially backward and until banks come forward to help them, there cannot be any industrial development of these States. To remove the regional imbalance of this sensitive State, I hope, the Minister will look into the matter personally and see that the bank investments in this

State is increased within a short span of time.

With these few words, I support the Finance Bill and extend my heartiest congratulations to you, Sir.

श्री वृद्धि चन्द्र जैन : (बाड़मेर) : सभापति महोदय, सन् 84-85 का बजट प्रस्तुत हुआ और बजट के सम्बन्ध में अभी फाइनेंस बिल जो प्रस्तुत किया गया है उसका मैं समर्थन करता हूं। हमारे राष्ट्र ने बहुत तरक्की की है और दिनों दिन हम तरक्की की ओर बढ़ रहे हैं। खाद्यान्न का उत्पादन सन् 78-79 में रेकार्डेड था 13 करोड़ 20 लाख टन। वह बहुत अच्छा जमाना था। उसके बाद 1979-80 में भयंकर सूखा पड़ा और भयंकर सूखे के उपरान्त भी सन् 1982-83 में 12 करोड़ 80 लाख मी० टन अनाज पैदा हुआ। 1983-84 में हम 14 करोड़ 20 लाख मी० टन खाद्यान्न उत्पादन एक्सपेक्ट कर रहे थे लेकिन हमारे कृषि मन्त्री जी ने बयान दिया है उसके अनुसार करीब 15 करोड़ मी० टन अनाज पैदा हुआ है। यह ऐसी उपलब्धि है जिस पर हम गर्व कर सकते हैं और इसके आधार पर हम कह सकते हैं कि हम खाद्यान्न के मामले में आत्म-निर्भर हो रहे है। परन्तु खाद्यान्न के मामले में आत्म-निर्भर होने के लिए हमें सिंचाई योजनाओं पर विशेष ध्यान देना होगा। अभी हमारे देश में केवल 20% क्षेत्र ही सिंचाई के साधनों से कवर्ड है जबकि हमारे पड़ौसी देश पाकिस्तान में 67% क्षेत्र सिंचाई के अन्तर्गत कवर्ड है। इसलिए हमें सिंचाई के साधनों को बहुत बढ़ाना होगा। इसी दृष्टिकोण से मैं कहना चाहूंगा कि जहां तक राजस्थान कैनाल का सम्बन्ध है, सेन्ट्रल गवर्नमेंट ने छठी पंचवर्षीय योजना में 40 करोड़ की मदद दी है जो कि सराहनीय है। राजस्थान गवर्नमेंट ने राजस्थान कैनाल की 5 लिफ्ट कैनाल की योजनायें अपने हाथ में ली हैं और साथ-साथ एक फ्लो कैनाल की योजना भी है जिसके द्वारा बाड़मेर जिले के गढरा रोड़ तक पानी पहुंच सकेगा परन्तु इन योजनाओं को कार्यान्वित करने में बड़ी आर्थिक कठिनाई है। क्षेत्रफल की दृष्टि से राजस्थान मध्य प्रदेश के बाद दूसरे नम्बर पर है। जो मेरा संसदीय क्षेत्र है वही अकेला 70 हजार वर्ग मील है जो कि हरियाणा प्रांत से बड़ा और पंजाब के क्षेत्रफल के बराबर है। दूसरी ओर आप देखें कि गुजरात का प्लान 900 करोड़ का है, महाराष्ट्र का 1800 करोड़ का है जबकि हमारे राजस्थान का प्लान केवल 380 करोड़ का ही है। राजस्थान एक पिछड़ा हुआ एवं रेगिस्तानी क्षेत्र है और सीमावर्ती क्षेत्र भी है। जब तक आप वहां पर योजनायें नहीं बढ़ायेंगे तब तक उन्नति कैसे हो सकेगी ? एक गाडगिल फार्मूला अपनाया गया था जिसके अनुसार बैकवर्ड एरियाज को कुछ ज्यादा पर्सेंटेज दिया गया परन्तु उस पर्सेन्टेज को और भी बढ़ाना होगा और जो पिछड़े हुए प्रांत हैं उनको अन्य प्रान्तों के मुकाबले पर लाने की बात भी सोचनी होगी तथा उनके लिए अधिक फाइनेन्सेज का प्रबन्ध करना पड़ेगा। अभी तो जो प्रान्त आगे बढ़े हुए हैं वह और आगे बढ़ते जा रहे हैं और जो पिछड़े हुए हैं वह और भी पिछड़ रहे हैं। इसका कारण यह है कि आप एक ही नार्म सभी प्रान्तों पर एक समान लागू करते हैं। जब तक आप उन नार्म्स में चेंज नहीं करेंगे तब तक पिछड़े हुए प्रान्तों की प्रगति नहीं हो सकेगी।

हमारे प्रान्त की प्रगति के लिए यह बहुत आवश्यक है और बहुत जरूरी है। मैं इस बात को बराबर कह रहा हूं कि डैजट डवेलपमेंट प्रोग्राम के समानान्तर हिल्ली एरिया डैजर्ट प्रोग्राम लेना चाहिए। प्लानिंग कमीशन भी इस बात को मानता है और उसने सहमति भी दे दी है, लेकिन कहा गया है कि इसको छठी पंचवर्षीय योजना में नहीं करेंगे, सातवीं पंचवर्षीय योजना में करेंगे। मैं पूछना चाहता हूं कि क्यों ? डैजर्ट डवेलपमेंट प्रोग्राम के अन्दर 50% राज्य को देना पड़ता है और 50% केन्द्र देती हैं, जबकि हिल्ली एरिया डैजर्ट डवेलपमेंट प्रोगाम में 90% सब्सिडी मिलती है और 10 प्रतिशत लोन मिल जाता है। इस प्रकार ये क्षेत्र हम से ज्यादा विकसित हैं। इसलिए मैं चाहता हूं कि आपको

डैजर्ट डवेलपमेंट प्रोग्राम के बारे में दृष्टिकोण में परिवर्तन करना चाहिए। नहीं तो हमारे जैसे राज्य पिछड़े रहेंगे। कौन आगे प्रोग्रेस कर सकता है, इस दृष्टि से भी सोचने की आवश्यकता है।

कृषि उत्पादन में हम आगे बढ़ रहे हैं, औद्योगिक उत्पादन की दृष्टि से भी हम अवश्य तरक्की कर रहे हैं, लेकिन इस दृष्टिकोण से भी आपको देखना पड़ेगा। पब्लिक एन्टरप्राइसेस में 30 हजार करोड़ रुपया लगा हुआ है और प्राफिट 618 करोड़ रु० है, लेकिन इसका 2% ही हम प्राप्त कर रहे हैं, जबकि यह 10% होना चाहिए। तब जाकर इसकी विशेषता और प्रमाणिकता साबित होगी।

I am quoting what "Business India" has in an article in its issue dated April 9, 1984 :

> "Plagued by growing uncertainty of tenure and harassed by increasing official interference, the public sector is rapidly losing its best people. A spate of exits in the last two months highlights the problem. One of the biggest and most ambitious of the country's investments in recent times, the Rs. 2500-crore National Aluminium Corporation lost its able Chief Executive K.S. Ramachandra when his tenure was not renewed. Mr. V. K. Beri, Chairman and Managing Director of Engineers India Ltd., the country's premier engineering consultancy organization, has resigned to join a foreign consultancy organization."

इस प्रकार योग्य से योग्य व्यक्ति भी हमारे हाथ से निकल रहे हैं और प्राइवेट इन्डस्ट्रीज में पहुंच रहे हैं। इस प्रकार की स्थिति बनी हुई है। हमें इस दृष्टिकोण से भी सोचना होगा कि उनकी प्रोग्रेस हो, डवेलप हो और राष्ट्र की आय बढ़े। हमें राष्ट्र की आय भी तो बढ़ानी है। छठी पंचवर्षीय योजना में हमने 5.4% आय बढ़ाने का संकल्प किया था, लेकिन अब दस प्रतिशत आय बढ़ाने का संकल्प करना है। इसमें कोई दो राय नहीं है कि हम राष्ट्रीय आय को ज्यादा से ज्यादा बढ़ायें। जब तक हम औद्योगिक उत्पादन को नहीं बढ़ायेंगे, तब तक हम कैसे उन्नति कर सकते हैं, इसके लिए हमें कोशिश करके आई० ए० एस० लोगों के स्थान पर टैक्नीकल लोगों को महत्व देना पड़ेगा, इसके लिए स्पेशल कैडर बनाना पड़ेगा। तभी जा कर हम औद्योगिक उत्पादन में वृद्धि करके प्रोग्रेस कर सकेंगे। जहां तक सिक इन्डस्ट्री का संबन्ध है, इसमें हमारी सहानुभूति की स्थिति रही है। इसमें लाभ यह होता है कि मजदूरों को एम्पलाय कर दिया जाता है। इस इण्डस्ट्री को इस प्रकार बनाना चाहिए, ताकि यह भी प्रोफिट दे सके। जितनी सिक इण्डस्ट्रीज को हम ने हाथ में लिया है, मैंने उन के बारे में जानकारी प्राप्त की है, उन में से कोई भी प्राफिट नहीं कर रही हैं। इस में पूरी कोशिश करने की आवश्यकता है जिससे हम सिक इण्डस्ट्रीज से भी लाभ प्राप्त कर सकें।

जहां तक मुद्रास्फीति का प्रश्न है—1979-80 में मुद्रास्फीति की दर 21.4 परसेन्ट थी, जो अब 1983-84 में घट कर 8.8 परसेंट हो गई है, यह ठीक है कि हम ने इस को घटाने का प्रयास किया है, लेकिन पूरी तरह से इस पर नियन्त्रण नहीं कर सके हैं। रुपये का अवमूल्यन हो रहा है। 1970 से लेकर अब तक रुपये की जो कीमत थी वह घट कर 33 परसेंट रह गई है, इस का मतलब है कि पहले जिस चीज के लिये एक रुपया खर्च करना पड़ता था, अब तीन रुपये खर्च करने पड़ते हैं। 14 सालों के अन्दर यह स्थिति पैदा हो गई है। इस को देखने की आवश्यकता है।

वस्तुओं के भाव लगातार बढ़ते जा रहे हैं—तेल, अनाज, मसाले सब के दाम बढ़े हैं। हल्दी के दाम तो दस गुना बढ़े हैं। इस तरह जो कीमतें बढ़ रही हैं, उस को रोकने का एक उपाय पब्लिक डिस्ट्रीब्यूशन सिस्टम भी है। लेकिन पब्लिक डिस्ट्रीब्यूशन सिस्टम का यह हाल है कि ग्रामीण क्षेत्र में चीनी तो मिल जाती है, लेकिन कैरोसीन प्राप्त नहीं होता है। किसी भी प्रकार का तेल वहां नहीं मिल रहा है। जिस तरह की व्यवस्था आपने नगरों में की है, जिस तरह से

यहां पर आवश्यकता की सभी वस्तुयें पब्लिक डिस्ट्रीब्यूशन सिस्टम से मिल जाती हैं, जैसे कैरोसीन, खाद्य तेल, आदि उस तरह से ग्रामीण क्षेत्रों में हमारे कमजोर वर्ग के लोग ज्यादा निवास करते हैं जिन को इस तरह की चीजें सुलभता से मिलनी चाहिए, लेकिन ऐसा नहीं हो रहा है। इस लिये मेरा अनुरोध है कि सार्वजनिक वितरण प्रणाली में सुधार करने की आवश्यकता है, इस तरफ सरकार को विशेष ध्यान देना चाहिये जिससे वे सभी लाभ हमारे ग्रामीण क्षेत्रों को भी मिल सकें।

वेस्टफुल एक्सपेण्डिचर के बारे में आप कोई नियन्त्रण नहीं कर पाये हैं। आज पोजीशन यह है कि हमारे यहां पैट्रोल के मामले में जीपों, कारों, पर कोई नियन्त्रण नहीं है। लोक सभा के सदस्यों की जो कमेटीज बनी हुई हैं उन पर भी कुछ नियन्त्रण होना चाहिए। जो इलैक्टेड कमेटीज हैं, फाइनेन्शियल कमेटीज हैं, दस दिन से ज्यादा उन की मीटिंग्ज नहीं होनी चाहिये। नामिनेटेड कमेटीज की 7 दिन से ज्यादा मीटिंग नहीं होनी चाहिये। जब भी कमेटीज की मीटिंग हो, वह कम से कम 6 घन्टे या 8 घन्टे काम करें। वर्तमान स्थिति यह है कि वे 20-25 दिन तक बैठती हैं। अगर हम मेम्बर्स आफ पार्लियामेंट अपने ऊपर नियन्त्रण नहीं करेंगे तो दूसरों पर, जनता पर प्रभाव नहीं जमा सकेंगे। हमारे मंत्री मंडल के सदस्यों को भी थोड़ा नियन्त्रण बरतना चाहिये—उनको अपने विदेशी दौरों पर नियन्त्रण करना चाहिए, इस पर बहुत ज्यादा खर्चा नहीं करना चाहिये। विदेशी दौरों में एक खास बात यह है कि खास-खास व्यक्तियों को भेजा जाता है। क्या वे ही योग्य व्यक्ति हैं, दूसरे योग्य व्यक्ति नहीं हैं जो दौरों में जा सकें? अगर उनकी भी यूटिलिटी है तो उनका भी उपयोग करना चाहिए। विदेशी दौरे कम से कम करने चाहिए, इस में जितना कम खर्च किया जाय, उतना अच्छी बात है।

आइ० एम० एफ० लोन के बारे में आपने जो निर्णय किया है, आखरी इंस्टालमेन्ट न लेने का जो निर्णय किया है, यह स्वागत योग्य निर्णय है तथा मैं इस की प्रशंसा करता हूं। पब्लिक सैक्टर में डिपाजिट्स और सेविंग्ज को एनकरेज करने का प्रयास किया जा रहा है, यह बहुत अच्छी बात है तथा और ज्यादा प्रयास किया जाना चाहिये, क्योंकि पब्लिक सैक्टर के डिपाजिट्स बढ़ते हैं तो हमारी इन्कम बढ़ती है, विशेषकर नान-टैक्स-रेवेन्यू में ज्यादा प्रयास करने की आवश्यकता है। नान टैक्स रेवेन्यू में माइनिंग डिपार्टमेंट कार्य कर रहा है, पैट्रोल डिपार्टमेंट सक्रिय भाग ले रहा है। यह प्रयास ज्यादा से ज्यादा बढ़ाया जाना चाहिए।

पब्लिक एन्टरप्राइज जो इन्कम करता है, वह नान-टैक्स रेवेन्यू है और इस नान-टैक्स रेवेन्यू को बढ़ाने की बहुत आवश्यकता है। यह ठीक है कि ब्लैक मार्केटियर्स और टैक्स इवेडर्स को कन्ट्रोल करने के लिए कुछ कदम उठाए हैं। लेकिन और भी ठोस कदम उठाने की आवश्यकता है।

अभी आप केपीटेलिस्ट वर्ग को 22 करोड़ रुपये की छूट दी है और कैपीटेलिस्ट वर्ग अगर इसका लाभ उठाकर अधिक औद्योगिक उत्पादन करता है, तो यह एक अच्छी चीज है और इस के लिए वाकई में छूट देनी चाहिए। स्माल स्केल इंडस्ट्रीज में पहले भी छूट दी है लेकिन अगर एक्साइज ड्यूटीज में उन को और एग्जम्पशन दिया जा सकता है, तो वह देनी चाहिए जिससे वह प्रोग्रेस कर सकें।

एक बात मैं इन्कम टैक्स के बारे में कहना चाहता हूं। आपने कम्पलसरी आडिटिंग की व्यवस्था की है और पहले जो 20 लाख रुपये की लिमिट थी, उसको बढ़ा कर आपने 40 लाख रुपया किया है। अगर इसको आप 50 लाख रुपये कर दें, तो और अच्छी बात होगी लेकिन-मेरा कहना यह है कि आडिटिंग होनी चाहिए क्योंकि आडिटिंग होने से सब एकाउन्ट्स ठीक रखेंगे और वाउचर्स मेंन्टेन करेंगे और जब वाउचर्स मेन्टेन होंगे, तो एकाउन्ट क्लियर होगा और गड़बड़ करने की गुंजा-

इस बहुत कम रहेगी। इसके साथ ही साथ मैं यह भी कहना चाहता हूं कि अगर चारटर्ड एकाउन्टेन्ट एकाउन्ट्स को आडिट कर देता है, तो उसके बाद जब इन्कम टैक्स आफिस में वे एकाउन्ट्स प्रस्तुत किये जाएं तो इन्कम टैक्स डिपार्टमेंट को उन को मान्यता देनी चाहिए और फिर लोगों को परेशान नहीं करना चाहिए। अगर कोई विशेष त्रुटि एकाउन्ट्स में हो, तो उसके लिए चारटर्ड एकाउन्टेन्ट को बुलाया जाए और अगर एकाउन्ट्स में कोई गड़बड़ पाई जाए तो उसके लिए चारटर्ड एकाउन्टेन्ट पर एक्शन लेना चाहिए और उसके लाइसेन्स को समाप्त कर देना चाहिए। अगर ऐसी विधि अपनाई जाएगी, तो आडिटिंग का लाभ होगा। आडिटेड एकाउन्टस की प्रमाणिकता को मान्यता देनी चाहिए और इन्कम टैक्स आथेरिटीज को ऐसे एकाउन्ट्स को मान लेना चाहिए और लोगों को परेशान नहीं करना चाहिए।

एक बात मैं प्लानिंग के बारे में कहना चाहता हूं। 25 प्रतिशत धनराशि हमने केंद्रीय स्तर पर योजना में इस साल बढ़ाई है परन्तु राज्यों की जो योजना राशि बढ़ाई है, वह सिर्फ 13.1 परसेन्ट ही बढ़ाई है। मैं यह बता दूं कि हमारे यहां राजस्थान की योजना में तो, जैसा कि मैंने पहले भी कहा है, योजना राशि को घटा दिया है। 4:0 करोड़ रुपये की जो योजना थी, उसको घटाकर 387 करोड़ रुपये कर दिया है। हमारे यहां की गवनमेंट ने अपनी रिसोर्सेज बढ़ाने के लिए काफी कुछ किया है और पहले जो वहां पर शराब बन्दी थी, उसका चलना शुरू किया है और उस से इन्कम कर के अपने रिसोर्सेज को बढ़ाने की कोशिश की है। आप जानते ही हैं कि हमारे यहां फैमिन कंडीशन्स हैं और चार साल से सूखे की स्थिति है और उस के कारण हमारी स्थिति मजबूत नहीं हो पाई है और आप ने उस चीज को भी कंसीडर नहीं किया। चार साल से बराबर सूखा वहां पर पड़ रहा है और करोड़ों रुपया राज्य सरकार को इस के लिए खर्च करना पड़ रहा है और इसलिए हमारी सरकार ने 800 करोड़ रुपये का प्लान प्रस्तुत किया था लेकिन उस को घटा कर केवल 387 करोड़ रुपये की योजना ही मंजूर की है। इस के बारे में फिर से गंभीरतापूर्वक सोचने की आवश्यकता है।

एक बात यह कहना चाहता हूं कि हमारे फायनेन्स मिनिस्टर साहब ने जो स्टेटमेंट दिया है, उस में यह कहा है :

For those States who have managen tyeir finances well. I am working out a suitable scheme to provide some additional assistance to them in 1984-85.

इस दृष्टिकोण को ध्यान में रख कर हमारे राज्य को अधिक धन देने की आवश्यकता है।

हमने छठी पंचवर्षीय योजना में पीने के पानी की योजना के बारे में, रेगिस्तानी क्षेत्रों और पहाड़ी क्षेत्रों के गांवों के लिए बहुत कम प्रावधान किया है। आने वाली सातवीं योजना के पहले दो वर्षों के अन्दर हम सभी गांवों को पीने का पानी उपलब्ध करा दें, हमें अब ऐसा प्रोविजन करना चाहिए। हमारे यहां बहुत से गांव ऐसे हैं जहां पानी नहीं पहुंचता है। इस लिए पानी नहीं पहुंचता है क्योंकि वहां बिजली नहीं पहुंचती है। रेगिस्तानी क्षेत्रों और पहाड़ी क्षेत्रों के लिए पीने के पानी की योजना को प्राथमिकता देनी चाहिए ताकि इन क्षेत्रों के लोग भी लाभ उठा सकें। अब ये लोग ज्यादा दिन तक नहीं ठहर सकते हैं।

जब तक हम फैमिली प्लानिंग के ऊपर पूरा ध्यान नहीं देते हैं, सभी लोग इसको नहीं अपनाते हैं तब तक हमारी तरक्की नहीं हो सकती है। अब पिछड़े क्षेत्रों में परिवार नियोजन के लिए पूरा रेस्पोंस मिल रहा है। वहां महिला नसबन्दी कार्यक्रम सफल हो रहे हैं। ऐसे नसबन्दी कार्यक्रमों के लिए एक्सपर्ट डाक्टरों की संख्या बढ़ायी जानी चाहिए। ऐसे डाक्टर रखे जाने चाहिएं जो कि सरजरी के जानकार हों।

हमारे यहां ऐसे क्षेत्र हैं, हिन्दुस्तान में और

भी क्षेत्र होंगे जहां कि इस फैमिली प्लानिंग कार्यक्रम को मुसलमान लोग नहीं अपना रहे हैं। अगर आप आंकड़े देखेंगे तो पायेंगे कि 99 परसेंट हिन्दू और 1 परसेन्ट मुसलमान यह कार्यक्रम अपना रहे हैं। इसलिए मेरा निवेदन है कि सेन्ट्रल गवर्नमेंट पूरी कोशिश कर के मोहम्मडन कन्ट्रीज में जो इस प्रकार के कार्यक्रम चल रहे हैं, उनकी पूरी जानकारी कर के, उसमें मुसलमान लोगों को अवगत करायें और उनमें भी इस कर्यक्रम को सफल बनायें। नहीं तो हमारी प्रगति नहीं हो सकेगी। अगर हम फैमिली प्लानिंग कार्यक्रम को सभी लोगों में आगे नहीं बढ़ायेंगे तो हम विकास नहीं कर सकेंगे।

इन्ही शब्दों के साथ मैं इस बिल का समर्थन करता हूं।

SHRI BHUBANESWAR BHUYAN (Gauhati) : Mr. Chairman, Sir, with your kind permission I am standing here to extend my support to the Finance Bill, 1984. While supporting the Bill I would like to draw the attention of our hon. Finance Minister in particular and also the Government of India to a few facts that I am going to state right now.

We have noticed that the expenditure on education has considerably increased during the last five Plan periods from Rs. 144 crores in 1950-51 to nearly Rs. 3700 crores in 1980-81. But the plan allocation on education is decreasing from one Plan to another. It has been observed that this allocation has decreased from 7.2 per cent in the First Plan to 2.8 per cent in the Second Plan. This has revealed that the Ministry of Finance and the Planning Commission have paid a very very inadequate attention to the Department of Education. You are aware that in this very field of education, it happens to be the primary concern of this country so far as the preparation of the future generation, of the future citizens of this country is concerned. In this context I would also like to bring to your notice that the Central Government allocates only 3 per cent on education while the State Governments allocate one-fourth of their budget on education. Thus, the Plan expenditure in the Central sector works out to only three per cent of the total Plan budget while it is nearly 15 per cent in the State sector. All this speaks out very clearly about the treatment and the importance attached by the Government of India and the Ministry of Finance and the Planning Commission to this particular Ministry, namely, the Ministry of Education. If you observe throughout the country, what is happening today ? Look at Assam. The agitation in Assam on foreign nationals issue has been launched by All Assam Students Union. It is the students who are on the forefront of the agitation. Look at Punjab. For all kinds of arsons, loots, murders and what may be subscribed as a kind of secessionists' agitation in Punjab, you will find that it is the All India Sikh Students Federation which is on the forefront. Leave aside the political parties and the question of political involvement. It is a serious development in the field of education.

Besides these two broad-based instances, I can cite innumerable number of instances where there are students troubles. Whether it is Calcutta University, whether it is J.N.U., whether it is Delhi University, whether it is Aligarh University, Whether it is Allahabad University, whether it is Maharashtra University or whether it is Mysore University, if you look throughout the country, you will find students trouble everywhere in the country, either in the matters of examination or concerning the question of postponement of examination and so on and so forth. You will always find that there is some or the other students throughout the country. Why is it so ? It is so because it has been emphasised throughout country that the educational system has failed to fulfil the aspirations of our future generation. We find that the educational system requires a thorough overhauling, a thorough change, rather a revolutionary change. In this context I would like to refer to a press report published in the Statesman on 18.4.1984. It says : "Professor M G.K. Menon, Member, Planning Commission, on 16.4.84 called for the need for a change in the present education system in order to develop a spirit of inquiry and self-reliance among the students, while addressing the 32nd Convocation of the Utkal University at Bhubaneswar". Further he urged to provide a framework for future national development when changed system of education is searched

But if you want to introduce any change in the field of education, it cannot be done without adequate help, adequate assistance and adequate budgetary allocation from the Finance as well as from the Planning Commission. If you look at the country today, you will find that most of the troubles are coming from this particular arena. There is the question of teachers' unrest. Today, as you are in the country there are two all India teachers' organisations, the All India Federation of Educational Association with headquarters in Kanpur and the All India Federation of College and University Teachers Organisation with headquarters in Calcutta. They are making innumerable demands and agitating for the fulfilment of those demands, concerning mainly the service conditions and the welfare of the teachers from the primary to the University level. If you want a healthy atmosphere in the field of education if you want to integrate the country through the medium of education, then education must be brought in the core subjects. That is why I say that instead of treating education as a social service department, the Government of India should consider it as a core subject and accordingly allot funds for education. If you see the total budget and the allocation for education, you will find that it is a small amount and that is why I suggest that the Government of India and the Finance Minister should pay attention to this aspect and allot at least one-fourth for education.

Now I want to bring before the House a few facts concerning the backwardness of Assam. It is not an unknown fact that, so far as the economic and industrial activities are concerned, Assam is a very backward State. I agree with the hon. Member who spoke earlier and convey my than to the Finance Minister for his recent allocation to Assam, particularly the Plan allocation. But I think this amount of Rs. 364 crores is not sufficient to bring Assam on par with the rest of the developed States, so far as industrialisation is concerned. I hope he will take note of it and make further necessary increase in the Plan allocation for Assam, so far as industrialisation is concerned.

You will be surprised to know that since partition some refugees have been resettled in Gauhati, particularly in my constituency. There are 34 Bengali Hindu families that have been settled in Kahilipara, Gauhati. They have been given a loan of Rs. 5,000 each. Most of them are very poor people and, because of the situation in Assam since 1979, they were not in a position to repay the loan. The total amount will not be more than Rs. 2 lakhs ; perhaps it is far less than that. In spite of repeated appeal to the Finance Minister in this respect by these people and also by myself, I am sorry to say that their demand has not been conceded.

MR. CHAIRMAN : Do you want their loans to be written off ?

SHRI BHUBANESWAR BHUYAN : While the country is wasting crores of rupees in the name of sickness in industry and taking over sick units, I cannot understand why this sum of Rs. 2 lakhs cannot be written off. I would, therefore, like to have a categorical answer as to what the Finance Minister is going to do, so far as these 34 refugee families of Kahilipara, Gauhati, are concerned.

The office of the Accountant-General, Assam, is situated at Shillong in Meghalaya for a very long time. After the separation of Meghalaya from Assam, those people working in the Assam Government, if the have any problems relating to the drawing of their salary or retirement benefits, they have to go all the way to Shillong. And one fine morning when they arrive at Shillong to settle their accounts etc , and they want to meet certain official in this regard, they find that the particular official is not present or has not turned up or that he may not come for another one day, two days or three days. And even if the concerned clerk has come, one or other concerned persons may not be there with the result he will have to over-stay there and spend Rs. 100 or Rs. 200 for his stay. So, there is a legitimate and legal demand to bring this office to Gauhati. Therefore, I would request the Finance Minister to see that the A.G.'s Office is shifted to Gauhati within a very short time.

Now, I would like to draw the attention of the Finance Minister to the development programmes under different schemes and under the 20-point programme. If we depend merely on paper statistics supplied by the Government of Assam, I think we are at a loss to know what is going on there. I would

therefore, ask only one point that while he is getting the reports about so many things done, there, he should also try to make verification in respects of the different schemes under these programmes and thereby as certain what amount of progress has actually taken place in Assam as well as in other States of country.

With these words I conclude my speech while supporting the Finance Bill.

श्रीमती कृष्णा साही (बेगुसराय) : सभापति महोदय, इस सदन में वित्त विधेयक विचार के लिए प्रस्तुत है, मैं आपकी अनुमति से उसका समर्थन करने के लिए खड़ी हुई हूं। सभापति महोदय, हमारी सरकार ने आर्थिक विकास के लिए, क्षेत्रीय विषमता को दूर करने के लिए तथा बेरोजगारी के उन्मूलन के लिए कई योजनाएं और कार्यक्रम तैयार किए हैं। वैसे तो योजनाओं का निर्माण योजना आयोग द्वारा किया जाता है, सरकार नीति का निर्धारण करती है और कार्यक्रम बनाती है लेकिन उसको क्रियान्वयन करने की जिम्मेदारी सरकारी विभागों पर है। मैं सरकार का ध्यान इस ओर दिलाना चाहती हूं कि एक परियोजना को एक विभाग से दूसरे विभाग में जाने में या एक टेबल से दूसरे टेबल तक पहुंचने में काफी समय का विलम्ब होता है। विलम्ब के कारण जिस गति से हम गरीबों को सुविधाएं पहुंचाना चाहते हैं, वह नहीं पहुंचा पाते। आप भी अपने क्षेत्र में जाते होंगे, हम भी जाते हैं और यहां पर कई माननीय सदस्यों ने चर्चा भी की, उदाहरण के तौर पर पेय जल आपूर्ति की योजना को ही ले लीजिए। हमारे यहां गर्मियों का मौसम आता है, चला जाता है, सालों निकल जाते हैं, हमारी सरकार की नीति यद्यपि सभी गांवों में पीने का पानी पहुंचाने की है, उसके बावजूद हमारे यहां अभी बहुत से गांव ऐसे रहते हैं, जहां पेय-जल उपलब्ध नहीं है। गर्मियों का मौसम वैसे अभी प्रारम्भ हुआ है और हम लोग अपने क्षेत्र का भ्रमण करने के बाद यह अनुभव करते हैं कि पीने के पानी के लिए हमारे गांवों में हाहाकार मचा हुआ है। लेकिन हमारी संचिकाएं तकनीकी स्वीकृति के लिए अथवा प्रशासनिक स्वीकृति के लिए कछुवे की चाल से चलती ही रहती हैं। वैसे तो हमारी सरकार की नीति भी है और बीस सूत्री कार्यक्रम का यह एक मुख्य अंग है, उसके बावजूद भी इस कार्यक्रम को क्रियान्वित करने में इतना विलम्ब होता है इससे आम जनता को काफी तकलीफ उठानी पड़ती है। मैं कहना चाहती हूं कि कभी कभी हमारी योजनाओं में निर्धारित कार्यक्रम अत्यधिक हो जाते हैं और हमारी सरकार के पास संसाधनों की कमी होती है तो इस कारण भी योजनाओं का कार्यान्वयन ठीक से नहीं हो पाता। इसलिए हमारी योजनाओं और कार्यक्रमों में प्राथमिकताओं का निर्धारण करना बहुत आवश्यक है। अतः हम सब को देश में व्याप्त भौगोलिक विशिष्टताओं, सामाजिक विविधताओं, प्राकृतिक सम्पदाओं तथा प्राकृतिक साधनों आदि को ध्यान में रखते हुए ही योजनाओं को प्राथमिकता देनी चाहिए। सभी क्षेत्रों के लिए एक-समान प्राथमिकताएं निर्धारित नहीं की जा सकतीं क्योंकि कभी कभी ऐसा देखा जाता है कि इस कारण काफी क्षेत्रीय विषमताएं पैदा हो जाती हैं और वे हमारे आर्थिक कार्यक्रम को अवरुद्ध करती हैं। इसलिए विकास के कार्यक्रमों में हर क्षेत्र के जनमानस की आकांक्षाओं और उनकी आवश्यकताओं के अनुरूप ही नियोजन किया जाना चाहिए। हमारे देश में विभिन्न राज्यों में भिन्न-भिन्न प्रकार के प्राकृतिक साधन मौजूद हैं, जिनका उपयोग आज ठीक से नहीं हो पा रहा है, समुचित ढंग से हम उन का दोहन नहीं कर पाते हैं। इसी कारण क्षेत्रीय असंतुलन पैदा हो जाते हैं। मैं इस सम्बन्ध में आपको एक उदाहरण देना चाहती हूं। हमारे बिहार में काफी समय से कुछ औद्योगिक विकास सम्बन्धित समस्याएं लम्बित हैं। जिनका संबंध सीधे भारत सरकार से जुड़ा हुआ है।

जैसे कि बरौनी में पेट्रो कैमिकल्स कम्प्लैक्स की स्थापना की चर्चा 1963-64 से चल रही है। इसके लिये योजनायें भी बनीं और इस बारे में भारत सरकार और बिहार सरकार का काफी पैसा भी खर्च हो चुका है, और बरौनी में पब्लिक

सैक्टर कि प्रथम आयल रिफाइनरी है इसके बाद भी बिहार में अभी तक पैट्रो कैमिकल कम्प्लैक्स सैट अप नहीं किया गया है। चौथी पंचवर्षीय योजना के दर्मियान एक वर्किंग ग्रुप बनाया गया जिसने पैट्रो कैमिकल कम्प्लैक्स की स्थापना की सम्भावनाओं को व्यक्त किया और संस्तुति भी की उसके बाद भी अभी तक कुछ नहीं हुआ। बरौनी पैट्रो कैमिकल स्टडी टीम कायम की गई जो ओ०एन०जी० सी० द्वारा कमेटी बनाई गई थी, इस टीम ने देश के कई प्रान्तों का भ्रमण किया प्रतिवेदन भी दिए गए और बड़ौदा में बरौनो की पैट्रो कैमिकल्स कम्प्लैक्स की स्थापना की गई। चर्चा बराबर चलती रही और चूंकि पब्लिक सैक्टर की प्रथम रिफाइनरी बरौनी में लगी थी और इसी उद्देश्य से बनी थी कि बरौनी में पैट्रो कैमिकल्स कम्प्लैक्स की स्थापना की जाएगी। लेकिन अभी भी यह मामला उसी तरह से खटाई में पड़ा हुआ है जिसके कारण उस क्षेत्र में काफी रोष है। जब बड़ौदा में स्थापना की गई तो लोगों को उमीद बंधी शायद अब बरौनी की बारी है। दूसरे चरण में कोयली में उसी के आधार पर हुआ। और भारत सरकार ने पुन: निर्णय लिया कि 1968 में कि कोयली के आधार पर बरौनी में पैट्रो कैमिकल कम्प्लैक्स की स्थापना की जायेगी। 1969 में भारत सरकार ने बिहार को अपना निर्णय बताया कि ऐरोमैटिक प्लान्ट बरौनी में लगाया जायेगा। इस विषय की चर्चा आये दिन होती थी। 1976 में भी पैट्रोलियम मिनिस्ट्री ने कमेटी बनायी उसने भी निर्णय लिया। लेकिन अभी तक ऐरोमैटिक प्लान्ट बरौनी में नहीं हुआ है जिसकी वजह से बरौनी में जो नैप्था पैदा होता है उसको कानपुर और गोरखपुर को डाइवर्ट कर दिया जाता है। अगर बरौनी में कैप्रोलैक्टम प्लान्ट और ऐरोमैटिक प्लान्ट लग जाते तो नैप्था को बाहर भेजने की आवश्यकता ही न होती और बिहार की आर्थिक स्थिति भी सुधरती। 1980 में साइट सेलेक्शन कमेटी बनी जिसने संस्तुति की कि बरौनी में स्थापना होनी चाहिए और 1980 के अगस्त में बरौनी का निरीक्षण किया गया। मैं पूछना चाहती हूं कि यह कमेटियां जो बनाई जाती हैं इन सब पर भारत सरकार का काफी रु० व्यय होता है, लेकिन अभी तक स्थिति यह है कि कोई निर्णय नहीं लिया गया है। ऐसा क्यों ?

दूसरी बात यह है कि देश में जितना कोयला होता है उसका 50 प्रतिशत अकेले बिहार में पैदा होता है। लेकिन अभी तक बिहार में कोई भी कोल वैस्ड इंडस्ट्री नहीं है। अगर कोल वैस्ड कैमिकल इंडस्ट्री वहां लगायी जायेगी तो बिहार प्रान्त की गरीबी दूर हो सकती है और उसकी आर्थिक उन्नति होगी। हम सभी जानते हैं कि बिजली की कमी की आये दिन चर्चा होती है। यह बरसों बरस से हो रहा है। देहात में किसानों को समय पर बिजली नहीं मिलती जिससे खेती को नुकसान होता है और वह आर्थिक दृष्टि से पिछड़ जाते हैं। इसी वजह से हमारे यहां ला ऐंड आर्डर की प्रौब्लम पैदा होती है।

14.54 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

हमारे बिहार में एक नहीं कई बड़ी-बड़ी नदियां बहती हैं अगर वहां हाइडल पावर प्लान्ट लगाये जायें तो किसानों को लाभ होगा और उनकी आर्थिक उन्नति भी होगी। इसी तरह से बिहार में माइका बहुत होता है। यह मिनरल रिसोर्स नेशनल असेट (National assets) है। इसलिये बिहार में भविष्य में माइका वेस्ड इंडस्ट्री बननी चाहिए। बिहार में बहुत से मिनरल्स हैं लेकिन उसको जो रायल्टी मिलती है वह बहुत कम है, और उस प्रतिशत में नहीं मिलती जो कि उसको मिलनी चाहिए। इस बारे में केन्द्र का अभी तक कोई स्पष्ट निर्णय नहीं है जिससे छोटा नागपुर एरिया में ही नहीं बल्कि सारे प्रान्त में आश्चर्य होता है कि जहां इतना कोयला, माइका होता है वहां रायल्टी के बारे में निर्णय लेने में सरकार क्यों विरोधाभास की नीति अपनाती है ?

मार्केट बौरोइंग में बैंको में बिहार का हिस्सा बहुत कम है। उसमें बढ़ोत्तरी होनी

चाहिये। बैंकों में पैसा बहुत जमा होता है, लेकिन खर्च दूसरे राज्यों में होता है। हमारे यहां धनबाद जमशेदपुर के पास बहुत खजिन पदार्थ हैं और बड़े-बड़े उद्योग हैं लेकिन उसके लिये जो पैसा बैंकों में जमा होता है, वह हैड आफिसेज में खर्च होता है जो कि बम्बई, कलकत्ता और मद्रास में हैं। हमारे यहां किसी बैंक का हैड आफिस नहीं है।

बैंकों में रिक्रूटमैंट कलकत्ता में होता है। बिहार का स्थान हमारे देश में दूसरे नम्बर पर आता है, बहुत बड़ा प्रदेश है, लेकिन बैंकिंग रिक्रूटमैंट वहां नहीं होती है जब कि वहां बैंकों में अनेक रिक्त स्थान हैं। इसके कारण वहां प्रशासन में अनेक त्रुटियां होती हैं। इसलिए बिहार में एक बैंक रिक्रूटमैंट बोर्ड की बहुत आवश्यकता हैं। मध्यप्रदेश में दो वर्ष पहले ऐसे बोर्ड की स्थापना हुई है, लेकिन बिहार में नहीं हुई है।

14 राष्ट्रीयकृत बैंकों में 6 बम्बई के हैं, 3 कलकत्ता के हैं, 3 कर्नाटक के हैं और 2 मद्रास के हैं। और भी प्रदेशों में कहीं कहीं पर राष्ट्रीयकृत बैंकों के मुख्यालय हैं लेकिन बिहार, उड़ीसा जैसे प्रान्तों में बैंकों का मुख्यालय नहीं है। किसी न किसी बैंक का मुख्यालय बिहार जैसे प्रान्त में होना आवश्यक है।

आई०आर०डी०पी० और सैल्फ एम्पलायमैंट प्रोग्राम के अन्तर्गत कोई कार्य प्रदेश में नहीं हो रहा है। इसका 90 प्रतिशत लक्ष्य पूरा हो चुका है और दरख्वास्तें बैंकों में पहुंच चुकी हैं, लेकिन बैंकों ने अभी तक उन दरख्वास्तों पर कोई निर्णय नहीं लिया है, कोई ध्यान उन पर नहीं दिया जा रहा है। सैल्फ एम्पलायमैंट प्रोग्राम जैसे महत्वपूर्ण प्रोग्राम को अगर इस तरह से अनदेखा किया जायेगा तो हमारे कार्यक्रमों का कार्यान्वयन नहीं हो सकेगा।

क्षेत्रीय ग्रामीण बैंकों की स्थापना गरीबों को ऋण देने के लिये हुई थी ताकि उनका आर्थिक उन्नयन हो सके लेकिन दुःख के साथ कहना पड़ता है कि वहां जो मैनेजर पद-स्थापित होते हैं, वह गरीबों के प्रति न्याय नहीं करते हैं। आप चाहे जो कमेटी बनायें, नियम बनायें या चाहे जो व्यवस्था करें, लेकिन यह जरूर देखें कि जिस उद्देश्य से क्षेत्रीय ग्रामीण बैंकों की स्थापना हुई है वह कार्य पूरा हो। ऐसा न होने से लोगों में बड़ा आक्रोश है। वह समझते हैं कि बैंकों में ऋण वितरण प्राणाली की व्यवस्था सही ढंग से नहीं चल रही है।

इन्ही शब्दों के साथ मैं मंत्री महोदय को धन्यवाद देती हूं कि उन्होंने इन कामों में बहुत दिलचस्पी ली है ताकि बैंकों का काम सुचारु रूप से चले, गरीबों को धन का सही वितरण हो, लेकिन व्यवस्था में ऐसी त्रुटियां आ जाती हैं जिनको अनदेखा नहीं किया जा सकता है। मैं उम्मीद करती हूं कि क्षेत्रीय ग्रामीण बैंकों की ओर मंत्री जी ध्यान देगें और इससे लोगों को लाभ मिल सकेगा।

SHRI MAGANBHAI BAROT (Ahmedabad): Mr. Deputy Speaker, Sir, on three points, I would request the attention of the hon. Finance Minister.

No. 1 is, it is our common experience that whatever proposals we bring in the Budget or whatever changes we make in the Finance Bill, there are resistances. Permits and authorization give a right to every citizen affected by that change to challenge in a court of law. That is his fundamental right. But, Sir, a stage has reached and I am required to repeat this contention which I repeat every time when I had occasion and opportunity to talk in the meeting of the Finance Department Consultative Committee. Please look to the 4 years' record. Number of amendments we brought to either plug the loopholes or to recover the dues or to increase the income. Every time that we

15.00 Hrs.

do it, the persons affected immediately rush to the courts of law, obtain the stay order, the validity of our law is not decided or determined and the stay order continues...

MR. DEPUTY SPEAKER: Including your time when you were the Deputy Finance Minister.

SHRI MAGANBHAI BAROT : Yes, Sir. I am speaking from my personal experience also.

It was on 18th June, 1980 that an amendment in the Income-tax Act was brought as far as Section 80-J was concerned. I say, with great respect to the hon. Supreme Court, that till today the judgment is not delivered. The very idea of bringing the change was that a few hundred crores of rupees on either side were at stake, either the claims of assessees were at stake or the claim of the Government was at stake and, with very bonafide intentions, the Government brought an amendment in Section 80-J. Even today I am in support of the legislation that was brought then. But what I am at pains to point out is that it is difficult for us to vacate the stay which is so easy to obtained so far as the time factor is concerned.

I said last time that when the newsprint duty was added, within four days of the presentation of the Budget and before its debate could be taken up by the House, the stay order was obtained. Every time that you propose to put taxes, every time you want to bring in a new change, an amendment, by a legislation, in the Finance Bill, the assessee or the affected person exercising his right of challenging in a court of law obtains the stay order. I am not against a citizen's right to challenge the same. What is the remedy then ? Last year, you added Rs. 500 crores as taxes in the entire Budget. But if you look to the arrears of taxes, because of the stay orders, the arrears are more. I have been suggesting for the benefit of the Finance Ministry and the Finance Minister, every time, in the Consultative Committee, to kindly consider a remedy for this.

I have in my very humble way suggested a remedy. I have said even in the course of previous debates and I repeat that you please go back to the Forty-Second Amendment of the Constitution for a limited purpose. I am emphasizing the word "limited" purpose. The Forty-Second Amendment to the extent that it completely curtailed the powers of the Supreme Court and the High Courts, to the extent it curtailed the powers under Articles 226 and 227 of the High Courts in writ petitions was ill-advised, ill-conceived and, if I may say so, with great respect, mischievous. Everyone learns from mistakes. Let us learn one lessons that, whereas the entire Forty-Second Amendment should not be brought and should never be repeated, I suggest, to the extent the provision was there in regard to stay orders, it was a very good provision. Any person affected by any order of the Government has a right to approach the court of law and ask for a stay order. But the courts in application to the new amendment were to call upon the Government or the party concerned within 15 days to have a hearing and at least clear out a stay order application. That could help in one way. The Government will have an opportunity to raise an objection to the granting of a stay order or obtain *ex parte* decree to get it vacated.

A time limit for a stay order is an important factor. From my personal experience as a lawyer, I can tell you that in many cases, the parties are only interested in obtaining a stay order and, for 5 or 10 or even 20 years, they go to sleep. This is where the provision to this very limited extent was a very good one. I have said repeatedly that it requires a constitution Amendment. The ruling party is in a happy position today. It has two-thirds majority in this House and it has almost two-thirds majority in the other House. Constitution amendment is possible. As a citizen of India concerned with any Government's functioning and going above the party label, if I look above the affairs of any Government, any party ruling, I feel that the Government must be trusted asmuch as the citizen is trusted. What is the point in every day being told that "we will give the stay order. We would not allow you to recover the money" ? That is what we hear every day from the courts of law. If the citizen can be trusted, that is, if the order is passed ultimately against him, he will pay the amount, why cannot we trust a State or Central Government that it pays and it will pay it back and if it succeeds, it will also recover ? This trust in Government has not been accepted as a matter of practice and there is a way out. The way out is only constitutional amendment and through the Deputy Minister of Finance, I appeal to the Minister of Finance and to the Ministry of Finance "Please utilise this ideal position of two-thirds majority of yours in this House as well as in the Upper House". I am not

sure, next time when the Budget would come, who would be presenting it and who would be the ruling party. I know one thing that whichever party may be ruling, it will not be having two-third majority either in this House or in the other House so as to pass the Constitution Amendment Bill.

You have a golden opportunity. Please avail of it and bring this restricted amendment into the Constitution namely that part of the 42 amendment concerning only with the rights of the courts to grant a stay order and the rights of the authorities or the Governments or the semi-governments to challenge it, to get it vacated and the stay order being finalised only after hearing the Government authorities. That can only be done and, I am sure, if this is done, stay orders involving hundreds of crores of rupees which are lying today in the courts of law would be vacated. Today, nearly Rs. 2,000 crores due from Government and the parties are under stay orders. If Rs. 2,000 crores could be released, any Government would be able to wipe out the deficit of this country's financial and economic position. I request you, respecting the Constitution, respecting the position of the courts of law in this country, to make this Constitutional amendment. There is no clear-cut answer to our getting the money due, to the Government, provided into the Budgets, provided in the law provided in the rules, provided in any Ordinances. It is not going to be recovered unless you make this amendment. Please look to our records. How many stay orders were there against the Budget proposals in the last five years ? If I am not wrong, most Budget proposals of your are under stay orders and you have not been able to secure or recover a farthing from it because of the stay orders and you have not been able to do anything about it, I request that Government should utilise the position today and consider amendment of the Constitution.

PROF. N. G. RANGA (Guntur) : Is it contended that the Government has not the right to question the order in the High Court or the Supreme Court or is it because stay orders are being given without the knowledge of the Government and Government does not pursue its legisimate right to challenge it ?

SHRI MAGANBHAI BAROT : I am obliged to respect Prof. N. G. Ranga. But the position in practice is this. Nobody challenges the right of an adverse party to challenge ex-parte order. But the procedure being this, I am saying it with my little experience, for last five years, almost all the proposals of Budget which have a very vital influence on the Budget proposals and revenue, are under stay orders. The stay orders continue, the system being what it is. Therefoae, partly to the extent of providing a compulsion, providing a provision in the 42 Amendment that it should be cleared in 15 days will be the only remedy. This is something about which we are experiencing difficulty day to day and there is no short-cut to that matter. Therefore, I respectfully submit that this is the remedy and since you alone, your ruling party, is in a position now to amend the Constitution and there is no knowing whether in the next few years any other party or Government would be able to do it, please make this provision now. You can do it. Please do it.

The second point is this. I had the opportunity of participation in the debate in the meeting of the Consultative Committee Finance. The hon. Deputy Finance Minister who looks after banks is present here. Banks and financial institutions advance money. But what happens to that money, we have not thought of, not considered, not bothered about. I have said this in the Consultative Committee and I repeat here. If somebody who has borrowed a large amount from a bank and does not want to pay it back asks a lawyer for advice, what advice does he get ? 'Let the bank file a suit against you'. The suit is field or you file the suit, obtain a litigation or file a litigation, get involved in the litigation, five years, ten years, fifteen years ; the first trial, the second trial, appeal revision, Supreme Court -- 10 years, 15 years, 20 years. Ultimately even if the decree is passed, the order will be with six per cent interest. None of your advances barring those to the weaker sections provide for an interest at the rate of six per cent, none of them is less than 18 per cent. So, it is convenient for a person to have the money of the bank, get it litigated in court of law and pay after 20 years with six per cent interest when the value of the money has come down so much. Now, what is the remedy for that ? The money deposited into the banks or financial institutions is

public money ; they are deposits from the people. I would, therefore, suggest this. Under the Negotiable Instruments Act, as it is, in respect of any amount advanced with the help of a negotiable instrument, when a civil suit of recovery is filed, the condition precedent is that the man proposing to defend it will deposit the amount. A cheque or *Hundi* or promissray note or a similar negotiable instrument requires this. If I have borrowed money from somebody on a promissory note and he files a suit to recover the same, I want to defend myself and I do not want to pay it straightway, the court puts the condition to me that I deposit the amount before I defend the suit. This guarantees to the person loaning the money that the amount is recoverable subject to the final decision, but he gets the money immediately. If a private person can succeed on a promissory note, on a negotiable instrument, and have the money deposited into the court of law before the defence of the suit is permitted, why not the banks, why not the financial institutions ? The banking law has been amended. I would have desired that a suitable amendment had been brought that in regard to financial institutions and banks, the money should be treated as public money and recoverable as land revenue where there is a special provision. Let us not be that harsh. But let us make a provision that all nationalised banks and financial institutions and similar institutions of the State Governments must have a right to recover their dues, the amounts advanced by them, as a citizen has a right to recover his dues under the Negotiable Instruments Act That will ensure deposit of the amount in the court of law before a party wants to challenge payment thereof. Thousands of crores of rupees of the banks today, thousands of crores of rupees of the financial institutions, hundreds of crores of rupees of State financial institutions today, are under litigation ; stay orders have been obtained and people are sleeping over it. A simple remedy is this. Kindly give them the same treatment as that given under the Negotiable Instruments Act—depositing the money in the court – and that will give you the right to recover the dues. I hope and trust that the Finance Ministry will consider bringing a suitable amendment in this regard.

The third aspect is this. It is with regard to the very pious hope expressed by the Finance Minister in his Budget speech. He has said that he has made efforts to plug the holes into the losses or into the thefts or into the mischiefs under the Income-tax Act-assessees presenting their cases before the authority. For plugging these loopholes, I understand, one of the remedies he has proposed is that where the turnover is more than Rs. 10 lakhs in case of individuals and Rs. 20 lakhs in the case of a corporate body or a company, the books of accounts are likely to be or are required to be if the Finance Bill as it stands now remaies—checked, audited and approved by a Chartered Accountant. I have every respect to the institution of Chartered Accountants. I am not generalising it. But with respect may I say the defalcations, the mischiefs and the misappropriations are not in the books of accounts, they are outside the books of accounts. With respect may I say—I have myself had the experience as I appeared in a matter in a court of law—a company, a public limited company having a turn-over of perhaps crores of rupees filed a criminal complaint against its cashier saying that the Cashier by misusing his position has misappropriated Rs. 21 lakhs. I was defending the cashier. The plea of the defendant, namely the accused, was, 'Yes. I have been made an instrument of these misappropriations but the money has not reached my pocket. I am a sufferer at the hands of the management. The management prevailed upon-me and used me to exploit the situation. The money virtually went to the management itself.' In support of his evidence he has established the fact that this very company in 1975 availing of the provisions of voluntary disclosures disclosed that it had one crores of rupees as unaccounted money and voluntarily disclosed it. The matter has recently been terminated by the High Court's judgment. The High Court has been pleased to come to this conclusion—the High Court of Gujarat—that it cannot rule out the possibility of the amount being received from the banks and the disclosures made by the management under the voluntary disclosures scheme. The Judge has written a very sound judgment and quoted one paragraph from Sherlock Holmes. He says—referring to the Chartered Accountants—that this is one case where a night watch is to be kept by the dogs, the watch-dogs. Theft was committed but the dog

did not bark. The dog which was presumed to bark did not bark and suddenly it sparks in his mind—how can it be ? How is it that the watch dog does not bark ? And he comes to the conclusion that the watch dog does not bark and it leads to the conclusion that the thief is no one elso than the owner himself. iThis is the observation he has made aganst the Chartered Accountants, one of the most prominent Chartered Accountants' firm. For ten years this was going on and the amount misappropriated every year by the use of cheques and not accounted for in the books of accounts and not shown in the cash books and it was ticked away as approval items by the Chartered Accountant. Now please for God's sake don't believe it that now that it will be entrusted to the Chartered Accountants, everything will be all right. The High Court has referred the case to the Board of Chartered Accountants I am giving the case of Narendra Dalal *vs.* State of Gujarat which was recently decided by the Gujarat High Court. M/s Raijee & Co are the Chartered Accountants. They have been likened by the Court as those watch-dogs which are supposed to bark but did not bark because they knew that the theft has been committed by the master himself and none else. It is for this reason that the High Court referred it to the Board of Chartered Accountants which conducts the examinations. But recently a case has come out about Rs. 75 lakhs mis-appropriation and a scandal by no less a person than the Chartered Accountant engaged by NTC Corporation. Kindly, therefore, let us not take it as gospel truth that the accounts checked by the chartered accountants are the only good accounts. Please under that pretext, don't at least help some people who are in a position to prevail upon the Government that we chartered accountants are holier than thou. If these two instances are an eve-opener then I request the Deputy Finance Minister and I have brought this to the notice of everyone concerned and I may also point out that the Gujarat High Court has passed another judgement that the same company and the gentleman concerned about whom I am giving the name, Ambica Tubes Company management, their Principal Manager, their Principal Director, their Principal Pioneer, **today is the Chairman of the Gujarat State Fertiliser Company inspite of the fact that the Gujarat High Court has made serious observations against him. He is also continuing as Director in eighteen companies in association with government. Cann't you look into it and do something about it? Do You want to ignore everyone and also just ignore the judgement of the High Court. Our duty is to bring it to your notice that it is a matter of shame for anyone that such a person should be the head of a governmental corporation. Sir, he continues to be there because of the blessings of someone high in their party and authority. For God's sake to clean up the administration clear out the NTC chartered accountant referred to above and also take action against Raiji and company and have second thoughts about the change in provision concerning audit by chartered accountants of a amounts of Rs. 10 lakhs in case of individuals and Rs. 20 lakhs in case of companies. I would request the Government to be very cautious about it. Please find out whether taxation practitioners have failed and are guilty of the same scandals as Chartered Accountants are. To the extent I am able to find some of the friends in taxation practice are no less competent than the Chartered Accountants and there is no reason why we cannot trust them and you should trust more the chartered accountants. In view of the two experiences mentioned by me I would submit that before you bring a change in the present provision please consider twice and also listen to the representatives and the representations of the taxation practitioners before you decide.

श्री केयूर भूषण (रायपुर) : आदरणीय उपाध्यक्ष महोदय, इस समय वित्त विधेयक पर चर्चा चल रही है, जिस का मैं समर्थन करता हूं। समर्थन इसलिए कर रहा हूं कि प्रति वर्ष हमारी आय में वृद्धि हो रही है, चाहे कोई भी क्षेत्र हो, हम हर दिशा में आगे बढ़ रहे हैं। इस वृद्धि का समर्थन प्रत्येक संसद-सदस्य ने, चाहे वह सत्ता पक्ष का हो या विरोध पक्ष का हो, किया है। हमारे लिए यह गर्व का अवसर है जब हम देश में और दुनिया के सामने बतला सकते हैं कि हम में कितना परिवर्तन आया है।

**Not recorded.

स्वतन्त्रता प्राप्ति के बाद हमारी क्या स्थिति थी, औद्योगिक दृष्टि से हम कहां पर थे और आज हम कहां हैं। आज विश्व के उन्नत देशों के समक्ष हमारी गिनती हो रही है। कृषि उत्पादन के क्षेत्र में भी उस समय हमारी स्थिति क्या थी और आज क्या है। उस दिशा में भी हम बहुत आगे बढ़े हैं। यह एक सच्चाई है। इस के बावजूद भी मेरा यह निवेदन है कि हमारा दृष्टिकोण उत्पादन की ओर जिस तरह से है, कृषि के क्षेत्र में और औद्योगिक क्षेत्र में, उसी ही साथ के साथ दूसरा भी हमारा लक्ष्य है और वह यह है कि सब से कमजोर तबके को हमें ऊपर उठाना है। अगर हमारा उत्पादन हर क्षेत्र में बढ़ रहा है और कमजोर तबका अगर इस को महसूस नहीं कर रहा है, तो उस उत्पादन का लाभ कम से कम होगा। कहीं बाहर वह नहीं जाएगा, विदेशी सत्ता के हाथ में जाने का अवसर समाप्त हो गया है परन्तु कुछ विशिष्ठ वर्गों के हाथों में वह केन्द्रित हो जाएगा और उस केन्द्रित पूंजी का वही उपयोग होगा, जिस तरीके से बाहर की पूंजी शोषण के लिए उस का उपयोग करती है। इसलिए इस तरफ पूरी तरह से ध्यान देने की आवश्यकता है और हमारी दिशा उस ओर जानी चाहिए।

हमारा बीस-सूत्री कार्यक्रम जो है, वह एक राष्ट्रीय कार्यक्रम है और उसका प्रत्येक सूत्र सब से छोटे तबके को ऊपर उठाने के लिए है। इस आधार पर हमारी मंशा को कोई गलत नहीं कह सकता मगर उस को लागू करने के लिए हमें पूरी गम्भीरता के साथ यह देखना होगा कि सब से अन्तिम व्यक्ति को उस का लाभ मिल रहा है या नहीं और इस में निहित स्वार्थ तो हमारे मार्ग में आड़े नहीं आ रहे हैं। वह भी पूरी तरह से हमें देखना होगा। मैं आप से निवेदन करना चाहता हूं कि हमारा लक्ष्य फिर क्या होगा। हमारा लक्ष्य यही होगा कि इसका लाभ हम तभी दे सकते हैं जबकि प्रत्येक व्यक्ति को काम करने का अवसर मिले और देश के विकास में प्रत्येक व्यक्ति भागीदार बने। तभी इसका लाभ देश को भी होगा और उस व्यक्ति को भी होगा और मैं तो यही कहूंगा कि हमारे सारे कार्यक्रम इसी आधार पर होने चाहिए क्योंकि अगर केन्द्रीकरण होता है, तो उसका सारा फायदा केन्द्रित होता चला जाएगा। इसमें कृषि उत्पादन की ओर आपको ज्यादा ध्यान देना होगा क्योंकि हम कृषि उत्पादन के आधार से ही प्रत्येक व्यक्ति को काम दे सकते हैं। मैं उद्योगीकरण के विपरीत विचार नहीं रखता हूं मगर केवल उद्योगीकरण से ही प्रत्येक व्यक्ति के हाथ में काम आ जाएगा, यह सम्भव नहीं है। बड़े-बड़े कारखाने हम खोलें, यह बड़ी अच्छी बात है मगर यह आपका भी अनुभव है और हमारा भी अनुभव है और एक कार्यकर्ता के रूप में हमने देखा है कि अगर मशीन को उस जगह लगा दिया जाए जहां मजदूर काम करते हैं, तो इससे बहुत से मजदूर बेरोजगार हो जाते हैं और फिर वे सड़कों पर चले आते हैं। मेरे क्षेत्र में सीमेंट का बहुत बड़ा उद्योग है और वहां पर लोडिंग और अनलोडिंग और पत्थर उठाने का काम मज़दूर कर रहे थे और जहां पर 500 मजदूर लगे हुए थे, वहां पर मशीन आ जाने से केवल 50 मजदूरों को ही काम मिल पाया और बाकि 450 मजदूर बेरोजगार हो गये। ऐसी स्थिति हम को नहीं आने देनी चाहिए। वैज्ञानिक पद्धति पर हम जाएंगे मगर वह ऐसी पद्धति हो, जिसमें हाथ का रोजगार हो और हाथ का महत्व पूर्ण स्थान हो और उस से हम ऊपर उठें। विज्ञान के क्षेत्र में हम शान्ति के लिए काम कर रहे हैं और हम तरक्की कर रहे हैं और यह दुनिया के लिए एक मिसाल है और दुनिया इस मामले में हम से पीछे है। हम इस्पात के कारखानों में इस्पात बनाएं और फौजी कारखानों में फौजी समान बनाया जाए। हम उस ओर आगे बढ़ें मगर और जो बाकी काम हैं, जो छोटे-छोटे काम हैं, उन में हाथ से काम करने वालों को अवसर दें। तब जा कर प्रत्येक के लिए काम होगा। इस तरफ हमारा ध्यान होना चाहिए।

मैं कृषि की ओर आप का ध्यान दिलाना चाहता हूं। कृषि का मतलब केवल कृषि विज्ञान

नहीं है। कृषि विज्ञान का अपना महत्व है मगर ज्यादा से ज्यादा लोगों को काम मिले, उस तरफ हमें देखना है। उसके लिए भूमि की व्यवस्था भी आपको करनी होगी। आपने सीलिंग की है लेकिन उसके साथ ही साथ बेनामी जमीन भी कितने लोगों के पास है। उस तरफ भी ध्यान देने की आवश्यकता है। कृषि का कार्य करने वाले दो तरह के लोग हैं। एक तो वे हैं जो अपने को जमींदार कहते हैं और वे कृषि का पूरा लाभ ले जाते हैं। दूसरे वे लोग हैं जो अपने हाथ से हल चलाते हैं। उनकी स्थिति अच्छी नहीं है।

मैं मध्यप्रदेश के छत्तीसगढ़ का रहने वाला हूं। वहां जमीन उपजाऊ है लेकिन पानी की व्यवस्था न होने के कारण वहां के लोगों की हालत खराब है। वहां लोग भुखमरी का जीवन व्यतीत करते हैं। वहां से लोग हिन्दुस्तान के कौने-कौने में जा कर छोटे-से-छोटा काम करते हैं और अपना जीवन व्यतीत करते हैं। उस क्षेत्र में पानी की बहुत कमी के कारण यह स्थिति है। वहां पर जमीन है लेकिन पानी की कमी के कारण वे लोग वहां पर कृषि से अपना जीवन-यापन नहीं कर सकते। आपको योजनाओं के द्वारा संतुलित रूप से विकास करना होगा। पिछड़े हुए क्षेत्रों और पिछड़े हुए लोगों को प्रथम अवसर प्रदान करना होगा। आप अपनी योजनाओं में उन क्षेत्रों को अधिक महत्व दें जिन क्षेत्रों के लोग भुखमरी का जीवन ही जी रहे हैं।

मध्यप्रदेश से देश को अधिकांश पानी मिलता है। देश की बड़ी-बड़ी नदियां नर्मदा, महानदी और दूसरी कितनी ही नदियां वहां से निकलती हैं, मध्यप्रदेश में उनका उद्गम स्थान है, लेकिन उनके पानी का लाभ मध्यप्रदेश को नहीं मिल पाता। आगे जा कर के उन नदियों के पानी की पूरी व्यवस्था होती है। मध्यप्रदेश में जहां कि पानी है, वहां की जमीन सूखी रहती है। इस अवसर पर मुझे कबीरदास जी की बात याद आती है कि पानी के बीच रह कर भी मछली प्यासी रहती है। मध्यप्रदेश से नदियां निकलती हैं लेकिन वह प्रदेश प्यासा है। आप ऐसी योजनाएं बनाएं कि बारिस के पानी का पूरा उपयोग ऊंचे स्थानों पर हो सके। आपको वहां पर छोटी-छोटी योजनाओं को पूरा करना होगा। वहां की एक बड़ी योजना के लिए विश्व बैंक ने ऋण दिया है। लेकिन उस योजना को पूरा होने में लम्बा समय लगेगा। महानदी योजना को पूरा होने में वर्षों लगेंगे। तब तक क्या हम सूखे ही रहेंगे? तब तक क्या हम भूखे ही अपना जीवन व्यतीत करते रहेंगे? मेरा आपसे आग्रह है कि आप को सारे बांध, नलकूप योजनाओं और नदियों के किनारे पर ऐसी-ऐसी छोटी योजनाओं को बनाना और पूरा करना चाहिए जिससे कि वहां के लोगों की पानी की समस्या का तत्काल समाधान हो सके।

मैं साथ ही साथ यह भी निवेदन करना चाहता हूं कि जिस तरह से आज कुछ लोगों के हाथ में पूंजी केन्द्रित होती जा रही है, उस पर हमें पूरी सावधानी बरतनी होगी और मैं समझता हूं कि हम सावधानी बरत भी रहे हैं। मैं यह मानता हूं कि जिनके पास में आज पूंजी है, अगर वे राष्ट्रीय सम्पत्ति के रूप में अपनी पूंजी लगाएं तो आप उनको पूरा आश्वासन दीजिए कि आपकी पूंजी बर्बाद नहीं होगी, सुरक्षित रहेगी और देश के कमजोर वर्ग को ऊंचा उठाने में उसका उपयोग होगा।

आज जमीन को हड़पने और एकत्रित करने का एक दूसरा माध्यम भी बन गया है। मठ, मन्दिर, मस्जिद और गुरुद्वारे के नाम पर करोड़ों रुपयों की सम्पत्ति, करोड़ों एकड़ जमीन, केन्द्रित कर ली जाती है। धर्मस्थान पूंजी इकट्ठा करने के स्थान नहीं हैं। आज इसका परिणाम हम सब देख रहे हैं। इस पर भी आपको ध्यान देना होगा। उस जमीन को बेजमीन के हाथों में देना होगा। तब जाकर जमीन की समस्या हल होगी।

आप विज्ञान में आगे बढ़ रहे हैं लेकिन

ग्रामोद्योगों की ओर भी आपको ध्यान देना होगा। बिना ग्रामोद्योगों के देश विकास नहीं कर सकता। जबकि आप गांवों को पानी नहीं दे सकते, नई टेक्नीक नहीं दे सकते, तब आपको वहां ग्रामोद्योग बढ़ाने और ग्रामोद्योगों में भी खादी की ओर आपको सबसे ज्यादा ध्यान देना होगा। आप खादी और ग्रामोद्योगों के द्वारा लोगों को बहुत काम दे सकते हैं। इसके सिवा और कोई दूसरा रास्ता नहीं है। आप बड़े से बड़ा कारखाना खोलेंगे तो दो-चार हजार लोगों को रोजगार उससे दे पाएंगे। लेकिन इससे हर व्यक्ति को काम मिल सकेगा। खादी के पीछे गांधी जी का उद्देश्य सिर्फ यही था कि हर आदमी को काम मिल सके। इस ओर पूरा ध्यान दिया जाए।

एक बात और कहना चाहता हूं कि आप उद्योगों को गाँव पर आधारित बनाइए। प्रदेश के आधार पर बड़े-बड़े उद्योग मत बनाइए। उद्योग गांव में कैसे पहुंच सकता है, इस ओर ध्यान देने की आवश्यकता है। गांव में ग्राम सभाओं के आधार पर योजनाएं बनाइए और उन योजनाओं का कार्यान्वयन भी ग्रामीण के हाथ में दीजिए। ग्राम पंचायत को अधिकार देने की आवश्यकता है। इसके बिना गांव विकास नहीं कर सकते। ग्राम पंचायत को यह अहसास होना चाहिए, ग्रामीणों को यह अहसास होना चाहिए कि हम देश के निर्माता हैं। तभी गांव आगे बढ़ सकता है। सारी योजनाओं को उनको समझाइए। गांव को आधार मानकर विकास की ओर आगे बढ़िए। बैंकों की सुविधाएं गांव तक पहुंचाइए। बैंकों का राष्ट्रीयकरण करके आपने एक ऐतहासिक काम किया है। गांव के आदमी को राहत पहुंचाने के लिए बैंकों का विकेन्द्रीकरण करने की आवश्यकता है। छोटे से छोटे रूप में पंचायतों को बैंकिंग का दर्जा दीजिए। पंचायतें ऋण लें और गांवों के अंदर बांटें। इस तरह से गांवों का और देश का विकास हो सकता है।

हमारे देश के अन्दर ऐसे कई उत्पादन हैं जिनकी विदेशों में बहुत मांग है। आप एलोपेथिक दवाइयां बाहर से मंगाते हैं जबकि कई वैज्ञानिकों का कथन है कि इससे असामयिक मौतों में वृद्धि हुई है। हमारे यहां इस तरह की दवाएं हैं जिनकी विदेशों में मांग बढ़ रही है। इन कार्यों में देश का छोटे से छोटा आदमी लगा हुआ है। अगर इनको प्रोत्साहन दिया गया तो उस छोटे आदमी को लाभ होगा। कई जड़ी बूटियां हैं, इनकी कीमतें विदेशों में बढ़ रही हैं। इनको प्रोत्साहन देने की आवश्यकता है। देश और विदेश में इनके प्रचलन की ओर ध्यान देने की आवश्यकता है। इसी प्रकार पान है। चौरसिया लोग इस काम को करते चले आ रहे हैं। इसकी कीमत भी विदेश में बढ़ रही है। टमाटर है, कई साग सब्जियां हैं, इनको प्रिजर्व करके विदेशी मुद्रा भी अर्जित की जा सकती है और लोगों के लिए रोजगार भी उपलब्ध कराया जा सकता है। विदेशों में इसकी मांग है। इससे किसान को भी सहयोग मिलेगा। किसान को भी उत्पादन की दृष्टि से साधन सम्पन बनाने में मदद मिलेगी।

इसी प्रकार पशुधन को निरर्थक मत समझिए।

आप कितने भी साधन ट्रैक्टर या ट्रक मुहैया कीजिए, लेकिन जब तक गांवों को जोड़ने वाली सड़क नहीं होगी, तब तक उनका उपयोग नहीं हो सकता। आपने, ऊर्जा संकट को बहुत कुछ हल किया है। गोबर-गैस को मत भूलिए। भारत जैसे कृषि प्रधान देश के लिए गाय एक अत्यन्त उपयोगी चीज है। आप उन बैलों को बचाइए, जिनकी देश के हर कोने में आवश्यकता है। उसको व्यर्थ में कटने मत दीजिए। आज, हमारे पंजाब और हरियाणा का बैल देखने को नहीं मिलता। इनको बरबाद होने से बचाया जाए। भारत के एक नागरिक और किसान की हैसियत से निवेदन करना चाहता हूं कि अगर ऐसी ही स्थिति रही तो भविष्य में क्या होगा? प्रत्येक गांव को गोबर गैस की सुविधा मिलनी चाहिए जिससे ऊर्जा की दृष्टि से स्वावलम्बी हो सके। उस नस्ल को बचाने के लिए खर्च करेंगे तो वह आपको कई

हजार गुना लाभ पहुंचायेगा । आप यह देखें कि कि गो-धन को बढ़ाने के लिए कितना खर्च किया है ? आपने, हौज में तो पानी भरना शुरू किया और नल खुला छोड़ दिया । दूध बढ़ाने के लिए जो बाहर की नस्ल मंगाई जाती है, क्या उससे विशेष लाभ हुआ है ? एक पीढ़ी को तो बढ़ा पाते हैं लेकिन दूसरी या तीसरी पीढ़ी के बाद, गाय की स्थिति कितनी खराब हो जाती है, यह आप अच्छी तरह से जानते हैं । अगर साहिवाल और देशी नस्ल को बढ़ाने का आपने प्रयत्न किया होता तो दुध और बैलों के मामले में अब तक स्वावलम्बी हो गए होते । यदि गांवों की उन्नति करना चाहते हैं तो पशु-धन को भी विकसित करना होगा । जहां तक मुझे जानकारी है, किसी धर्म ने यह नहीं कहा है कि किसी जीव की हत्या हो । ऐसी स्थिति में भारत जैसे कृषि प्रधान देश को उन्नत बनाने के लिए और दूध तथा ऊर्जा की कमी पूरी करने के लिए हमें अपने पशु-धन की रक्षा करनी चाहिए । जिस प्रकार से मानव का विकास के कार्यों में सहयोग मिलता है उसी प्रकार पशु-धन का भी सहयोग काफी मिल सकता है । इसके साथ-साथ मैं सिंचाई सुविधाओं के बारे में भी निवेदन करना चाहूंगा । लघु-सिंचाई योजनाओं को ज्यादा विकसित किया जाना चाहिए । पहाड़ी क्षेत्रों में जहां बारिश काफी होती है, वहां छोटे-छोटे बांध बनाने के बारे में सोचना चाहिए । इससे किसानों को काफी फायदा होगा । कृषि उत्पादन को बढ़ाने की ओर भी हमें पूरा ध्यान देना चाहिए ।

उसे परिवर्तित करने का अवसर भी उन्हें दीजिए, जो उत्पादन वे करते हैं । क्यों कि वहां जो माल पैदा होता है, वह कच्चे माल की शक्ल के अंदर बाहर भेज दिया जाता है । यदि उसको गांवों के अंदर ही परिवर्तित किया जाए, फिर जैसा मैंने पहले भी उदाहरण दिया, हमारे यहां कई फल होते हैं, उनको बाहर भेजने के लिए छोटे-छोटे उद्योग वहां स्थापित किए जाएं, डिब्बे तैयार किए जाएं । हमारी एक सफल संगतरा है, उसका जूस तैयार करने का वहीं प्रबन्ध होना चाहिए और जूस देश और विदेश में भेजा जाना पैदा चाहिए । इसी तरह टमाटर वहां बहुत पैदा होता है, जो पानी के मोल बेचा जाता है । यदि वहीं पर उसको परिवर्तित करके उसके प्रोडक्टस बनाकर बाहर भेजा जाए तो गांवों को प्रगति करने का मौका मिलेगा और पूरे क्षेत्र का हम विकास कर सकेंगे ।

दूसरे, आप जिस माध्यम से भी वस्तुएं ग्रामों में उपलब्ध करवाते हैं, उसके विकेन्द्रीकृत करने की आज बड़ी आवश्यकता है । यदि आप गांवों के आधार पर सहकारिता के माध्यम से वस्तुएं देते हैं तो पूरे जिले की एक समिति बना दी जाती है, और पूरे जिले की समिति का ज्यादा उपयोग पद और प्रतिष्ठा के लिए होता है । यदि आप इस व्यवस्था को विकेन्द्रित करके गांवों के आधार पर बनायेंगे तो अधिक लाभ होगा । मैं निवेदन करना चाहता हूं कि आप सारी दिशा को उस ओर मोड़ दीजिए, जो हमने देश के लिए समाजवाद का लक्ष्य निर्धारित किया है । ताकि उसके जरिए अंतिम आदमी को राहत पहुंचाई जा सके । जो भी व्यवस्था की जाए वह पूर्ण रूपेण सर्वोदय और गांधी-वादी व्यवस्था होनी चाहिए । गांधी जी अंतिम व्यक्ति को ध्यान देते हुए मजबूत बनाने के लिए विकेन्द्रीकरण की व्यवस्था चाहते थे । उसी ओर आप देश को ले जाएं । इतना कहते हुए मैं अपने विचार स्थगित करता हूं ।

SHRI CHINTAMANI JENA (Balasore): Mr. Deputy speaker, I rise to support the Finance Bill, 1984-85. I am grateful to the Government specially to our Finance Minister for the achievement of target fixed in the country for the production as well as national income and *per capita* income, if not cent per cent, but at least nearing cent per cent in the 6th Plan. I also congratulate the Government that the agricultural production in the country has been remarkably increased. We are all very much concerned about inflation. But I congratulate the Finance Minister for decreasing the inflation rate and also bringing it down to 8 per cent. When we speak about inflation, side by side, we are urging upon the government

15.48 hrs.

[SHRI SOMNATH CHATTERJEE
in the Chair]

to increase the D.A. to meet the demand of the labourers and workers for which we ask them to go on strike, etc.

As per the figures, the total mandays lost by strikes is 25 per cent. This will naturally reduce production and will help in increasing inflation. So, I don't dispute that we should meet the demand of the workers, but, side by side, we should also think that our agricultural production and production in other fields should not be hampered so that inflation might be checked.

Regarding the 20-Point Programme, I should say that this is the only key to eradicate poverty from the society and from the nation also, and I am happy that the Government is trying its best to implement the 20-Point Programme as far as possible. There are IRDA, the rural employment programme, and urban empllovment programme, etc. But the youths are not educated. So, the training of youths should be done on a large scale, so that they may get the loan, they may get the finance needed and they may utilise it in useful ways to inerease the productivity of country. They should not be given any loans on any programme which has no support or any scope for increasing production. In this connection, I would draw the attention of the Finance Minister to the fact that some nationalised banks are not cooperating with the 20-Point Programme, about which we are all concerned. But apart from that even though the hon. Finance Minister as well as our Prime Minister have asked for the cooperation of the banks, they are not coming forward which we have noticed in the field. So, this 20-Point Programme is not achieving what we hoped to achieve due to this non-cooperative attitude of the bank people. Of course, I am not saying that all the bank people are not cooperating. But in many cases there are people who may be called as the black sheeps. They are not cooperating in this propramme due to which finance would not be available to the beneficiaries. Apart from that, we should also insist that this should not be a one-way traffic. Not that one can take advances from the bank not return it. Then our economy will be definitely in a mess. So, this one way traffic should be avoided while giving loans.

Apart from that, the subsidies granted to the beneficiaries are not reaching them because of some middlemen taking the advantage of it.

While speaking on self-employment, self-employment programme for youths, I am bringing to your notice a difficulty which we are experiencing in the field. That is, there are committees at the DIC level with officials and non-officials, as well as MLAs and MPs as members. But when it comes to the selection of the beneficiaries, at that time the non-officials are not given any scope to give their views. Only after the marking is over and the list is prepared, the non-officials are asked to attend the meeting and the lists prepared by the officials are taken into consideration and the views of the non-officials or the people's representatives are not taken into account. For, the non-officials are blamed, the people's representatives are blamed, while actually the list is prepared according to the marking given by the officials. In that marking, one hundred marks of it are kept especially for general impression. Suppose, a particular youth secures more marks in merit, academic qualification, etc. But when the question of selection comes, if the official Committee gives more marking on general impression to somebody else, then naturally the person who gets more marking in general impression, will head the list and he will get the loan. If the meritorious youth is having other facilities to run the business, that is not taken into consideration and his case is ignored. So, I would urge the hon. Finance Minister to look into this matter personally so that this type of lacuna and loophole in the procedure of selection is removed.

The bank officials and bank authorities are also ignoring the backward areas. In my State of Orissa, there are 13 branches of the Punjab National Bank. The bank employees have been agitating for the last two or three years to have a regional office in the State. I have also requested the Deputy Finance Minister about it. But he has also expressed his inability by saying that since there are only 13 branches in the State, the divisional office or regional office cannot be

opened there. But in the case of Assam, with 15 branches they are having a divisional office. So, this may be given due importance so that nationalised banks, should give more priority to the States which are backward.

As regards the new provision for compulsory audit, I whole-heartedly support the policy of the Government. But will it be feasible and practicable in the field because the numbers of Chartered Accountants in the country are very limited ? So, I propose that the hon. Finance Minister may kindly consider that the Commerce Graduates may be allowed to audit all the business concerns. This policy will also give benefit is the business men in the rural areas, because with the price escalation they will come under its purview and their accounts would be audited by the Chartered Accountants, who are not available in the rural areas. This may be given due importance and also due consideration by the Finance Ministry.

Energy problem has become a nationwide problem. So, due importance needs to be given for thermal power projects in various States of the country. In Orissa there was a heavy drought last year and due to that, there are power-cuts.

16.00 hrs.

Production has been hampered like anything because of this power cut not only in Orissa but everywhere in the country. 75 per cent of the total energy produced in the State of Orissa comes from hydel projects. So, when there is scanty rainfall or there is drought, naturally the production of energy will be reduced and ultimately the industry is to suffer, the production is to suffer.

The State Government of Orissa and the people's representatives are pressing the Government of India to have the Super thermal power project at Talcher. Due weightage should be given to this by the Government of India so that the State may have this Super thermal power project at Talcher.

Now I would like to bring to the notice of the hon. Minister one difficulty which is experienced in the country. Even though the production of agriculture has increased beyond our expectation, so to say, we have not proceeded further in the matter of production of pulses. Our achievement in this field is poor, so to say. We all known that pulses only are the poor man's protein. So, their production should be given due importance. But we have noticed that previously the per capita consumption of pulses in the country was 50 grams per day but now it has been reduced to 30 grams. Ultimately, the poorers, for whose upliftment this Government, specially our beloved Prime Minister is very keen and is trying her level best to strengthen their economic condition, are the worst sufferers, without getting the required protein for themselves. So, the Government should given due priority to this and chalk out some time-bound programme for raising the production of pulses.

I would also request our Finance Minister that when we are committed to remove the regional imbalances, we should also give priority to the areas in which the States are remaining backward. I would request the hon. Finance Minister and the Government of India to give more importance to those States which are remaining backward even after 37 years of our independence. I am telling about the States of Orissa, Assam, Bihar, Madhya Pradesh, etc. In the case of Orissa we know that about 81 per cent or 82 per cent of the people are living below the poverty line. So ,the State of Orissa should begiven due priority for having more Central projects in the State so that employment potentiality may be increased.

With these words, I wholeheartedly support the Finance Bill 1984-85.

SHRI P. NAMGYAL (Ladakh) : Mr Chairman, I rise to support the Finance Bill 1984-85, presented by the Finance Minister, to give effect to the various taxation proposals and other related matters of the budget proposals presented earlier and passed by this august House. I would like to highlight only a few points.

While presenting the Finance Bill very recently, he has announced further concessions and reliefs to the various sections of the society in general. I would like to mention particularly the introduction of compulsory audit of accounts of the trading community and professionals, whose turnover

exceeds Rs 20 lakhs and whose gross receipt exceeds Rs. 10 lakhs. The Finance Minister has now raised the limit of Rs. 20 lakhs to Rs. 40 lakhs. It is a very welcome step and I must congratulate him for that. According to press reports, this is the only point on which many sections of the society have expressed apprehension as to how to get compulsory audit of accounts implemented. This is a very good step.

While presenting the budget, the Finance Minister has rightly pointed out that the budget has been prepared against the background of strong recovery in the national income and the improvement in the agricultural productions and balance of payment position. So far as the agricultural sector is concerned, according to the Agriculture Minister, the country is expecting a bumper food production of the tune of over 149 million tonnes this year. Similarly, the growth in our national income is likely to be 6 to 7 per cent and per capita income has been over 3 per cent per year during the last four years. This has been mentioned by the Finance Minister and this is clearly a very big achievement. At the same time, the Finance Minister has expressed concern over the trend of rising prices and the inflation during the last few months. But I must compliment the Finance Minister that he has been able to contain inflation to a single digit. The Government is taking adequate steps to check the price rise by releasing more foodgrains through the public distribution system and also by strengthening the public distribution system. The Hon. Members from the Opposition were very critical of the price rise. At the same time many friends from the other side wanted that the procurement price of foodgrains should be increased. Hightly so, Sir, the Kisan must get remunerative price for his agricultural produce and I am for it, but we must not forget the fact that the rise in the procurement price has a direct bearing on the price situation. The government is doing every possible effort to meet the demands of the farmers by way of giving incentives and subsidies on fertilisers. The subsidy on fertilisers has been increased from Rs. 250 crores to over Rs. 1,048 crores in June last year. This is not a small step. Rs. 850 crores has been kept for food subsidy for the current year. Similarly, tax on cotton and tea and Khandsari has been reduced. These are the steps in the right direction to benefit the farmers. But we should not be complacent and strong steps should be taken against the black marketeers, hoarders, and the middle-men to keep inflation in check.

On the taxation side, tax relief has been given at every slab of income by five per cent. It is a very welcome step particularly for the fixed income and salaried group. Good measures are being taken to simplify the tax administration and to complete assessment within a very short period. State measures should be taken against tax evaders.

Turning to my State and the problems of my Constituency, I would say that my constituency—Ladakh—has been exempt from the payment of income-tax since 1962. This exemption is likely to expire this year. But my request to the Hon. Finance Minister is that this concession should be further extended by another five years because the economic condition of the people living in that region is still at the lowest ebb in view of the step-motherly treatment meted out to them by the State Government in our developmental works.

PROF. N.G. RANGA : What is that organisation ?

SHRI P. NAMGYAL : I am grateful to the Central Government for allotting a record amount of Rs. 235 crores to the State of Jammu and Kashmir this year for solving the unemployment problem. I am thankful to the hon. Finance Minister for this. Now, the question is about the utilisation of this big amount. If the past record of the State Government is taken as a guide, then I feel that it is rather - God bless — a big sum. So my request is that the Government of India must take care of the spending of this amount. In the past this has been spent mostly on such work which does not give us any good return or immediate return, and the Government must be aware of it, and the Finance Minister knows it well that even the spending of the State Government on the non-plan side is also met by the Government of India. So far as giving of fund is concerned, I must thank the hon. Finance Minister, but at the same time there should be a sort of monitoring agency to look into this huge fund as to

whether this fund has been utilised for the development or for the good of the people or it is being used for political purposes.

Sir, the Government of India is providing subsidies and incentives in various fields of activities and particularly, to the State of Jammu and Kashmir large amounts of subsidies are being offered for the development of tourism through the Jammu and Kashmir State Financial Corporation. But the State Government is distributing this fund purely to the persons belonging to a particular political party, viz, the Ruling Party. To place one instance before you, very recently two of the entrepreneurs from Ladakh applied for loan and subsidy for construction of hotels in Leh. The Board of Directors of the State Financial Corporation clearly refused to grant the loan and subsidy to the two entrepreneurs from Leh sector while the same thing is allowed in the other parts of my constituency, viz, the Kargil sector from where they could get some more votes during the last election. Whatever incentive or whatever loan or anything that is available to the people or the entrepreneurs through this institution is not fairly distributed. Similar is the case with regard to cooperative banks and other institutions which are directly controlled by the State Government. So, this is the state of affairs of the people living in that area. So, I request the hon. Finance Minister kindly to see that the people, particularly those in the Ladakh region, get better share out of the amount sanctioned by you for the development of that area. People living in the border area are not getting proper share of the money being released by the Centre. Take the case of flood relief or relief given at the time of natural calamity. My friend Prof. Soz is not here today. The other day he was complaining of not getting relief for natural calamity. The Government of India has clearly stated that a sum of Rs. 1.30 crores as markging money is are with the State Government can utilise that amount. After submitting the utilisation certificate to the Central Government, they can claim additional funds for relief of those people who suffer due to natural calamities. Unfortunately, the State Government has not submitted Utilization Certificate so far. At the same time they are demanding more and more money.

A sum of Rs. 22 lakhs out of Rs. 1.30 crores, was meant for relief of those people who suffered from snowfall in my Constituency, in 1982. Since then, not a single penny was given to those people. I fear that this money has also been utilised in the last election. I demand an enquiry from the Government of India as to whether this money has been spent for the purpose for which it was allocated.

Now I come to hydel project. We have to spend for the development of hydel project out of the District Budget. While in the case of the rest, of the Districts, the money is being released through the State Plan. We again suffer at the hands of the State Government. This is the situation there. I request the hon. Finance Minister to see that the money released for 1984-85 should be properly distributed and properly utilised.

With these words, I support the Finance Bill. Thank you very much for giving me an opportunity to speak.

MR. CHAIRMAN (Ottapalam) : Shri A.K. Balan.

SHRI A.K. BALAN : I request the hon. Minister to hear the interpretation as I am going to speak in Malyalam.

*Mr. Chairman, I request the hon. Minister to put on earphone as I am going to speak in Malayalam. Sir, When Smt. Indira Gandhi came to power in 1980, she gave two assurances to the people. One was that her Government would bring down the prices of essential commodities and the other was that she would provide a strong Centre. Today when we are discussing the Finance Bill, I would like to request the hon. Finance Minister that while replying to the debate he may honestly and impartially tell the people of this country what the real condition in the country is. A lot of discusion has taken place on this Bill. Sir, the economy of our country depends on the performance in the agricultural and the industrial sectors. I don't have to tell the House as to the nature of the crisis being based by the industrial sector as well as the agricultural sector. I view this cricis as a part of the overall crisis that has overtaken the economy of this country. This is

*The Original speech was delivered in Malayalam.

taking the country towards a serious political crisis. This is the reality

Sir, this is the fourth budget presented by this Government. I cannot say whether there will be general elections before the fifth budget is presented. But one thing is certain. Even after four budgets the condition of the common man has not improved in any measure, although the Government may make a juggerly figures and use of some figurative or high sounding phrases to cloak the reality. In order to improve the living conditions of the common man what is to be done ? It is not that the Government does not know what to do but they can't do anything. What we see today is that the Government has become a puppet in the hands of certain forces. When this Government came to power what was the price of essential commodities ? And what is the price today? What was the position with regard to unemployment then and what is the position today ? If we compare the present situation with that of 1980 we would find that no perceptible improvement has taken place in any of these areas. The hon. Finance Minister himself admitted in a meeting of the Calcutta Chamber of Commerce that tax arrears amounting to Rs. 1500 crores are due from the big industrialists of this country. He also said that it is these people who distart the budget and therefore the Government would spare no efforts in realising arrears from them. I would ask you what steps you have taken to realise these arrears from these people. What steps you have taken to unearth black money ? Sir, black, money has entered another sector and that is the film secter in this country. Film world is being used to lander black money. very famous film star gets Rs. 60 lakhs for acting in one film. I would ask the hon. Minister as to how much he is showing as white. He would be showing five or ten lakhs of rupess as white and the remaining 45 or 50 lakhs go as black money. The ruling party members sing hallelujah to that actor. This is only a small example. Black money is generated by the very same people who are hanging on to this Government. The fact is that nothing is being done to deal with them.

I want to make some points about the agricultural sector. We quite often say that 80% of the population live in the villages. The truth is that this 80% population while depending upon agriculture is slowly dying. The attachment to the land is diminishing. Agricultural production is a losing proposition. The producer does not get even the cost price. That is the reason why there is a steady decline in the production on land. As a matter of fact compared to many other countries India hastmore fertile land. But our production is much less compared to many countries in the world. I would quote only a line from *Organiser* which is at anti-Communist and anti-Socialist paper. "The self-sufficiency lies in actual production which is lowest in the world and nearly half of China". This is what *Organiser* says. This paper goes on to say that the per hectare yield of foodgrains is the highest in China. It is 2775 K.G. in China whereas it is only 1340 K.G. per hectare in India. Indonesia produces 2125 K.G. of foodgrains per hectare and Japan paoduces 3419 KG per hectare. So if you look at the world average you will find that Indian's per hectare is the lowest in the world. This happens when India has more fertile soil than China or Japan has got. We have not been able to utilise it properly. Only 42% of the cultivable land has been brought under irrigation. I need hardly emphsise the fact that irrigation is a very important factor in the agricultural production. Same is the case with surplus land. If you want to take over the surplus land and distribute it amongst the landless people and when they produce foodgrains on that land provide marketing facilities for them you will have to make proper arrangement for taking over and to distribute the surplus land. That is the first thing that you have to do. Sir, according to the ofifcial estimates there are 60 million hectares of surplus in this country. But we have been able to distribute only 1.3 million hectares of land so far. Have you taken any concrete steps to distribute the surplus land and provide irrigation facilities there ? Six five year plans are over and we are stepping into the 7th five year plan. What scheme does the Government have to irrigate these lands and produce food there ? The original estimates made at the time of formulation of the plan changes by the time the plan comes to a completion. In the beginning of 6th five year plan it was estimated that the total outlay would be 97 thousand

crores of rupees. But now even with an addition of Rs. 10,000 crores, the plan would not be completed. This story has been requested all through the past 34 years. Sir, the basic problem of this country is linked with land. If the land which is available in this country is put to maximum productive use we will be able to eradicate poverty. Can we say that we have reached anywhere near the goal ? On the one hand you have the five year plans. On the other hand, you have a budget which has no relation with the plans. Apart from that there is a 20-point programme of the Prime Minister. Sir, where is the need for 20-point programme when we have a planned economy ? Are not these points included in this plan prepared by the Planning Commission ? Then why should there be a special 20-point programme ? Even when special emphasis is laid on the 20-point programme what is the position with regard to its implementation ? Sir, distribution of surplus land is an important item in the 20-point programme. In this connection I want to remind the Government that there are two important Bills concerning distribution of surplus land awaiting clearance from the Centre. One of these has been sent for clearance by the Kerala Government. In 1980 whem comrade Nayanar was the Chief Minister of Kerala, a Bill was passed by the Kerala Assembly seeking to delete Clause 6(c) of the Kerala Land Reforms Act which had validated the bogus tendencies and thus deprived the landless people of surplus land. This Bill is gathering dust in the President's office. Same is the case about the land reforms Act passed by the West Bengal Legislature. Who are the people who are standing in the way of giving assent to these bills. Why can't you give clearance to these bills ? The problem is very simple There are certain forces opposed to these legislations. This Government is unable to raise a little finger against them. Therefore, this is just an eye wash and this Finance Bill is another attempt to befool the people of this country. There is a programme IRDP. In Kerala in a place called Attappadi while inaugurating the IRDP programme an important MP belonging to the Congress-I said that supply of hens under this programme is an important step in the onward movement of the chariot of socialism led by Smt. Indira Gandhi. Are we to bring in socialism by distributing hens among the harijans. Are we going to establish socialism byh supplying goats to the harijans ? You cannot bring about socialism in this country by supplying hens or goats to the poor people. But this is the strange way in which the Government is going to improve the lot of the poor people. Sir, so far as the common man is concerned meeting of Parliament is a burdensome affair. They say that it is better that Parliament does not meet. His fear is that as soon as the Parliament meets there will be rise in the prices of essential commodities. Thus there is a growing disenchatment among the people against the Parliament itself. This matter has to taken seriously. We want the people of this country to have any faith in Parliament and the democratic system, this system must be able to deliver the goods. Sir, what happens in this House when a Bill is presented for discussion ? Members belonging to the ruling party would say *Aye* and the Members of the opposition would say *No* and the Chairman would say, Ayes have it, ayes have it and the Bill is passed. Thus any number of bills are passed by the House. What is the involvement of the people in this Bill ? Can the people express their opinion on such Bills ? Do the members of the ruling party know exactly what they are passing and what is contained in the bill ? Do they know in what manner the bill is going to effect the people of this country ? Certainly not, Sir. During the last 34 years this has been happening. This is why the prices of essential commodities are rising. There is no proper discussion on important measures effecting the life of the people. Prices are increasing and unemployment is also increasing. This creates a crisis. Unless the Government finds a solution to this problem, the very democratic system may be called into question by the people. There is a serious crisis existing today. If the Government is not prepared to do something to get the confidence of the people the divisive forces aided and abetted by the foreign forces will play ducks and drakes with the life of the people. The country will disintegrate. I do not want to go into any detail about it. With regard to the agicultural sector the Government should take immediate steps to distribute the surplus land and provide irrigation facilities. This should be given more emphasis while formulating the five year plan.

Sir, I would conclude by dealing with

one or two points pertaining to Kerala. The silent valley project has been given up at the instance of the Centre. In 1980 the silent valley project was the main slogan of the Congress-I in the Malabar area of Kerala. Had that project been sanctioned it would have been a great achievement to Kerala. The dry land of Palghat and Malappuram districts of Kerala could have been irrigated and two or three crops could have been raised. Besides, more electricity could have been generated. I want to know whose interest has come in the way of this project being sanctioned. Kerala's only wealth is its immense water potential. When we want to use it for the good of the State we are not being allowed to do so. Same is the case about Kuriarkutty-Karappara project Even now these projects are not sanctioned. In this context I would like to make one submission. The Central Government is allocating some money to Kerala under various schemes. I want the hon. Finance Minister to find out whether this money is being used for the purposes for which they have been provided. *Deshabhimani*, any important daily of Kerala has published certain serious irregularities committed by the present Government in Kerala in the matter of spending the money provided by the Central Government. According to that paper, money earmarked for harijan welfare has been misused. **Managing Director Damodar & Sons was arrested by the Enforcement Directorate. He was proceeded against by the Sales Tax Department also. He was penalised and he hnd to pay 24,000 rupees by was of penality. The Chief Minister of Kerala** decided to pay Rs. 70 lakhs without any guarantee** This was the money that was set spart for the harijans.

MR. CHAIRMAN : Please don't refer to any name. (*Interruptions*)

PROF. P'J. KURIEN (Mavelikara) : Sir, he is making an allegation.

SHRI A.K. BALAN : No, no. This is not an allegation.

PROF. P. J. KURIEN : He is making an allegation about a person who is not present in the House to defend himself. I want this to be deleted. (*Interruptions*).

SHRI A K BALAN : This is not an allegation.

PROF. P. J. KURIEN : No, no this is very bad.

MR. CHAIRMAN : You have made your point Mr. Kurien. Mr. Balan, you don't refer to any name. You have not given any notice also. Anyway I will go into the record.

SHRI A.K. BALAN : I am citting the budget provision. (*Interruptions*).

PROF. P.J. KURIEN : He has made a reference.

MR. CHAIRMAN : I have said that I will go into the record. He will not refer to any name.

PROF. P.J. KURIEN : Let him speak about our budget. He is speaking about Kerala Budget.

SHRI A. K. BALAN : The money allotted by the Central Government is not utilised by the Kerala Government for the purpose for which it was allotted. (*Interruptions*)

PROF. P. J. KURIEN : That is an allegation.

MR. CHAIRMAN : You have made your point. I have said that I shall look into it.

SHRI A. K. BALAN : Sir the Chief Minister Shri Karunakaran said in the Assembly that a factory has been set up for the first time in the country at Attapaddi for the welfare of the Harijans. I visited that place but I could not find any factory there. In the budget presented in the Kerala Assembly there is a mention about this factory. 70 lakhs rupees were paid. The Finance Secretary and many others had objected to it. Still this amount was paid.

Never before in Kerala has such brutal atrocities beem committed on the Harijans as are being committed to day. During one month a Harijan by name Manian was beaten to death by police in Trivandrum. Another Harijan by name Chatan was killed by the police in Calicut. In Alleppy

**Not recorded.

a Harijan by name Karuppan was killed. Thus on the one hand, harijans are being brutally killed and on the other hand the money earmarked for them is being diverted.

Another important problem is that of rice allocation. Mr. Vijayraghavan MP has referred to that problem in his speech. In 1980, there was a Government in Kerala. When they found that the prices of essential commodities started rising they set Maveli Stores for distributing essential commodities at cheaper rates f or the benefit of the common man. Today, these stores are not functioning. Centre is not supplying the required quantity of rice. So the people are virtually on the verge of starvation. Both the Government and the Opposition in Kerala brought this serious problem to the notice of the Central Government. But we were told by the Central Minister that he would not be able to oblige us.

Another problem is of the bidi and cigar industry. Many memoranda have been submitted to the Government for the reduction excise duty on cigar. At Kadiroor there is a cigar factory which is being run by a cooperative society. It is facing closure. Representations were made that the excise duty seould be reduced by at least 15 paise. But no step has been taken in this respect. On the contrary excise duty on cigar has been raised by 15 paise.

Thus, this is a budget which has been framed with the general election in view. It is a budget for publicity for the ruling party and this Finance Bill is part of that budget. Therefore, I oppose it.

श्री डी० पी० यादव (मुंगेर) : सभापति जी, वित्तीय वर्ष 1984-85 के लिए केन्द्रीय सरकार की वित्तीय प्रस्थापनाओं को प्रभावी करने वाले विधेयक का समर्थन करने के लिए मैं खड़ा हुआ हूं। सभापति जी, जब मैं श्री बालम के भाषण को सुन रहा था तो मुझे ऐसा लगा कि यदि श्री बालन की बात को मान लिया जाए तो उसका अर्थ यह निकलता है कि देश ने 1947 से लेकर आज तक कोई प्रगति नहीं की। मैं निवेदनपूर्वक कहना चाहता हूं कि आज भारत अपने पैरों पर खड़ा है। उसका कारण हमारे नेताओं की सफल नीतियां, दूरदर्शिता और समझ-बूझ है जिन्होंने हिन्दुस्तान को आत्म-निर्भर बनाने के लिए कड़ी मेहनत की। यदि बालन साहब विज्ञान और तकनीकी के क्षेत्र में हमारी प्रगति को देखें, हम आज विश्व में तीसरी शक्ति के रूप में उभरे हैं, यह क्या कम उपलब्धि है। इसके बाद, अन्तरिक्ष विज्ञान के क्षेत्र में हमने 1975 में जो सफलता प्राप्त की, आप उस पर दृष्टिपात करें, एस एल वी-3 का 1983 में सफलतापूर्वक छोड़ा जाना याद करें, इन्सैट आई बी, आर्य भट्ट का सफल प्रेक्षण याद करें तो आसानी से अन्दाज लगाया जा सकता है, विश्व के क्षितिज पर विज्ञान के क्षेत्र में हमारी प्रगति अतुलनीय है। यहां इन्होंनेकृषि क्षेत्र में हमारी असफलताओं की बात कही। मैं मानता हूं कि इस दिशा में हमारी प्रगति उस स्तर पर नहीं हुई, जितनी होनी चाहिए, हम अपनी आवश्यकताओं को जरूर पूरा कर पाये, परन्तु उससे आगे नहीं बढ़े। जहां तक सरकारी नीति का प्रश्न है, मैं निश्चयपूर्वक कह सकता हूं कि हमारी नीति का इसमें दोष नहीं है। उदाहरण के लिए आप गेहूं का उत्पादन ले लीजिए, इस क्षेत्र में न केवल हमारा उत्पादन बढा है, बल्कि 149 या 150 मिलियन टन तक हमारा उत्पादन है। मैं उसके विस्तार में नहीं जाना चाहता। लेकिन हमारे इण्डियन एग्रीकल्चरल रिसर्च इन्सटीट्यूट और इण्डियन कौंसिल ऑफ एग्रीकल्चरल रिसर्च के वैज्ञानिकों ने जिस ढंग से काम किया, उसके कारण उन्होंने न केवल हिंदुस्तान का ही पथ प्रदर्शन किया, बल्कि हमारे एक वैज्ञानिक ने वर्ल्ड बौडी की चेयरमैनशिप प्राप्त की है। सारे हिन्दुस्तान को उन पर गर्व है। गेहूं के उत्पादन में तो हमने सफलता प्राप्त की ही, चावल के उत्पादन में भी हम पीछे नहीं रहे। चावल का उत्पादन बढ़ाने के लिए हमारे हिन्दुस्तान के एक वैज्ञानिक को इंटरनेशनल राइस रिसर्च इंसटीट्यूट में जाकर उसके डायरैक्टर-जनरल के पद को सम्भालने का गौरव प्राप्त हुआ है। यह सब इस बात को सिद्ध करता है कि कृषि के क्षेत्र में भी हमनें काफी उन्नति की है हम लक्ष्य से आगे बढ़े हैं। इसके

अलावा न केवल देश को बल्कि विश्व के कई देशों को नेतृत्व देने का गौरव भी हमें प्राप्त हुआ है। खनिज के क्षेत्र में आप हमारी प्रगति देख लीजिए, लोहा हमारे पास सरप्लस है और हमारी आवश्यकताओं से अधिक उत्पादित हो रहा है। लोहे के मामले में हम पूर्ण रूप से स्वावलम्बी हैं, किसी पर आश्रित नहीं हैं। परमाणु शक्ति को ले लीजिए। हमारे पड़ोसी राज्य तमिलनाडु में कलपक्कम परमाणु बिजली घर को देख लीजिए। उनको देखकर कौन हिन्दुस्तानी गदगद नहीं हो उठेगा, किस का मन गर्व नहीं महसूस करेगा, जिसको हमने स्वयं डिजाइन किया, फैब्रिकेट किया, उसके बाद फ्यूलिंग का प्रबन्ध किया और कमीशन करके सारी दुनिया को दिखला दिया कि परमाणु के क्षेत्र में भी हम किसी पर आश्रित नहीं हैं। हम परमाणु तकनीक को शान्तिमय तरीके से इस्तेमाल करना जानते हैं, हम उससे बिजली पैदा करने में समर्थ हैं, हमारे वैज्ञानिकों ने इस बात का प्रमाण दे दिया है कि हम दुनिया के किसी भी मुल्क से पीछे नहीं हैं।

जहां तक डिफेंस का प्रश्न है, डिफेंस के मामले में भी हम इस स्थिति में नहीं है कि हमारे लोगों का मनोबल गिरे, लोगों को दुखी होने की आवश्यकता नहीं है। हमने जिस तरह के आधुनिकतम राडार, टैंक और 133 एम एम तथा 135 एम एम की तोपों का निर्माण किया है, उनकी गणना आधुनिकतम हथियारों में होती है। हमारे टैंक किसी भी स्थिति का सामना करने के लिए सक्षम हैं। इसलिए हमें देश के सामने किसी ऐसी स्थिति का चित्रण नहीं करना चाहिए जिससे लोगों का मनोबल गिरे। हो सकता है कि कहीं खामियां हों, मैं स्वयं कुछ खामियों की ओर सरकार का ध्यान आकर्षित करूंगा और उसके लिए मैं आज उठा भी हूं। इसलिए देश में जिस नीति के कारण हमारी मर्यादा और प्रतिष्ठा बढ़ी है, आपको उन नीतियों की सराहना करनी चाहिए और खामियों को दूर करने के बारे में सजैशन्स देने चाहिए, आपस में चर्चा करनी चाहिए ताकि हम उनको सुधार सकें और देश को आगे बढ़ा सकें। इन शब्दों के साथ मैं आशा करता हूं कि बालन जी उठ कर यहां कहेंगे कि कम से कम जो अच्छी बातें हैं, उनकी सराहना की जाए। कि कम से कम एक बार श्री बालन उठ कर कहें कि हमने जो कहा है वह गुस्से में कह दिया है। देश ने वाकई तरक्की की है और हम सब मिल कर इसको और आगे बढ़ाने के लिए आप करेंगे।

मैं वित्त मन्त्री का ध्यान एक मुद्दे की ओर दिलाऊंगा जिसका फाइनेंश बिल में जिक्र नहीं है। वित्त बिल का सम्बन्ध योजना से रहता है। इसके जो प्रोवीजन्स होते है वह योजना के जितने भी मुद्दे हैं उसी के अनुसार बिल बनता है। मैं योजना के आइटम 26 की तरफ सबसे पहले ध्यान आकर्षित करना चाहता हूं। यह है पिछड़े वर्गों का विकास। यह एक मौलिक सवाल है। आइटम नम्बर 26, अध्याय 26 पिछड़े वर्गों का विकास। इसमें कौन-कौन सी बातें कही गई हैं और हमें क्या करना चाहिये इस पर अमल तो हमें करना ही होगा। हैडिंग है पिछड़ी जातियों का विकास संविधान में नीति निदेशक तत्वों में से एक तत्व में बताया गया है कि, राज्य जनता के दुर्बलतया विभागों में, विशेषतया अनुसूचित जातियों और अनुसूचित आदिम जातियों की शिक्षा तथा अर्थ सम्बन्धी हितों की सावधानी से उन्नति करेगा तथा सामाजिक अन्याय तथा सभी प्रकार के शोषण से उनका संरक्षण करेगा। यह डायरेक्टिव प्रिंसिपल्स आफ दी स्टेट पौलिसी में आया है। साथ-साथ यह भी कहते हैं कि अभी भी सामाजिक, आर्थिक और शैक्षिक दृष्टि से वंचित इन लोगों पर इन योजनाओं का वांछित प्रभाव नहीं पड़ा है। तो हमने डोकूमेंट में कहा है कि तीन तरह के जो लोग हैं, यानी सामाजिक, शैक्षिक और आर्थिक दृष्टि से पिछड़े वर्गों के लिये हमें कुछ करना है। जिसको तीन तरह का रोग होगा उसको तीन तरह की दवाई मिलेगी जिसको एक तरह का रोग होगा उसको उस तरह की दवाई मिलेगी, जिसको दो तरह का रोग होगा उसकी दो तरह की दवाई मिलेगी। लेकिन अगर समाज में रोगी है तो अस्पताल है

अगर भर्ती किया गया रोगी है तो उसको विशेष दवाई दे कर के पोषित करेंगे और अपने पैरों पर उसको खड़ा करेंगे ।

समीक्षा में पिछड़ी जातियां यानी अनुसूचित जातियां, अनूसूचित जनजातियां, अर्ध-सूचित जातियां, खानाबदोश और अर्ध खानाबदोश जातियां तथा अन्य जातियों जो सामाजिक और शैक्षिक दृष्टि से पिछड़ी हैं । इनकी बात आई है । अब मैं सामाजिक और शैक्षिक दृष्टि से पिछड़े वर्गों की ओर आपका ध्यान आकर्षित करना चाहता हूं जिस पर मंडल कमीशन की रिपार्ट भी सदन में पेश हुई है । इसमें अंग्रेजी में लिखा हुआ है डैवलपमेंट आफ बैकवर्ड क्लासेज, और हिन्दी में लिखा हुआ है पिछड़ी जातियों का विकास । अगर हम इस पिछड़ी जातियों के विकास में अनुसूचित जातियों और अनुसूचित जनजातियों के बारे में यह कह दें कि ये पिछड़ी हैं तो मैं समझता हूं कि शब्द विन्यास ठीक नहीं है । मगर इसमें तीनों को लिया जाएगा । अलग-अलग वैसे लें जो छुआ-छूत से पीड़ित थे । उसके लिये संविधान की धारा 341 साफ है । 341 का प्रोवीजन है कि छुआ-छूत को हटायेंगे और उनको विशेष सुविधा का अवसर देंगे और उनको उन्नति करायेंगे । उसके बाद आये वैसे लोग जो जंगल और पहाड़ में रहते हैं । उनको कहा गया शेड्यूल्ड ट्राइब्स । वह आगे आये हैं, धारा 342 में । उसके बाद कहा गया ऐसी भी बहुत सी जातियां जो छुआछूत के रोग से पीड़ित नहीं हैं, जो जंगलों और पहाड़ों में नहीं रहते हैं.....लेकिन उनकी संख्या इस देश में 52 परसेंट है और वह सामाजिक तथा शैक्षिक दृष्टि से पिछड़े हुए हैं तो उनके लिये संविधान में धारा 340 का प्रावधान किया गया है । मैं निवेदन करूंगा कि प्लान के डाक्यूमैंट में भी धारा 340 की पूर्ति के लिये आप एक विशेष हैडिंग बनाइये । जब आप देखेंगे कि प्लान एलाकेशन का फंड एलोकेशन हुआ है, उसमें जनजाति और अनुसूचित जाति के लिये विशेष केन्द्रीय सहायता की योजना है तो फिर धारा 340 में जो सामाजिक और शैक्षिक दृष्टि से पिछड़े हुए लोग हैं, उनके लिये हमने क्या किया ? इस एक नये सिरे से वित्त मन्त्री और इस सदन को सोचना होगा ।

मैं इस बात को उठाने में जरा भी हिचकने को तैयार नहीं हूं कि स्कालरशिप को जो राशि थी पिछड़े वर्ग के लड़कों के लिये, सोशली और एजूकेशनली बैकवर्ड क्लासेज के लिये उस राशि को भी धीरे-धीरे बड़ी इंटैलीजेंटली हमारे आफिसर्स ने बदल दिया, चाहे मैरिट स्कालरशिप कर दिया, एडवांस टैक्नोलाजी स्कालरशिप कर दिया या स्कालरशिप फार स्टडीज इन भोगी थे, उनको ओर सुविधा एवार्ड कर दिया । जो लोग प्रबुद्ध थे, सुविधा कैसे प्रदान की जाए ? वे यही सोचते हैं । उस राशि में से आपने उनको और सुविधा दे दी, नौकरी में आरक्षण हुआ ही नहीं । स्कालरशिप में भी इनके लिये जो प्रावीजन होना चाहिये था वह नही हुआ ।

आप हरेक राज्य से आंकड़े मंगवा लीजिये कि किस-किस राज्य में शैक्षिक और सामाजिक दृष्टि से पिछड़े लोगों को स्कालरशिप मिल रही है और कितनी राशि मिल रही है । उनकी जनसंख्या और आवश्यकताएं क्या हैं ?

आपने और हमने अपने इलैक्शन मैनिफैस्टो में भी इस बात को दोहराया है कि कांग्रेस पार्टी सामाजिक और शैक्षिक दृष्टि से पिछड़े हुए लोगों के लिए सुविधा प्रदान करेगी । कलकत्ता सैशन में इसी बार दिसम्बर महीने में हमने दोहराया कि सामाजिक और शैक्षिक दृष्टि से पिछड़े हुए लोगों के लिये हम काम करेंगे । मैं निवेदन करूंगा कि अगला फाइनेन्स बिल और योजना का प्रारूप बने, उसमें एक हैडिंग या तो 26-ए या 27 आप कर दीजिये और धारा 340 के अन्दर जो सन्निहित लोग हैं, उनके लिये विशेष अवसर आप प्रदान कीजिये । उसके लिये कमीशन में बहुत सारी सिफारिशें आई हुई हैं, उस पर आप अमल कीजिये ।

छठी पंचवर्षीय योजना के उद्देश्य के बारे मैं कहना चाहूंगा । उद्देश्य लिखा हुआ है, किन्तु उसमें उपलब्धि हमारी क्या हुई है ? अगर उप-

लब्धि नहीं हुई है, तो उसमें क्या-क्या रोड़े हो सकते हैं, इसके बारे में हम लोगों को सोचना चाहिए।

फिलहाल मैंने इस बारे में एक तरीका अपनाया है। 5,6,7 पंचायतों के प्रतिनिधियों को मैं बुलाता हूं और उनसे पूछता हूं कि आप बताइये, आप क्या चाहते हैं ? मैंने प्रायः देखा है कि जनरली लोगों की डिमांड है,

प्रो० मधु दंडवते : वह कहते हैं, जिन्दा रहना चाहते हैं।

श्री डी० पी० यादव : वह चाहते हैं कि जो छोटी-छोटी नहरें, नालियां हैं, उनकी मरम्मत हो जाये और हमारे खेत खलिहानों तक पानी चला जाये। दूसरे मुख्य सड़क से गाँव की सड़क तक हमको सड़क मिल जाये। तीसरे जो बच्चे पढ़ने के लिये स्कूल जाते हैं, उनके बैठने के बिल्डिंग नहीं है। केवल टीचर बहाल कर देने और उनको तनख्वाह दे देने से काम नहीं चलेगा, पढ़ने वाले बच्चे बैठेंगे कहां ? मैं निवेदन करूंगा कि शिक्षा राज्य का विषय होते हुए भी स्कूल बिल्डिंग प्रोग्राम सैंट्रल सैक्टर या सैंट्रली स्पौंसर्ड प्रोग्राम में लाइये। शिक्षा मंत्रालय के साथ बैठकर कम से कम प्राइमरी स्कूल में 5,6 कमरे जरूर हों जिससे बच्चे वहां आकर बैठ सकें, ऐसी योजना बनाइये।

17.00 hrs.

अगर बच्चे शुरू से ही क्लास-रूम में बैठना नहीं सीखेंगे, तो बड़ी क्लासिज में भी नहीं सीख सकेंगे। अगर स्कूल सिस्टम को ठीक रखना है, तो स्कूलों की बिल्डिंग के निर्माण को प्रायर्टी देनी होगी। हम यह नहीं कह सकते कि एक टीचर दे दिया और वह उन्हें किसी बंगले में पढ़ा देगा। अब तो किसी के पास ऐसा बंगला नहीं रह गया है, जहां 100, 150 बच्चे बैठ सकें। अब ऐसे विशाल पेड़ भी नहीं हैं, जहां शान्ति निकेतन-नुमा पढ़ाई की जा सके। जब हम शांति निकेतन की बात करते हैं, तो हम यह भूल जाते हैं कि अगर दस बीस छात्र वृक्ष के नीचे पढ़ते हैं, तो वर्षा आदि की स्थिति में पढ़ने के लिए उनके लिए भवन भी बने हुए हैं। मैं चाहता हूं कि सरकार स्कूल की बिल्डिंगें बनाने के लिए एक मास्टर प्लान बनाए।

जहां तक एग्रीकल्चरल प्रोडक्शन का संबंध है, मैं कहना चाहता हूं कि जिस एरिया में आप्टिमम पोटेंशेलिटी प्राप्त कर ली गई है, जैसे हरियाणा और पंजाब, वहां और एग्रीकल्चरल इनपुट्स लगाना ज्यादा फ्रूटफुल नहीं होगा। एग्रीकल्चर प्रोडक्शन को बढ़ाने के लिए प्लान, इनपुट्स, रिसोर्सिज और टेक्नालोजी उन क्षेत्रों के लिए उपलब्ध करने चाहिए, जहां पानी इफरात से मिलता है। ग्राउंड वाटर पूर्वी उत्तर प्रदेश, पूरे बिहार, पूरे बंगाल, पूरे आसाम और उड़ीसा में उपलब्ध है। देश के नार्थ-ईस्टर्न पार्ट में एग्रीकल्चर की उत्पादकता को कैसे अधिकतम बनाया जाए, उसके लिए पहले सैमिनार आयोजित किए जाएं, लोगों के विचारों को समझ लिया जाए और फिर पानी के उपयोग के लिए योजनाएं बनाई जाएं।

ग्रामीण विकास के अन्तर्गत आई आर डी ए और एन आर ई पी आदि के लिए छठे प्लान में 6,000 करोड़ रुपए रखे गये हैं और उसमें से कुछ खर्च भी किया गया है। इनको रीव्यू करने की आवश्यकता है। इन दोनों कार्यक्रमों का कार्यान्वयत ठीक ढंग से नहीं हो रहा है। बड़े बड़े अधिकारी भी उनकी व्यवस्था को बिगाड़ने में हिस्सा लेते हैं। मैं समझता हूं कि उनकी व्यवस्था को सुधारने के लिए सख्त कदम उठाने की आवश्यकता है।

कांग्रेस आई के दो लड़के यूथ कांग्रेस डेवेलपमेंट सेंटर में विकास-कार्यों की समीक्षा के लिए संयोजक के रूप में गए थे। उन्होंने एक माडल सड़क बनाने का निश्चय किया। उसको बनाने के लिए 21,000 रुपए का एस्टीमेट बना था। उन्होंने ठेकेदार से कहा कि सामान की पेमेंट हम करेंगे। परिणाम यह हुआ कि 21,000 रुपए की सड़क 9,000 रुपए में बन गई। इसका मतलब यह है कि या तो इंजीनियर सड़क के एस्टीमेट को इनफ्लेट करते हैं, या

पत्थर, तारकोल, सुर्खी और चूना बगैरह चीजों के दाम दुगने लेते हैं। अगर 21,000 रुपए की सड़क 9,000 रुपए में बन सकती है, तो 97, 500 करोड़ रुपए की योजना 50,000 करोड़ रुपए से पूरी की जा सकती है। इसमें सवाल पैसे के सदुपयोग का है। मंत्री महोदय को इस पर गहराई से विचार करना चाहिए। अगर प्रशासन के काम में कोई कमजोरियां हैं, तो उन्हें स्वीकार करना चाहिए और उन्हें दूर करने के लिये कदम उठाने चाहिए।

जब रूरल डेवेलपमेंट की बात करते हैं, तो क्या आप गंगा के किनारे बसने वाले मेहनतकशों की स्थिति जानते हैं ? आप गंगा और हुगली के किनारे चले जाइए। आप देखेंगे कि वहां पर हर साल गांव कट रहे हैं। जब तक गांव नहीं कटता है, तब तक लोग कहते हैं कि गांव न कटें, लेकिन यह देखना सिंचाई विभाग की जिम्मेदारी है। कि गांव कटने न पाये। और जब तक सिंचाई विभाग इंजीनियर को भेजता है तब तक गंगा, गंडक या कोसी से गांव कट कर बह जाता है। तब कहा जाता है कि रिहैबिलिटेशन डिपार्टमेंट केयर करे। जब गांव कट गया तो पीने के पानी की आवश्यकता है। उस का मकान कट कर गंगा के पेट में चला गया, वह कहाँ मकान बनाएगा ? उस को रिहैबिलिटेट करने की बात करते हैं तो हाई कोर्ट में मुकदमा हो जाता है और वह बेचारा कहीं बस नहीं पाता है। इसलिए मेरा निवेदन है कि आप अपने बैंक की एक स्टडी टीम इस बात की स्टडी करने के लिए बनाइए कि ऐसे गांव, ऐसे गांव के लोग जिनका घर द्वार सब गंगा के कारण बहाव में चला गया उसे हैल्प नहीं कर सकते, फ्री नहीं दे सकते तो कम से कम विदाउट इन्टरेस्ट लोन के रूप में पांच हजार या दस हजार रुपया हर परिवार को ऐडवांस कर दीजिए जिससे कि वह करारी और ऊंची ठोस जमीन पर जा कर अपना मकान बना कर बस सके। आज ऐसे इलाकों में ला ऐंड आर्डर का सबसे बड़ा प्राब्लम अगर किसी कारण हो रहा है तो गंगा के बहाव के कारण कटने वाले उन गांवों के जवानों से हो रहा है जिन को बसने को नहीं मिलता, जिन को खाने को नहीं मिलता तो फिर वह क्रिमिनल ऐक्टिविटीज में जाते हैं। इसलिए बैंक से कहिए, स्टेट गवर्नमेंट से बात कीजिए। एक स्पेशल फंड इसके लिए क्रियेट किया जाय क्योंकि यहां तो सरकारी कर्मचारियों या गैर-सरकारी कर्मचारियों को 60-70-80 या 90 हजार रुपया आप दे देते हैं घर बनाने के लिए करारी और ठोस जमीन पर लेकिन उन लोगों को मकान बनाने के लिए 5 हजार रुपया भी ऐडवांस नहीं कर सकेंगे तो यह उन के साथ अन्याय होगा इसलिए उनके साथ न्याय कीजिए। आप के फाइनेंस बिल में इसके लिये प्रावधान होना चाहिए।

ऊर्जा के क्षेत्र में मैं एक निवेदन कर दूं। हमारे यहां कहलगांव पावर स्टेशन आप ने दिया है। यह पावर स्टेशन केवल बिहार के लिए नहीं बल्कि पश्चिम बंगाल के लिए भी पावर सप्लाई करेगा। ···व्यवधान···

मेरा यह निवेदन है कि कहलगांव पावर स्टेशन के लिए जिस धनराशि की आवश्यकता है उसके अभाव में जिस त्वरित गति से उसको बनना चाहिए उस गति से वह नहीं बन रहा है। इसलिए उसके लिए आवश्यक धनराशि उपलब्ध करा कर उसे जल्दी पूरा करने की कोशिश करें।

एक निवेदन और कर दूं। बात हम चाहे जितनी करें, लेकिन जब तक परिवहन और कम्यूनिकेशन का साधन नहीं जुटाएंगे, तब तक बिहार, बंगाल, आसाम और उड़ीसा के अन्दर विकास आपके मनोनुकूल ढंग से नहीं होगा। उदाहरण के लिए उत्तर प्रदेश को ले लीजिए। उत्तर प्रदेश में 600 किलोमीटर की लम्बाई में गंगा पर 14 पुल हैं और बिहार में चार सवा चार सौ किलोमिटर की लम्बाई पर केवल दो पुल हैं—एक मोकामा में और एक पटना में। उसके बाद फिर जाकर फरक्का में है। मौकामा से फरक्का तक गंगा पर पुल अगर पचास किलोमीटर की दूरी के हिसाब से दीजिएगा तो मैं समझता हूं कि उत्तर बिहार और दक्षिण बिहार दोनों को जोड़ने का काम वह करेगा और आधा-

गमन का साधन बढ़ेगा, ऐग्रीकल्चर प्रोड्यूस बढ़ेगी और किसान को डिस्ट्रेस सेल नहीं करनी पड़ेगी। खास कर के कच्चे माल का उत्पादन करने वाले जो किसान हैं क्योंकि उनके लिए आवागमन के साधन ही, ट्रक से वह सामान अपना नहीं भेज सकते हैं, इसलिए उनको, मिल्क फूड-ग्रेन्स और अपने दूसरे उत्पादन का डिस्ट्रेस सेल करना पड़ता है। इसके लिए मैं चाहूंगा कि आप कम से कम केन्द्रीय राशि से एक पुल मुंगेर में, एक सुल्तानगंज में और एक भागलपुर में बनवाने का प्रबन्ध करें। आसाम में आप ने किया है और बिहार के लिए एक आश्वासन में भी कहा है कि हम इस पर सहानुभूतिपूर्वक विचार करेंगे। इन तीन पुलों के लिए अगर आप राशि उपलब्ध करा देते हैं तो हमारा बहुत बड़ा कल्याण करेंगे। यही कुछ मौखिक मुद्दे थे जो मैंने निवेदन किए हैं।

अन्त में मैं वालन साहब से निवेदन करता हूं कि उन्होंने पोलिटिकल क्राइसिस के सम्बन्ध में कहा है लेकिन यह जो देश है बहुत बड़ा है, 72 करोड़ की आबादी है—किसी छोटे घर को चलाने में भी कभी-कभी झगड़ा और तकरार हो जाया करती है इसलिए 72 करोड़ जनसंख्या को एक साथ लेकर चलना कोई आसान बात नहीं है, कुछ न कुछ यहां-वहां होता रहेगा और इस सदन का यह कर्त्तव्य है कि अगर कहीं कुछ हो रहा हो तो ठंडे दिल से और ठंडे दिमाग से उस पर सोचे और उसं समस्या के समाधान के लिए कोशिश करे।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं।

17.11 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

PROF. N. G. RANGA : Mr. Deputy Speaker, I have already congratulated the Finance Minister on the very first day that he introduced the Bill. As things go and have gone during the many years past, this is about the best budget and he has given satisfaction to a very much larger Section of our people than a lot of his own predecessors. Criticisms there would be, and there are, as usual. Poor are becoming poorer and rich are becoming richer...

SHRI SOMNATH CHATTERJEE (Jadavpur) : The phrase has also become common.

PROF. N.G. RANGA : Even if my friend were to be transported to this side, I have been thinking, what is it that he could possibly have done in order to prevent myself and my colleagues on this side from opposing him with this point ? If we happened to be on the opposite side, and I happened to be on the opposite side along with my friends for many years, and a leader of the Opposition, what is it that we could have done ? We would have said the same thing. But under the present circumstances, what is it they could do that the present Finance Minister would not be or is not able to do ? If we put that question to ourselves, then we shall be able to see how difficult it is to satisfy the Opposition and to mollify criticism. There must be Opposition and there must be criticsm.

SHRI SOMNATH CHATTERJEE : You are obsessed with Opposition all the time.

PROF. N. G. RANGA : All my hon'ble friends have got one common point. You are not able to control this blackmarketing. You have not been able to do it in West Bengal to the extent that it is necessary to cooperate and assist and inspire the Central Government to control those people; you have not been able to do it.

PROF. MADHU DANDAVATE : They have converted blackmarket into redmarket.

PROF. N. G. RANGA : I am given 20 minutes and it is going to be very difficult for me to complete my own thesis within those 20 minutes. Therefore, let us take these things with a sense of good humour. There is no doubt that the present Finance Minister has been fortunate in finding himself face to face with a surplus of food production and in spite of the drought that has been dogging the steps of our Government for the past three to four years and also with the position obtaining today in regard to our exports and imports, out debt problem and all these things, he has been

able to abstain from borrowing any more funds and yet manage things in this country in such a manner that these high-browed international monetary organisations are obliged to wonder how India is able to achieve such a degree of self-reliance. Having said that, I would like to come to my own thesis. According to me, the Finance Ministry should be the pivotal, should continue to be the pivotal fulcrum of our Government. But ever since the Planning Commission has come, the Finance Ministry's role has been reduced. I do not want this development. I want the Planning Commission to serve as the right hand of the Finance Minister. Because the Finance Minister happens to be here in this House under our system, he knows what we want, what priorities we are pressing for. It should be possible for him to know considering the total amount of finance he would be able to have by way of taxes borrowings inside, borrowings from outside and a bit of deficit financing and so on-how to meet the needs and meet the wishes of the various sections of our House. Planning Commission would not be able to do it. I want some change in that direction.

Then I come to the Press and our agriculturists. The high-browed people, quite a number of them, in quite a number of these sophisticated English dailies, followed by a large number of our local language dailies, also are trying to get at the throats of our agriculturists and going about saying that there is so much of surplus wealth in the rural areas ; why is it that the successive Finance Ministers do not get at it ? Sometimes, my hon. friends from the opposition also fall into the same error. They forget to notice that in our villages to-day, out of every thousand agricultural producers, self-employed peasants, there are not more than five people who come anywhere near the maximum exemption limit of income that my hon. friend allows to go without being taxed, so far as the professionals are concerned. Is it not Rs. 10,000/- now—plus that money wihch is invested in Units which is also exempted, plus that money invested in various shares, also exempted ; plus also the amount invested as fixed deposits in banks, also exempted up to such-and-such limits ? It comes to about Rs. 2,000/- a month, not less than Rs. 2,000/-. Something more. Where are those people among the agriculturists who got as much ? Yet, we are faced with this terrific, powerful Press and powerful Parliamentary supporters also. I want to express my dissent with this attitude of these people. I want the Planning Commission particularly, to be very careful to see that they do not fall into this false impression, viz. that there is so much of this surplus wealth, and therefore it must be mopped up ; therefore, the Finance Ministers should try various means in order to tap it.

What about prices ? Prices have been going up ; true, during the last 5 or 6 years, for wheat, rice, cotton, tobacco and sugarcane. The Finance Ministers, Agriculture Ministers or other Ministers who are concerned with these things seem to be under the impression, not entirely wrongly, that they are doing enough for the farmers. Certainly, they are trying their best to meet the demands of our agriculturists in a sympathetic manner. But not enough. They think that they are paying remunerative prices. Not so. They are justified, in one way, to think that they are meeting their cost of cultivation. Upto that, I am prepared to concede. They also feel that some incentives are being given. But not quite enough. By subsiding these fertilisers, insecticides and so on, they are under the impression that they are helping all the farmers, and therefore the Chairman of the Agricultural Prices Commission was led to think that so much is being done for these people ; it should be taken into consideration when fixing the prices. Therefore, at such a price level it should not be so high, so far as consumers are concerned. But not every agriculturists is using these fertilisers and pesticides. The whole mass of millions of people in gangetic valley unfortunately are not using these things. Therefore, they are not being benefited. So is the case in Madhya Pradesh ; so is the case in Rajasthan also. Only in a few progressive areas, Punjab, Haryana, Andhra to some extent, then Tamilnadu, Karnataka, Maharashtra and Gujarat, agriculturists are using these fertilisers and pesticides ; the other people are not using them.

What basis has got to be accepted in fixing agricultural prices. On what basis should these agriculturals price be fixed ? From one end, they go on saying, as I have explained, from the daily Press and the

journalists and the very highly efficient public relation officers of industrialist peasants are being paid more and more by Indiraji for the sake of election and so on. First of all, to think of people in terms of election cannot be wrong. Then those people do not believe in democracy. Secondly, the fact is not like that. Where from did we start ? We started from famine level prices, then sales under duress level prices, always the farmer was discriminated against.

From that level, they had started rising slowly. They went on going up and up during the time of Shri C. Subramaniam, and then afterwards Mr. Venkataraman and now our Finance Minister. Thanks to the new sympathy that is being injected, infused into the policy of the government by Indiraji. It is not for nothing that I had chosen to support Indiraji. I have been an inveterate opponent of those governments even after the achievement of freedom, of those governments headed by so many of my own colleagues during those troubled times when the British were here, because they were not sufficiently agraian, rural and peasant minded But Indiraji is different. I found that. She is for Kisans also. Then I had made up my mind to support her. But she is helpless ; she is in the hands of the Planning Commission and the Finance Minister, and what is more, she is at the mercy of this Press and the intellectuals and the professionals, economists and in a disguised manner my friends also of the Communist Party, both sides, in a very indirect manner. Because we are sharer in whatever government can possibly give ; and these communists and industrial workers are professionally so organised that whenever there is any surplus to be taken, to be shared, they get first share and we are last in the queue. This is how it is happening. Therefore, with what Indiraji has been able actually to get this government to give to our Kisans. The agriculturist is not satisfied he is the least satisfied.

How can we improve the position of production his increasing the area under irrigation ? We are doing it by pursuing anti-erosion measures, by developing drainage facilities.

SHRI SOMNATH CHATTERJEE : Nothing is being done. You can ask him.

PROF. N. G. RANGA : And then what is more, by putting land into the best possible use, instead of producing one crop, let us try to produce two paddy crops.

When you do it, double profit you can get ; two crops you get, at the same time more employment for labour will be there. But how can we do all these things without Finance. As my honourable friend has just now said, Mr. Yadav, without raising the level of intelligence. But is not the intelligence of our educated people bouned to raise their efficiency. We must spend more money on elementary education. Therefore, I want that the highest possible priority should be given to elementary education. Next comes adult education. Third is TV and AIR. I am particularly fascinated by this AIR and TV. I want it to be developed. I am very glad that the Prime Minister has taken it into her head to give as much money as possible for it. I may share a bit of a secret with you. She had to —what should I say— canvass with as it were these people-the Finance Minister, the Planning Minister and so many other people, somehow or other to find some Rs. 20 crores or Rs. 25 crores for TV.

SHRI SOMNATH CHATTERJEE : More than Rs. 63 crores.

PROF. N. G. RANGA : Even that is not enough. I want marketing to be developed. There we are very weak. At one time I wanted the State Trading Corporation to do it. But it has not been done.

I am sorry if I am taking more time, but I will try to be as brief as possible.

Sir, I want a better representation on the State Agricultural Prices Commission; there should be representation for the land owning peasants, the smaller peasants, even for the agricultural labourers. If agricultural labour is there, he would insist on minimum wages. Once minimum wages are allowed then that would become one of the most important factors for production which will have to be taken into consideration in calculating the cost of production. Then, I want some incentive to be given to small farmers. I also want that there must be some protection against natural calamities. There should also be crop insurance. Small experienents are being made. That is not enough. Experi-

ments have to be made on an all-India basis, leading to full-fledged crop insurance. Are we going to do them ? We have to do them. This is our Government. There is no use criticising it. The small and marginal farmers have to be helped. Otherwise we will be failing in our duty.

I want the marketing experts to look into this. The prices of commodities have got to be sustained. Who can do it ? The STC has to do at the State and the Central level. They are not doing enough work in that direction. Their work has got to be strengthened many times and given sufficient money for it. For that, credit is needed. So much money has got to be released by the Reserve Bank of India, and in this the nationalised banks are doing very good work.

My hon. friend, Mr. Poojary, is one of our best people. He is doing the work of the Communist Party as well as Finance Ministry, he is going round instructing the bank officials, and making them work, and punishing them if they commit any blunders. He is trying his best, and he is setting an example for others. He is giving a warning to those officers who are not doing their duty, I say that the others in their respective Ministries also should do like him, just as he is doing for lanking.

Now, I may say that my friend, the Finance Minister is in trouble. The Finance Minister is being troubled by the Reserve Bank and they are saying : "Oh ! You want so much money to be released from agriculturist ! It may lead to inflation." Three-fourth of that goes into black-money. My friends, the Communists, go on complaining from that side. Am I to make a bold statement that several thousand crores of rupees are to be placed at the disposal of our agriculturists not only during the crop season but between harvesting and selling and between sowing and harvesting ? This consumer credit is very much needed. I want that the highest possible priority should be given to it. I hope, the Finance Minister would be able to use his good offices with the bankers to see that something very effective is done in this direction.

We have got to export our agricultural products like tobacco, cotton, jute, sugar, fruits, flowers, potato, onion and so many other things. How can we do it unless our Trade Commissioners are alerted and they become effective ? Unless Money is placed at the disposal of various marketing federations, nothing very effective is going to happen. Not only that, there must be cooperatives at the grass-root level, They have got to be built up not from a social welfare point of view only but from the financial aspect also. I hope, the Finance Minister will take it up as one of his special privileges as well as duties to see that these cooperative marketing societies are organised at the grass-root level for almost every crop. Then take up granaries, what you call them cold storages and permanent warehouses. All these have got to be built up. They have to be placed at Kisans disposal. Warehouses by the Warehousing Corporations are not enough. Freedom should he given to a peasant two place his surplus produce at the disposal of the Warehousing Corporation, and take a certificate from it and draw the credit from the banks on that basis in order to carry on his other productive activities and await a proper opportunity for his produce to be sold at the reasonable price. That is not being done. If we proceed like this, then there will be more and more prosperity.

One lakh of miles are our railway lines and on both sides of the railway lines there are margin lands measuring lakhs and lakhs of acres. My friend was asking as to where is more land for agricultural purposes. Here is that land. This must be placed at the disposal of agricultural labourers. In fact, it has been placed. But the Railway Minister wants to put it up for sale to the highest bidder. I do not agree with this. He says he is in bad need of money. I request the Finance Minister to place enough money at his disposal in order to allow this land to go to the agricultural workers. Similarly, all the State Ministries will have to be energised to see that the land reforms are done immediately and whatever surplus lands they have already declared must be placed at the disposal of the agricultural workers.

Then there is the question of raising the efficiency of our farmers. They have got to be given education in the use of better implements and the latest machines like tractors. Give them training and organise cooperatives for all these machines and place

the services of these machines at the disposal of even small marginal farmers on most economic charges. To some extent, the Finance Minister may be able to persuade the State Finance Ministers to subsidise the services of these latest machines. If we proceed in this way, we can double our agricultural production. If we do that, we will have something to distribute among all the people.

They talk about poverty and poverty. Yes, when my present leader raised the slogan, in the beginning quite a large number of us were sceptical. It is only an election gimmick we thought so. Then we realised, as after 1970 elections, that so far as the crores and crores of our voters were concerned, they did not take it is a gimmick, they took it up as a serious offer coming from the Prime Minister of India. Then they gave her the mandate, they supporting her. Ever since they have been supported her and she is moving in that direction sincerely and honestly to the extent the administration is willing to cooperate with her. And you know, the administration in our country is one of the greatest vested interests. We were able to get rid of the Maharajas and the Zamindars and all these People but can we get rid of the administration ? We cannot. Can we get rid of these industrialists and millionaires ? We cannot Because we need their services. We are not in a position when we can possibly say that we do not need these millionaires and so on. Even China is obliged to slowly make a beginning in getting more and more of them. But Russia had to develop the administration, Lenin himself had to ask in the very beginning his administration to develop what is known as accountancy side and audit side. Audit side and accountancy side means skilled work, intellectual work. That is the beginning of bureaucracy. You cannot got on without bureaucracy but you have get to win the cooperation of this bureaucracy not by bullying but in the same way in which I appealed to the Opposition also to cooperate with the Government. They have to cooperate with us. We have to carry ourselves face to face with these bottlenecks, we have got to deal with them, we have got to persuade them, they are our own brothers, our own sisters and with their cooperation let us go ahead. I say so much stress on this because the hon. Finance Minister was obliged to say, not once but many times, that the bank employees are all tightly organised. Without their cooperation we cannot spread this credit among the poorer people. You can see from that the measure of dependency of the Finance Minister on the bureaucracy. Finance Minister is supposed to be the most important Minister in the Government. I know how powerful they are. We need their cooperation.

I appeal to you also, my dear friends, on the oppositions, for this cooperation so that we can all move together. By all means, you are in the Opposition, these friends are in the Government. My hon. friend Mr. Dandavate was shouldering that responsibility not so long ago. How difficult it was ? At mid-night how much oil he burnt, how much trouble he had ? Today he is the fortunate man. He can take all these people to task working more hard than anyone else and yet I tell you this is nothing as compared to the travail that he had to put in when he was a Minister. And that is the trouble that these friends are taking up and that is why I sympathise with them, I support them. I would like my hon. friends also to join me in wishing more strength to their elbow. Thank you very much.

*SHRI S.T.K. JAKKAYAN (Periakulam) : Mr. Deputy Speaker, Sir, on behalf of my party the All India Anna Dravida Munnetra Kazhagam, I rise to make a few suggestions on the Finance Bil, 1984-85. The tax concessions that have been given in this Finance Bill have been hailed by economists, industrialists and the general public. The burden of personal taxation will now be lower than ever before since the birth of our Republic. The Finance Minister's courage and wisdom in reducing the personal taxation to a level where it can promote initiative, reward hard work and encourage honest tax compliance has to be commended. This Finance Bill will contribute to lessen the incidence of tax evasion in the country.

I will now come to the management of our resources. The Sixth Five Year Plan envisaged additional resource mobilisation of Rs. 21302 crores over the total plan period. But in the first four years Rs.

*The original speech was delivered in Tamil.

22,000 crores of additional resources have been mobilised. This is a remarkable achievement. The Sixth Plan contemplated an aggregate deficit of Rs. 5,000 crores only, but in the first four years the total deficit of both Central and States is of the order of Rs. 11,000 crores. This is an illustration of poor management of our resources.

I would like to give another example also in order to show that we have not made any impact on the misery index. We have fallen substantially short of the plan targets in the generation of electricity. The shortfall of 2100 crores of units in power is the main road block to growth. In August 1983 the number of persons registered in the Employment Exchanges was 211 lakhs and every month their number is increasing at the rate of 1.6 lakhs every month. The jobs in the organised sector are increasing at less than one-third of the plan target. The hon. Minister should look into the causes of such heavy backlog in the generation of employment and initiate necessary steps for achieving the plan targets in this matter.

The biggest industry is the textile industry in our country. In 1951 the mills accounted for more than three-fourths of the textile production in the country. In 1983 they accounted for less than one-third. In 1983 the mills produced less cloth than they did in 1951. The hon. Minister should investigate whether paucity of funds has led to this step fall in production or it is due to mismanagement of these mills. The situation demands immediate action so that the production of cloth picks up.

It is common knowledge that poverty does not make any political distinction. But the public sector banks make distinction among the poor people in the matter of giving loans under the Prime Minister's anti-poverty programme. I do not object to the use of this programme for the betterment of ruling party's election prospects. But I am sorry to say that the ruling party Members here send advance information to the party workers in their constituencies about the impending visit of the Deputy Minister of Finance for loan disbursement and advise them to collect as many loan applications as possible from the supporters of the ruling party and present them to the Banks. I understand from reliable sources that the Deputy Minister of Finance is visiting Tamil Nadu some time in the third week of may, 1984. All the activists of the ruling party are busy collecting loan applications from the people owing allegiance to the ruling party. They are keen to get all the loan applications processed before the arrival of the Deputy Minister of Finance. They want to ensure that the Deputy Minister of Finance disburses loan to those people only who pledge their support to the ruling party. This is wrong. Such a rank discrimination in the eradication of poverty has to be condemned. I am afraid that the allocation of Rs. 932 crores in 1984-85 for poverty eradication programme may also go to the benefit of the people supporting the ruling party.

Since the industry contributes 81% of the total tax revenue of the Central Government, it is very necessary that all the hurdles and road blocks in industrial development are removed forthwith. I suggest that the existing restrictions and regulations in setting up industries must be relaxed in favour of the States so that they take active interest in industrial growth. We have to ensure that the goals of industrial growth are achieved by the close of the VI Plan. We should stop appointing retired IAS Officers as the heads of public sector undertakings. We have to develop an industrial culture in the country. We should create an industrial Cadre so that we get talented people to man our public sector industrial enterprises.

As at the end of June 1982, 439 large units were sick and the outstanding bank credits from them were Rs. 1728.40 crores. Similarly, 26,973 small scale units were sick with outstanding bank credits of Rs. 393.67 crores. In order to sustain 81% tax revenue from the industries, we have to make available the necessary finances to them at the appropriate time. Then only we can avert growing industrial sickness in the country.

I have to say that the Finance Bill of our Central Government swings with the tide and time. The pre-election Finance Bill is populist and the post-election Finance Bill provides for all the extravangance of the Government in authority. This is really not conductive to the stability of our economy. Our late-lamented Perarignar Anna used to say that the Finance Bill must be the potent instrument for ushering in the era of

egalitarian society. We must ensure that the Finance Bill of the Centre truly reflects the sentiments of such statesmen.

Sir, in order to contain inflation, money circulation must be curtailed and there should be drastic reduction of non-plan expenditure. Then only we will be able to make an impact on the raging inflation. I am sure that the hon. Minister will devise ways and means for curbing unnecessary non-plan expenditure as has been directed by our hon. Prime Minister.

Before I conclude, I would like to make the following suggestions. The nutritious meals scheme of our beloved leader Dr. Puratchi Thalaivar Thiru MGR has been acclaimed by World Bank experts and by the world-renowned Mother Teresa. I want that this scheme should be treated as a plan scheme and necessary funds should be provided for this. Presently on account of high ash content coal being supplied, the Thermal Plants in Tamil Nadu are unable to utilise fully the installed capacity. I suggest that the high-grade coal required for full utilisation of installed capacity in these thermal plants should be imported and supplied. The State Government of Tamil Nadu may be permitted to do so. The Centre is importing cement. Like that, the high-grade coal can also be imported and supplied to Tamil Nadu. This is very necessary to avert the recurring power paucity in Tamil Nadu. I also suggest that the Centre should take up with the Government of Karnataka about the implementation of Hogenakal thermal project. The State of Tamil Nadu and the State of Karnataka will both derive benefit from the completion of Hogenakal thermal project at the earliest. The Tamil Nadu Government is awaiting the concurrence of the Government of Karnataka for taking up this project. This must be done immediately and the good offices of the hon. Minister of Finance must be exerted for this purpose. For rendering immediate relief assistance to those afflicted by natural calamities like the recurring floods and near perennial drought in different parts of the country, I suggest that a national fund must be created so that immediate financial assistance is ensured.

With these words I conclude my speech.

श्री दिलीप सिंह भूरिया (झाबुआ) : माननीय उपाध्यक्ष महोदय, मैं वित्त विधेयक का समर्थन करने के लिए खड़ा हुआ हूं। सबसे पहले मैं वित्त मंत्री जी को बधाई देना चाहता हूं कि जिस तरह से हमारे देश में योजनाएं बनीं और देश का विकास हुआ, वह वास्तव में प्रशंसनीय और सराहनीय है। हमारे अपोजीशन दल जब भी हम कोई बिल यहां लाते हैं, बजट प्रस्तुत करते हैं तो वे उसमें चुनाव की बात करते हैं। मैं समझता हूं कि हमारी विरोधी पार्टियों के पास विरोध का केवल यही एक हथियार रह गया है, न इनके पास कोई योजना है, न कोई दिशा है। इस देश में जब जनता पार्टी की सरकार सत्ता में आई तो उसने हमारी पांच साला योजना को ही खत्म कर दिया और उसके स्थान पर एक रोलिंग प्लान लाये। जिसके कारण हमारी विकास की गति को गहरा धक्का लगा और वह रुक गई। अभी हमारे एक माननीय सदस्य बोल रहे थे कि बैंकों से सिर्फ रूलिंग पार्टी के लोगों को ही फाइनेंसिंग की जाती है। मुझे पता नहीं कहाँ से ये तथ्यों को उठाकर लाते हैं और लोगों के मन में इस तरह की भावना ठोंसते हैं। लेकिन मैं इनको बताना चाहता हूं कि हमारी योजना में बुनियादी सिद्धान्त तय हैं, हमारा लक्ष्य समाज का सबसे पिछड़ा हुआ आदमी है जिसको आगे लाने के लिए, उसका विकास करने के लिए हमारी योजनाएं बनी हैं। हमारी नेता श्रीमती इंदिरा गाँधी जी की नीतियों का उद्देश्य गरीब लोगों को ऊपर उठाने का है। उपाध्यक्ष महोदय, जब देश में 1982-83 के दौरान सूखा पड़ा तो उसके लिए हमारी सरकार ने 700 करोड़ रुपये सहायता के तौर पर खर्च किए। जहां लोगों के पास रोजगार नहीं था, हमने रोजगार उपलब्ध कराया, जहां पीने के पानी की कमी थी, वहां पीने का पानी पहुंचाया, बल्कि तमिलनाडु और मद्रास में तो हमें रेलवे के जरिए पानी पहुंचाना पड़ा। ये सारे काम कितनी जवाबदारी के हैं। ऐसा काम हमने पहली बार किया। जब वहां पानी गया तो वहां की सरकार कहने लगी कि यह इन्दिरा जी की रेल है और उन्हीं का पानी है हो सकता है कि इस

पानी के पीने से कुछ परिवर्तन आ जाय। हमारी पार्टी का उद्देश्य सेवा है और उसी भावना से हमने मद्रास के लोगों की सहायता की।

हमारा जो आर्थिक ढांचा है वैसा ढांचा दुनिया के किसी देश में नहीं है। गांवों में पीने के पानी की व्यवस्था हो तो लोग खुशी जाहिर करते हैं, स्कूल बने, सिंचाई व्यवस्था हो, बिजली हो, शिक्षा हो तो लोगों में उत्साह पैदा होता है। दुनिया के किसी देश में चाहे वह कम्युनिस्ट मुल्क हो या पूंजीवादी व्यवस्था का देश हो, कहीं भी ऐसा ढांचा नहीं है जो हमें जवाहर लाल जी ने दिया और हम उसी पर चल रहे हैं। उससे अलग नहीं जाते। पहले कई ऐसे गांव थे जहां पीने के पानी की व्यवस्था नहीं थी। आज छोटे-छोटे गांवों में हैंड पम्प लगे हैं जहां महिलाओं को आप सड़क से जाते समय पानी भरते पायेंगे।

दिल्ली नगर निगम का चुनाव हुआ मैं एक सभा एड्रेस करने गया। मेरे पहले एक अपोजीशन लीडर की सभा थी जिन्होंने कहा कि एशियन गैम्स हुए उस वक्त यह पुल बने जिन पर करोड़ों रु० खर्च हुआ जबकि लोगों को पीने को पानी नहीं मिल रहा है। मैंने वहां के लोगों से पूछा क्या खिलाड़ी इस रास्ते से गुजरे थे ? तो वहां के गरीब लोगों ने कहा कि उन्हें इस पुल के बनने से बहुत आराम हुआ। तो इस तरह से विरोधी दल देश में भ्रांति फैला रहे हैं और देश में आए हुए खुशहाली के माहौल को रोकना चाहते हैं। देश की जनता इनको जानती है कि इनका काम केवल विरोध करना ही है, लोगों को सही रास्ता दिखाना नहीं है।

देश में किसानों को सब्सिडाइज्ड रेट्स पर फर्टिलाइजर हमने दिया जिससे उनमें खुशहाली आ रही है। वह मकान बनाने और खेत में कुंआ बनाने की बात सोचते हैं, और अगर पैसा बच जाता है तो बदरीनाथ और तिरुपति यात्रा की बात सोचते हैं। हम, अपने देश में काफी अनाज पैदा कर रहे हैं, किसानों की खेती उन्नति के लिए लोन दे रहे हैं, बिजली के लिये पैसा दे रहे हैं, ट्रेक्टर खरीदने के लिये पैसा दे रहे हैं। लेकिन यहां एक बात जरूर कहूंगा कि जिस तरह से आपने किसान के माल का दाम तय किया है उसी तरह से उसके काम में आने वाली जो कारखानों से बनी हुई चीजें हैं उनका भी दाम सरकार तय कर दें। अगर ऐसा होता है तो किसान को कोई दिक्कत नहीं होगी। अभी होता यह है कि जब वह बाजार में अपनी जरूरत का सामान लेने जाता है जो उद्योग धंधों द्वारा बना हुआ है तो वह सामान उसको महंगा मिलता है जिससे उसे बड़ी तकलीफ होती है। अतः ऐसी चीजों की आप प्राइस फिक्स करें।

रतलाम, मंदसौर और राजस्थान के एरिया में अफीम पैदा होती है और इस साल ऐसी विपत्ति हो गई कि.....हमारे किसानों की वह सारी की सारी अफीम जल गई। ऐसा कानून है और हमारे वित्त मन्त्री जी ने आश्वासन दिया है कि हम उनकी मदद करेंगे। लेकिन अगर वह पूरी अफीम नहीं देते हैं तो अगले साल उनके पट्टे काट दिये जाते हैं। अफीम कीमती चीज है, इसकी खेती में किसान को बहुत सारी मेहनत और पैसा लगाना पड़ता है। उन पर जो विपत्ति आई है, उनकी जो फसल नष्ट हुई है, मैं चाहता हूं कि उनको किसी तरह से राहत दें और अगले साल के उनके पट्टे नहीं काटे जाने चाहियें। उस एरिया में वह और तेजी से इसकी खेती को डैवलप करना चाहते हैं। आप इन्टरनेशनल मार्केट की बात करते हैं, लेकिन हमारे किसानों को किस तरह से वह इसकी खेती को आगे बढ़ायें इस ओर आपको ध्यान देना चाहिये।

अब हमारे देश में किसानों में जागृति पैदा हो गई है और वह सोचता है कि मैं जापान, अमेरिका और फ्रांस से पीछे नहीं रहूंगा यदि मुझे भी सुविधा मिले। आज सिंचाई की जो हमारी बुनियादी आवश्यकता है, हम जानते हैं कि हमारे पास उतना पैसा नहीं कि हम सारी योजनाओं को एक साथ लेकर चल सकें लेकिन

कुछ प्राथमिकताएं होती हैं जैसे मध्यप्रदेश का पिछड़ा हुआ क्षेत्र है, जहां सिंचाई का रकवा बहुत है, वहां आदिवासी, हरिजन और वैकवर्ड क्लासेज के लोग हैं, वहां यह स्कीम लागू होनी चाहियें और देखना चाहिये कि वहां के किसान कैसे आगे बढें। वहां एक महती योजना सिंचाई की है वह 20 करोड़ रुपये से शुरू हुई थी, राज्य शासन ने उस पर 2,3 करोड़ रुपये खर्च कर दिया है, लेकिन वह आज भी अधूरी है उसे पूरा किया जाना चाहिये।

पहले आदिवासी लोग, जंगलों के लोग खेती करना नहीं जानते थे, लेकिन आज श्रीमती इन्दिरा गांधी की योजनाओं से वह खेती करने लग गये हैं। उनको लाभ पहुंचाने वाली योजनाओं को प्रायर्टी पर लेना चाहिये।

आप जानते हैं मैं मध्यप्रदेश से आता हूं। अभी मेरे एक भाई बोले थे कि हमारे पिछड़े हुए आदिवासी क्षेत्र में जहां रोड्ज नहीं बनी हैं, आवागमन का साधन नहीं है, वहां हमारे विकास की गति धीमी है। पिछड़े हुए क्षेत्रों में रोड्ज जरूर जाने चाहियें। मध्यप्रदेश में सड़कों की बहुत बुरी हालत है।

मध्यप्रदेश इस देश का हृदय कहलाया जाता है। जब हृदय कमजोर हो तो मनुष्य कैसे चल सकता है? मैं कहना चाहता हूं, मध्यप्रदेश में विशेषकर पिछड़े हुए क्षेत्रों में जो नेशनल हाईवेज हैं, स्टेट हाईवेज हैं उनकी हालत सुधारनी चाहिये और नये-नये रोड्ज बनाने चाहिये ताकि हमारे प्रदेश में विकास में गति आये।

मध्यप्रदेश में बहुत सारे खनिज हैं। वहाँ, लोहा, फारेस्ट हैं। नर्वदा आदि बहुत सारी नदियां हैं। अगर उस प्रदेश में विकास किया गया तो वह बहुत अच्छा सुन्दर प्रदेश बन सकता है। हमारे आस-पास के लगे हुए प्रदेश को खनिज, उद्योग, फारेस्ट, एग्रीकल्चर के मामले में आगे बढ़ा सकता है। मेरा निवेदन है उस प्रदेश में गति लानी चाहिये।

अन्त में मैं वित्त मन्त्री और आपका आभार मानते हुए निवेदन करना चाहता हूं कि यह ऐसा बिल वित्त मन्त्री पहली बार लाये हैं जिसका सारे देश ने स्वागत किया है और यह बिल हमारे देश के विकास में और तेजी से गति लायेगा और हमारा देश तेजी से आगे बढ़ेगा।

18.00 hrs.

जो लोग इसका विरोध कर रहे हैं, वे खुद खत्म हो जाएंगे। वे चुनाव की बात करते हैं और लोगों का असंन्तोष भड़काते हैं। लेकिन देश की जनता जानती है कि इन्दिराजी के नेतृत्व में जिस तेजी के साथ इस देश का विकास हो रहा है और देश आगे बढ़ रहा है, दुनिया में उस तरह का कोई उदाहरण नहीं मिलताहै। भारत द्रुत गति से आगे बढ़ रहा है और बढ़ता रहेगा।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं।

MR. DEPUTY SPEAKER : The House stands adjourned to re-assemble on Monday, the 23rd April at 11.00 a.m.

18.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, April 23, 1984/ Vaisakha 3, 1906 (SAKA).

Printed at S. Narayan & Sons, 7117/18, Pahari Dhiraj, Delhi.

P.L.S. 40. XLVII. 40.84
890

© 1984 By Lok Sabha Secretariat

Published under Rules 379 and 382 of the Rules of Procedure and conduct of Business in Lok Sabha (Sixth Edition) and printed by M/s. S. Narayan & Sons, 7117/18, Pahari Dhiraj, Delhi.